BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BRANCH, PUNE AT PUNE

APPEAL NO. 641 OF 2025

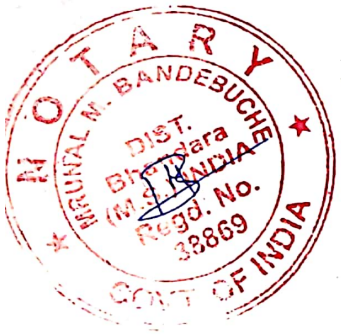
Shamshir Abdul Wahab Khan ... ... Appellant

Vs.

The State Environment Impact Assessment Authority, Maharashtra & ors. ... Respondents

Additional Affidavit in reply on behalf Respondent Nos. 2 and 3 above named:

I, Sachin Rambhau Wadhave, the District Mining Officer, Bhandara, above named, do hereby solemnly affirm and state as under:



1. I have carefully gone through the above Memo of the Appeal as also the annexures annexed thereto. I have also carefully gone through the orders passed by this Hon'ble Tribunal so far. I have perused the record and the documents made available to me and I am conversant to file the present Affidavit.

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2. Nothing in this Affidavit be treated as admission of something treated in the Appeal unless it is clarified, answered or otherwise explained.

3. At the outset, I say that the Appeal under reply, as filed by the Appellant, is without any substance and the same deserves to be dismissed.

4. I say that the captioned appeal was heard on 18.2.2026. On that day, the Respondent Nos.2 and 3 assured this Hon'ble Tribunal that they will place on record the various surveys carried out by them for the purpose of replenishment. It was also assured that the Sustainable Sand Mining Guidelines, 2016 and Enforcement and Monitoring Guidelines for Sand Mining, 2020 have been strictly adhered to.

5. I say that para 4.1.1 of the said Guidelines deal with preparation of District Survey Report. Since this affidavit concerns the replenishment part of the DSR, a reference is made to Clause 5.0 which deals with replenishment study. Para 5.0 highlights the need for replenishment study for river

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bed sand. Its importance is to nullify the adverse impacts arising due to the excessive sand extraction.

6. Then comes para 5.1. It runs as under: *"Initially replenishment study requires four surveys. The first survey needs to be carried out in the month of April for recording the level of mining lease before the monsoon. The second survey is at the time of closing of mines for monsoon season. This survey will provide the quantity of the material excavated before the offset of monsoon. The third survey needs to be carried out after the monsoon to know the quantum of material deposited/replenished in the mining lease. The fourth survey at the end of March to know the quantity of material excavated during the financial year. For the subsequent years, there will be a requirement of only three surveys. The results of year-wise surveys help the state government to establish the replenishment rate of the river. Based on the replenishment rate future auction may be planned.*

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The replenishment period may vary on nature of the channel and season of deposition arising due to variation in the flow. Such period and season may vary on the geographical and precipitation characteristic of the region and requires to be defined by the local agencies preferable with the help of the Central Water Commission and Indian Meteorological Department. The excavation will, therefore, be limited to estimated replenishment estimated with consideration of other regulatory provisions." This built-inflexibility provision recognises that the four-survey structure is an adaptable generic framework — nota rigid calendar mandate irrespective of site conditions.

I say that it is no doubt true that this clause requires four surveys to be carried out in one year. However, in the next sub-para of this para 5.1, it is made clear that the replenishment period may vary on nature of channel and season of deposition arising due to variation in the flow. Such period and season may vary on the geological, geographical and precipitation characteristic of the region and requires to be defined by the local agencies

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preferable with the help of Central Water Commission and Indian Meteorological Department.

7. I say that a close look at this clause reveals that, it not only lays down the number of surveys to be carried out but also explains when these surveys are to be carried out and what should be the object behind it. The first survey needs to be carried out in the month of April. The object of this survey is to record the level of mining lease before the monsoon. Then second survey needs to be conducted at the time of closing of mines for monsoon season. The object of this survey is to provide the quantity of the material excavated before the offset of monsoon. The third survey needs to be carried out after the monsoon to know the quantum of material deposited / replenished in the mining lease. The fourth survey at the end of March is carried out to know the quantity of material excavated during the financial year. I most respectfully submit that the object of this survey is to ensure that the Government has data of level of mining lease before the monsoon, the quantity of material excavated before the offset of

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monsoon, the quantum of material deposited/ replenished in the mining lease and the quantity of material excavated during the financial year. What is mandatory is a survey before the excavation begins, a survey to know the quantum of material excavated, the quantum of material replenished, and the quantity of material excavated during the financial year. Once this data is available, the object of the Guidelines, 2020 is fulfilled. The dates of survey can vary during the exigency of situation. In other words, so long as the first survey is carried out before the excavation begins; the second survey is carried out at the time of closing of sand mines. The third survey is carried out at such a time where the replenishment will come on record and the fourth survey is carried out in order to know the quantity of material excavated.

The Government of Maharashtra's Sand Policy dated 08.04.2025 mandates annual scooping and slicing of sand using spade and metal pan by manual labour.

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In Bhandara District, the maximum proposed sand extraction depth ranges from 0.5 metres to 1.70 metres. No benches are proposed and no mechanical equipment is deployed. The NABL laboratory requirement under Clause 5.2 relates to assessment of particle size distribution and bulk density in the context of evaluating slope stability of extraction benches. For manual scooping operations to a maximum depth of 1.70 metres with no bench creation, there are no slope stability concerns. The factual premise that triggers the NABL requirement is absent.

8. I state that as far as the State of Maharashtra is concerned, it frames sand policy each and every year as can be seen from the order of the Hon'ble Bombay High Court in Writ Petition No.4830 of 2010. I am annexing the said order to this affidavit as Exhibit-1. It is submitted that as per the Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 have statutory force because they have been framed pursuant to the provision of section 15 of the Mines and

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Minerals (Development and Regulation) Act, 1957. Thus, the State Government is entitled to have its own sand mining policy. At the cost of repetition, I submit that sub-para in para 5.1 of the 2020 Guidelines recognizes this principle.

9. The State Government has framed the latest policy on 8.4.2025 which is further modified on 9th October 2025. The basic policy can be found at page 252 of the paper-book. I am annexing the modification dated 9th October 2025 to this Affidavit and is marked at **Exhibit-2**.

10. As per this modification, since exact information about sand accumulation in subsequent years is not available, excess accumulation could cause revenue loss to the government. Hence, the government considered reducing the auction period for both river and creek sand groups to 1 year. Accordingly, the mining plan, environmental clearance, and other required permissions mentioned in the resolution dated 08.04.2025 shall now be valid for 1 year. Therefore, DSR is prepared for one year only. Therefore, survey, as prescribed in para 5.1 of the 2020 Guidelines for the remaining four years, is not required.

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11. The Appellant has assailed the DSR on wrong presumption that it is valid for a period of five years. Accordingly, he objects that surveys for four years are not reflected in the DSR. For the reasons explained hereinabove, this objection is unsustainable.

12. Now, coming to the survey carried out by the Collectorate, Bhandara for the purpose of replenishment, I say as under:

In my earlier affidavit duly sworn on 12.2.2026, I have explained this aspect. I have said that the required surveys were carried out from 3.10.2024 to 16.10.2024. The second survey was not required to be carried out for the reasons stated here in below. The third survey was carried out between 6.10.2025 to 16.10.2025. The fourth survey is to be carried out in March 2026.

13. As stated earlier, the District Collectorate followed the State Government's mining policy which prescribes three committees as can be seen from the resolution, which is very much on record. The first survey was carried out between 3.10.2024 to 16.10.2024. This was done by the technical committee. This committee identified 54 sand ghats. Then

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on 26.11.2024, a newspaper advertisement was published inviting objections and suggestions for DSR. A similar appeal was made on the website on the very same day. Then the District Level Sand Monitoring Committee approved the survey of the taluka level sand monitoring committee. Hereto annexed and marked as **Exhibit-3** is a copy of the newspaper publication. Hereto annexed and marked as **Exhibits-4** are copies of the documents indicating approval of the surveys conducted by the technical committee which was approved by the District Level Sand Monitoring Committee.

14. I state that on 26.12.2024, final DSR was prepared. I crave leave to refer to and rely upon the said DSR, when required.

15. I state that in March 2025, I applied for EC. Hereto annexed and marked as **Exhibit-5** is a copy of the said application. On 2nd / 3rd April 2025, my office received intimation to the effect that the agenda was fixed on 7.4.2025. Accordingly, on 7.4.2025, we were heard. The Minutes of the said meeting clearly reflect that the ghats were proposed as per the 16.2.2024 Policy. The life of this policy was to come to

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an end. Therefore, the SEAC observed that my office should approach the revenue department and get direction/ clarification that the new policy will not affect this proposal. Hereto annexed and marked as **Exhibit-6** is a copy of the said Minutes.

16. Accordingly, the Respondent No.2 approached the State Government for guidance. The said letter dated 25.4.2025 is self-explanatory. Hereto annexed and marked as **Exhibit-7** is a copy of the said letter dated 25.4.2025. No doubt, the Collector requested the committee to reconsider granting of EC in view of pressing demand of sand. However, this request was not accepted.

17. On 3.6.2025, the State Government clarified that the Collector of Bhandara can approach the committee for EC on the basis of new sand ghats. Hereto annexed and marked as **Exhibit-8** is a copy of the said letter dated 3.6.2025.

18. At this juncture, it is relevant to note that this letter was received in the first week of June 2025, leaving the Collectorate hardly any time to carry out survey and

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approach the committee. Resultantly, no survey could be carried out.

19. It may be remembered that the first survey was carried out in October 2024 and the Collectorate, Bhandara had data of survey / prastav, which was recommended by the District Sand Monitoring Committee. Therefore, the object of the first survey was fulfilled. As seen earlier, the second survey is to be carried out at the time of closing of mines for monsoon season in order to have the record of material excavated. Since no excavation had taken place for want of EC, this survey was not carried out because there was no point in carrying out this survey. It is submitted that the geological, geographical, precipitation characteristic did not change as there was no rainfall during this period October 2024 to June 2025 affecting the replenishment study and sand deposition. Hereto annexed and marked as **Exhibit-9** is a copy of the chart showing the rainfall during the period October 2024 to June 2025.

20. I say that as can be seen earlier, the object of the third survey that is required to be carried out after the monsoon is to

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know the quantum of material deposited / replenished in the mining lease. Since rainy season was over, this third survey was carried out in October 2025.

21. As regards the fourth survey, it is going to be carried out at the time of closing of mines in order to know the amount of material excavated.

22. In the light of what is stated here in above along with the documentary record, I submit that requirement of four surveys, as envisaged by para 5.1 of the Enforcement and Monitoring Guidelines for Sand Mining, 2020, is of "generic" nature. In the present case, there was no operational lease at any of the ghats proposed for sand mining during the period from October 2024 to onset of monsoon in June 2025. Hence, the Sand Level observed in October 2024 remained unchanged upto March 2025 (time envisaged for first survey) and April 2025 (time envisaged for the second survey). Subsequent survey was carried out in October 2025 (time envisaged for third survey) to assess sand deposition during monsoon. The fourth survey, as envisaged in the Guidelines, will be carried out in March

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2026. Thus, there is no lapse in replenishment study. Hereto annexed and marked as **Exhibit-10** is a copy of an excel-sheet indicating the replenishment during 2022-23 to 2025-26. This sheet establishes that on account of non-mining activity during 2024-25, the replenishment is at its peak. Hereto annexed and marked as **Exhibit-11** is a copy of the replenishment study submitted and presented to the SEAC during the presentation for EC of the said sand ghats, which is also reflected in the Minutes of meeting of SEAC-1 and SEIAA.

23. This replenishment study satisfies the requirements of para 5.2.4 of 2020 Guidelines.

24. I thus submit that the District Administration has carried out replenishment study by theoretical method supported by physical survey, i.e. year wise mineable depth available to scoop out from sand ghats.

25. In view of the highest replenishment, it is imperative the mining activity should be carried out even to avoid flooding situation. If mining is not carried out, the public

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projects which are necessary for development would be affected.

26. I say that there are certain elements who indulge in illegal mining in Bhandara district. They are against the legal mining. Therefore, they are interested in halting the legal mining being carried out pursuant to the EC under challenge. The district administration finds it very difficult to curb illegal mining. This is clear from the data annexed to this affidavit and marked as **Exhibit-12.**

27. I further state that after this Hon'ble Tribunal has granted stay in the present batch of appeals on 5th February 2026, 23 number of illegal sand mining and transportation cases have been registered in the District of Bhandara. This is clear from the data annexed to this affidavit and marked as **Exhibit-13.**This information brings to the notice of the District Collector incidents of illegal sand mining which have been reported in their jurisdiction. This substantiates the contention raised by the DMO, Bhandara, that the stay has allowed illegal sand mining to begin in the District of Bhandara and therefore the stay granted needs to be urgently

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lifted to prevent illegal sand mining and to restart the supply of sand to the important and necessary Government Projects.

Solemnly affirmed at Bhandara)

This 25th of February 2026)

District Mining Officer
Collectorate, Bhandara

Before me,

Advocate for Respondent Nos. 2 and 3

CANCELLED NOTARIAL CANCELLED NOTARIAL CANCELLED NOTARIAL NOTARIAL NOTARIAL

THE SIGNATURE OF SHRI/SMT. Sachin Ramdhan Wadhane
WHO IS/ARE PERSONALLY KNOWN TO ME /IDENTIFIED BY .....
..... AND WHO SIGNED BEFORE ME THIS THE 25 DAY OF 02.2026 AT BHANDARA.
MRUNAL M. BANDEBUCHE
NOTARY/ ADVOCATE
DIST. BHANDARA (M.S.) INDIA

NOTARY MRUNAL M. BANDEBUCHE ADVOCATE Bhandara (M.S.) INDIA Regd. No. 38869 GOVERNMENT OF INDIA

NOTARY MRUNAL M. BANDEBUCHE DIST. Bhandara (M.S.) INDIA Regd. No. 38869 GOVT. OF INDIA

NOTARIAL REG.
ENTRY No. 306
DATE:- 25.02.2026

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Exhibit 1

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

WRIT PETITION NO.4830 OF 2010

Sagar Shramik Hatpati Walu Utpadak
Sahakari Sanstha Maryadit ..Petitioner.

Versus

State of Maharashtra & Others ..Respondents.

Mr.Rajiv Patil, Senior Advocate i/by Mr.Omkar Warange for the petitioner.
Mr.Ravi Kadam, Advocate General with Mr.N.P. Deshpande, AGP for respondent Nos.1 and 2.

CORAM : B.H. Marlapalle, &
U.D. Salvi, JJ.

DATE : 26th October 2010.

P.C. :

Further to our order dated 9th September 2010, the Government of Maharashtra through its Revenue and Forest Department had appointed a Committee headed by the Divisional Commissioner, Aurangabad and after taking into consideration the earlier Government Resolutions dated 3rd July 1998, 27th February 2001, 4th February 2003 and 5th September 2003 as well as the orders passed by this Court from time-to-time and the latest being the order dated 19th May 2010 in Writ Petition No.2374 of 2010, has framed a

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Policy for excavation of sand from nallahs, rivers and creeks all over the State of Maharashtra and with specific reference to the four districts of Konkan Region. The said policy has been translated into a Government Resolution dated 25th October 2010 and a copy of the said Government Resolution has been placed before us. The learned counsel for the petitioners were also provided with a copy of the said Government Resolution.

2. We have heard the arguments advanced by Mr.Walawalkar, Mr.Patil, Mr.Thorat, Mr.Khandeparkar and all other learned counsel appearing for the petitioners.

3. Mr.Kadam, the learned Advocate General has taken us through the policy details and submitted that all the suggestions made by the learned counsel for the petitioners do find place in the policy. He also submitted that the policy having been framed ought to be allowed to be implemented and in the course of its implementation, if there are any deficiencies pointed out or faced, the Government will address for suitable corrective mechanism or steps. So long as the policy has built-in measures to take care of all the stages involved in the excavation of sand, it should be allowed to be implemented and the stay order passed by this Court be vacated. It was also urged that once the policy is framed, nothing further would survive in this petition.

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4. Having given our anxious considerations to the policy so framed by the State Government vide Government Resolution dated 25th October 2010 and the suggestions made by the learned counsel for the respective parties, we are of the opinion that the policy has tried to address almost all the substantial issues and it provides for adequate measures to ensure that in the process of excavation of sand, there is no damage to the river flow, streams and the environment. The Policy has tried to plug the loopholes by and large and it also seeks to make the government machinery accountable for its implementation.

A special feature of this Policy is the involvement of Village Panchayats and allocation of some revenue to these local bodies from the royalty collected, so as to provide for the maintenance of roads, public health etc. The penal provisions set out in the Policy will be tested during the course of its implementation and they appear to be effective.

5. Though the new policy tries to streamline the process of survey, tendering, monitoring, vigilance, commercial discipline and fixing accountability on the Government officials while providing for penal provisions against the erring contractors, we deem it appropriate to add some more measures so as to make the policy more meaningful and effective, we direct that the excavation at any surface shall not exceed a depth of 2 meters but at the same time it shall not be more than 3 feet in the nallahs, canals,

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river bank, streams and the tributaries. The use of mechanised devices for extracting sand from the river surface or from underneath the water in the creeks and rivers is an issue, we suggest, that the Government may consider as a part of clause 11(c) of the policy and it should not be left at the Collector's level to decide the same, as has been envisaged in the policy and we are suggesting this because we are satisfied that the extraction of sand from underneath the water by any mechanical devices including automatised spats, suction pumps or dredgers should not be ordinarily allowed.

6. We have also noted that in clause 4(b)(c), there is a deeming provision which has been incorporated. On the face of it, it appears to be vulnerable however Mr.Kadam, the learned Advocate General urged before us that let the policy be implemented by the State Government as it is and if over a period of time it is noticed or brought by to the attention of the Government that the deeming provision has adverse effect or it has been misused or misinterpreted, the State Government will take corrective steps. In short, the Government is always open for taking corrective steps.

7. The Policy envisages recording of the registration, details of the transportation vehicles like trucks, boats and barges etc. It would be necessary for the officers concerned to record the capacities of the boats as well as the barges which are involved in transportation of sand through the sea or creeks or rivers, so that the excavated sand quantity is rightly recorded

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and the Government does not loose its revenue on royalty. The Tahasildar responsible for each location must submit the excavation report to the Collector once in a week and there shall be no excavation of sand on every second and fourth Sunday. On such off-days, the Tahasildar concerned must inspect each site and submit his written report to the Collector.

8. The learned counsel for the Maharashtra Pollution Control Board referred to the Circular dated 20th February 2008 and pointed out that even in the Initial Survey Committee, a representative of the said Board should be added. This was also supported by Mr.Walawalkar, the learned Senior Counsel. However, Mr.Kadam the learned Advocate General pointed out that in every case clearance from the Maharashtra Pollution Control Board is not required and it depends on each case. We, therefore, suggest that the Board approaches the Department of Revenue and Forest, Government of Maharashtra for issuance of a Circular for its association in the Initial Survey Report in specific cases. We also direct that a copy of the Initial Survey Report made by the Committee of four Officers as envisaged in clause 4(a) of the policy, be made available to the concerned Village Panchayat so as to facilitate them to take expeditious decisions in the gramsabha.

9. The policy also envisages that some amount from the 2/3rd of the royalty amount collected by the Government shall be allocated to the concerned Village Panchayat. We have been assured by the learned Advocate

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General that the High Power Committee, headed by the Chief Minister will consider the requests of the Village Panchayats so as to allocate upto 50% of the balance of 2/3rd revenue collected by way of royalty, from the locations within their respective jurisdictions and to spend on improvement of roads and health facilities.

10. Though the Policy envisages criminal action against the erring contractors including prosecution for the offences punishable under Section 379 of the Indian Penal Code and also under the MCOC Act of these contractors or persons or agents, who resort to physical attacks on the Revenue Officials, in our view it would be expedient to consider amending the Maharashtra Land Revenue Code, Mines and Mineral Act, Bombay Mine and Mineral Rules, as the case may be, so as to provide for more stringent penal provisions against all those who excavated sand in breach of Part III of the policy and resort to physical attacks on the Revenue officials. At the same time every Tahasildar at the taluka level must be held to be accountable and the Collector at the district level for the successful implementation of the policy now framed by the State Government. We direct that each District Collector will issue appropriate instructions for the effective implementation of this policy.

11. As the State Government has applied its mind to the existing deficiencies and brought out a mechanism for excavation of sand so as to

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ensure that it does not cause any damage to the river banks, streams and the land as well as environment, while ensuring that it generates reasonable revenue, its successful implementation solely depends on the Revenue officials, the cooperation of the Village Panchayats and the contractors commitment to abide by the terms and conditions of the policy. The policy appears to have dispel the fear of an emerging sand mafia and almost all the issues raised in this petition has been sought to be addressed to and provided for in the policy.

12. The petition has thus served its purpose and, therefore, the same deserves to be disposed off in terms of the new policy of the State Government. Hence, the petition is disposed off and the interim order passed by us on 23-09-2010 stands vacated.

13. A copy of this order be forwarded by the Principal Secretary, Revenue & Forest Department, Government of Maharashtra, Mantralaya, Mumbai to every District Collector. Writ to go to the Principal Secretary, Revenue & Forest Department, Government of Maharashtra, forthwith.

(U.D. Salvi, J.) (B.H. Marlapalle, J.)

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Exhibit 2

महाराष्ट्र शासन
महसूल व वन विभाग
शासन निर्णय क्रमांकः गौखनि-१०/०१२५/प्र.क्र.०५/ख-१,
हुतात्मा राजगुरु चौक,
मादाम कामा मार्ग, मंत्रालय मुंबई-३२,
दिनांक : ०९ ऑक्टोंबर, २०२५

वाचा :-

१) महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम,२०१३ मधील प्रकरण पाच.
२) शासन निर्णय, महसूल व वन विभाग, क्रमांकः गौखनि-१०/०१२५/प्र.क्र.०५/ख-१, दि.०८.०४.२०२५

प्रस्तावना :-

वाळू/रेती धोरणान्वये नदी/खाडीपात्रामधून वाळू निर्गतीकरीता पात्र लिलावधारक यांना त्यांनी उत्खनन केलेल्या वाळूच्या जास्तीत जास्त १० टक्के वाळू प्रधानमंत्री आवास योजनेंतर्गत तसेच आर्थिकदृष्ट्या मागास प्रवर्गातील लाभार्थ्यांच्या घरकुलांकरीता विनामूल्य उपलब्ध करुन देणे लिलावधारक यांना बंधनकारक केले आहे. त्यामुळे संबंधित लिलावधारक यांच्यावर घरकूल लाभार्थ्यांना उपलब्ध करुन देण्यात येणाऱ्या वाळूचा आर्थिक भार पडत आहे. त्यामुळे लिलाव करण्यात येणाऱ्या वाळूच्या परिमाणाच्या ९० टक्के वाळूची हातची किंमत गृहित धरुन लिलाव करण्याची तरतूद लागू करण्याचे शासनाच्या विचाराधीन होती.

०२. तसेच, दिनांक ०८.०४.२०२५ च्या शासन निर्णयानुसार नदीपात्रातील पर्यावरण अनुमतीप्राप्त वाळूगटांसाठी लिलावाचा कालावधी २ वर्ष व खाडीपात्रातील वाळूगटांसाठी लिलावाचा कालावधी ३ वर्ष इतका निश्चित केला आहे. तथापि, वाळू गट निश्चित करताना प्रथम वर्ष संपल्यानंतर त्यालगतच्या पुढील वर्षी वाळूचे संचयन निश्चित किती होईल,याबाबत तंतोतंत माहिती उपलब्ध होत नसल्याने, प्रथम वर्ष संपल्यानंतर त्यालगतच्या पुढील वर्षी जास्त वाळूचे संचयन झाल्यास शासनाच्या महसूलाचे नुकसान होऊ शकते. त्यामुळे नदी/खाडीपात्रातील वाळू गटांचे लिलावाचा कालावधी सुधारित करुन तो १ वर्षाकरीता करण्याची बाब शासनाच्या विचाराधीन होती.

शासन निर्णय :

शासन निर्णय, महसूल व वन विभाग, क्रमांकः गौखनि-१०/०१२५/प्र.क्र.०५/ख-१, दि.०८.०४.२०२५ मधील भाग-चार - 'लिलावाद्वारे निर्गती' या मधील अनुक्रमांक (iv) येथील तरतूद रद्द करुन त्याऐवजी खालीलप्रमाणे सुधारित तरतुद अंतर्भूत करण्यात येत आहे:-

> **(iv) हातची किंमत (Upset price) :-** शासनाने वेळोवेळी निश्चित केलेल्या वाळूच्या स्वामित्वधनाची रक्कम आणि संबंधित वाळूगटातून उत्खनन होऊ शकणाऱ्या वाळूच्या परिमाणाच्या ९० टक्के वाळूचा गुणाकार केल्यानंतर येणारी रक्कम अशा वाळूगटाची हातची किंमत (Upset price) म्हणून निश्चित करण्यात यावी. यासाठी उपविभागीय अधिकारी यांच्या कार्यक्षेत्रामधील सर्व लिलावक्षम वाळूगट निश्चित करुन त्याची हातची किंमत निश्चित केली जाईल.

०२. शासन निर्णय, महसूल व वन विभाग, क्रमांकः गौखनि-१०/०१२५/प्र.क्र.०५/ख-१, दि.०८.०४.२०२५ मधील **भाग-चार - 'लिलावाद्वारे निर्गती' या मधील अनुक्रमांक (उ) "लिलावाची प्रक्रिया" मधील (i) (ii) येथे नमूद असलेल्या तरतूदी रद्द करण्यात येत असून आता त्याऐवजी खालीलप्रमाणे सुधारित तरतुदी अंतर्भूत करण्यात येत आहेत:-**

(उ) लिलावप्रक्रिया:-

(i) नदीपात्रातील पर्यावरण अनुमतीप्राप्त वाळूगटांसाठी जिल्ह्यातील प्रत्येक उपविभागीय अधिकारी यांच्या कार्यक्षेत्रातील सर्व वाळूगटांचा एकत्रितरित्या एकच ई-लिलाव प्रसिद्ध करण्यात यावा. **लिलावाचा कालावधी १ वर्षांसाठी राहील.**

(ii) खाडीपात्रातील वाळूगटांसाठी महाराष्ट्र सागरी मंडळाने निश्चित केलेल्या प्रत्येक वाळू गटासाठी ई-लिलाव पद्धतीने कार्यवाही करण्यात यावी. **सदर लिलावाचा कालावधी १ वर्ष इतका राहील.**

०३. नदी/खाडीपात्रातील वाळू गटांच्या लिलावाचा कालावधी उक्त नुसार १ वर्ष निश्चित केल्याने त्यानुषंगाने दिनांक ०८.०४.२०२५ च्या शासन निर्णयातील खाणकाम आराखडा, पर्यावरण अनुमती व इतर आवश्यक परवानग्या याबाबीखाली नमूद असलेला कालावधी हा आता यापुढे १ वर्षाचा राहील.

०४. सदर तरतूदी निविदा अंतिम झालेल्या वाळू गटांसाठी लागू राहणार नाहीत.

०५. उक्त सुधारित तरतुदीशी संबंधित दिनांक ०८.०४.२०२५ च्या शासन निर्णयातील इतर बाबी त्यापुरत्या सुधारित समजाव्यात.

सदर शासन निर्णय महाराष्ट्र शासनाच्या www.maharashtra.gov.in या संकेतस्थळावर उपलब्ध करण्यात आला असून त्याचा संकेताक क्रमांक २०२५१००९१३१६५०६७१९ असा आहे. हा शासन निर्णय डिजीटल स्वाक्षरीने साक्षांकित करून काढण्यात येत आहे.

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नावाने.

RATHOD UMESH DHARMA

Digitally signed by RATHOD UMESH DHARMA
DN: c=IN, o=GOVERNMENT OF MAHARASHTRA, ou=Revenue and Forests Department, 2.5.4.20=FA30EEF6A9E239E9B4F8129A1B10556B20319BBEC898D94F4E0E028A365FCEC5, postalCode=400032, st=Maharashtra, serialNumber=3667A98F6D3E5F0ED5652697D674C2EB05D852DD34F87FDA6A20696C80787981, cn=RATHOD UMESH DHARMA
Date: 2025.10.09 13:18:24 +05'30'

(डॉ. उमेश ध. राठोड)
कार्यासन अधिकारी, महाराष्ट्र शासन

प्रत,

१) मा. राज्यपाल यांचे प्रधान सचिव, राजभवन मलबार हिल, मुंबई.
२) मा.मुख्यमंत्री, महाराष्ट्र राज्य यांचे अ.मु.स., मंत्रालय, मुंबई
३) मा.उप मुख्यमंत्री (नगरविकास) यांचे खाजगी सचिव, मंत्रालय, मुंबई.
४) मा.उप मुख्यमंत्री (वित्त व नियोजन) यांचे खाजगी सचिव, मंत्रालय, मुंबई.
५) सर्व मा.मंत्री यांचे खाजगी सचिव, मंत्रालय, मुंबई.
६) मा.अध्यक्ष, महाराष्ट्र विधानसभा, विधानभवन, मुंबई
७) मा.सभापती, महाराष्ट्र विधानपरिषद, विधानभवन, मुंबई.
८) मा.उपाध्यक्ष, महाराष्ट्र विधानसभा, विधानभवन, मुंबई
९) मा.उपसभापती, महाराष्ट्र विधानपरिषद, विधानभवन, मुंबई.

१०) मा.विरोधी पक्षनेता, महाराष्ट्र विधानपरिषद, विधानभवन, मुंबई
११) सर्व मा.राज्यमंत्री यांचे खाजगी सचिव, मंत्रालय, मुंबई.
१२) सर्व मा.विधानसभा/विधानपरिषद सदस्य, विधानभवन, मुंबई.
१३) महालेखापाल-१, महाराष्ट्र राज्य (लेखा व अनुज्ञेयता), (लेखापरिक्षा), मुंबई.
१४) महालेखापाल-२, महाराष्ट्र राज्य (लेखा व अनुज्ञेयता), (लेखापरिक्षा), नागपूर.
१५) सर्व मंत्रालयीन विभाग.
१६) सर्व विभागीय आयुक्त.
१७) संचालक, भूविज्ञान व खनिकर्म संचालनालय, नागपूर.
१८) संचालक, भूजल सर्वेक्षण व विकास यंत्रणा संचालनालय, महाराष्ट्र राज्य, पुणे.
१९) प्रधान मुख्य वन संरक्षक, नागपूर.
२०) सर्व जिल्हाधिकारी.
२१) निवडनस्ती "खनिज-१ कार्यासन.

Maharashtra Government

Revenue and Forest Department
Government Resolution No.: Gaukhaani-10/0125/Pr.Kr.05/Kh-1
Hutatma Rajguru Chowk,
Madam Cama Road, Mantralaya, Mumbai-32
Date: 09 October 2025

Reference:

1. Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 – Chapter Five.
2. Government Resolution, Revenue and Forest Department, No.: Gaukhaani-10/0125/Pr.Kr.05/Kh-1, dated 08.04.2025

Preamble:

Under the sand/gravel policy, it is mandatory for auction holders to provide up to 10% of the sand they extract free of cost for housing under the Pradhan Mantri Awas Yojana and for economically weaker section beneficiaries. This imposes a financial burden on the auction holders. Therefore, the government considered fixing the upset price of sand auctions based on 90% of the extractable sand quantity.

Further, as per the resolution dated 08.04.2025, the auction period for riverbed sand groups was fixed at 2 years and for creek sand groups at 3 years. However, since exact information about sand accumulation in subsequent years is not available, excess accumulation could cause revenue loss to the government. Hence, the government considered reducing the auction period for both river and creek sand groups to 1 year.

Government Resolution:

1. The provision under Part Four – "Auction-based extraction" – clause (iv) of the resolution dated 08.04.2025 is cancelled and replaced as follows:

(iv) Upset Price:
The upset price of a sand group shall be determined by multiplying the government-fixed royalty value of sand with 90%

of the extractable sand quantity. Sub-Divisional Officers shall determine the upset price for all auctionable sand groups within their jurisdiction.

2. The provisions under Part Four – "Auction-based extraction" – clause (u) “Auction Process” (i) and (ii) are cancelled and replaced as follows:

Auction Process:

- (i) For riverbed sand groups with environmental clearance, a single e-auction shall be conducted for all sand groups within each Sub-Divisional Officer’s jurisdiction. The auction period shall be 1 year.
- (ii) For creek sand groups, the Maharashtra Maritime Board shall conduct e-auctions for each sand group. The auction period shall be 1 year.

3. Accordingly, the mining plan, environmental clearance, and other required permissions mentioned in the resolution dated 08.04.2025 shall now be valid for 1 year.
4. These provisions shall not apply to sand groups where tenders have already been finalized.
5. Other provisions of the resolution dated 08.04.2025 shall be considered amended only to the extent of these changes.

This resolution has been published on the Maharashtra Government website (www.maharashtra.gov.in (maharashtra.gov.in in Bing)) with reference number **202510091316506719** and is digitally signed.

Issued in the name and order of the Governor of Maharashtra.

(Dr. Umesh D. Rathod)
Officer on Special Duty, Government of Maharashtra

Exhibit 3

महाराष्ट्र शासन
जिल्हाधिकारी भंडारा यांचे कार्यालय
(खनिकर्म शाखा)

Email ID: dmobhandara123@gmail.com

क्र.आसन-१४/खनिज/अका/कावि-६८४/२०२४ दिनांक :-२६/११/२०२४

सुचना

जिल्हाधिकारी कार्यालय, भंडारा यांच्याकडून पर्यावरण सल्लागार यांचे सहाय्याने शासन निर्णय क्र. गौखनि- १०/प्र.क्र./११२३/प्र.क्र.७५/ख-१ वाळू धोरण दिनांक १६/०२/२०२४ नुसार सन- २०२४-२५, २०२५-२६ व २०२६-२७ या कालावधिकरीता जिल्हयातील वाळू घाटांची पर्यावरण अनुमती प्राप्त करुन जिल्हयातील नागरिकांना स्वस्त दरात वाळू उपलब्ध करुन देण्याकरीता प्रस्तावीत वाळू गट बाबत प्रारुप जिल्हा सर्वेक्षण अहवाल (Draft District Survey Report- DSR) तयार करण्यात आलेला आहे. केंद्र शासनाच्या पर्यावरण, वने व वातावरण बदल मंत्रालय, यांनी जानेवारी २०२० मध्ये प्रसिध्द केलेल्या वाळू/रेती उत्खनन मार्गदर्शक सूचनेनुसार (Enforcement And Monitoring Guidelines for Sand Mining 2020) नुसार सदर अहवाल (Draft DSR) जनतेच्या माहीती व अभिप्राय/सुचना/आक्षेप इत्यादी (Comments) नॉदविण्याकरीता https://www.bhandara.nic.in या संकेत स्थळावर ३० दिवसांकरीता उपलब्ध करुन देण्यात येत आहे.

त्या अनुषंगाने ज्या व्यक्ती किंवा संस्थेस काही आक्षेप/अभिप्राय/सुचना असल्यास त्यासंबधीचे कारण आक्षेपदाराने नाव व पत्यासहीत खनिकर्म शाखा जिल्हाधिकारी कार्यालय, भंडारा यांचेकडे DSR प्रसिध्द झाल्याच्या दिनांकापासून ३० दिवसाच्या आत लेखी किंवा ई-मेल (dmobhandara123@gmail.com) वर सादर करावे.

सबब, मी. जिल्हाधिकारी, भंडारा याद्वारे सर्व जनतेस आव्हान करतो की, सदर रेती घाटांबाबत आपले आक्षेप/अभिप्राय/सुचना लेखी स्वरुपात जिल्हा खनिकर्म अधिकारी, जिल्हाधिकारी कार्यालय, भडारा यांचे कार्यालयास सादर करावे.

स्वा/-
(डॉ. संजय कोलते, भाप्रसे.)
जिल्हाधिकारी,भंडारा

क्र.संमावज/नाग/५३९/२०२४

Scanned with OKEN Scanner

Exhibit 4

1322

महाराष्ट्र शासन
जिल्हाधिकारी भंडारा यांचे कार्यालय
(खनिकर्म शाखा)

Email ID : dmobhandara123@gmail.com
क्र.आसन-14/खनिज/अका/कावि-148/2024 दिनांक :- 16/12/2024

जिल्हास्तरिय वाळू संनियंत्रन समितीच्या सभेचे इतिवृत

दिनांक 03/12/2024 रोजी सकाळी 11.00 वाजता मा. जिल्हाधिकारी, भंडारा यांचे अध्यक्षतेखाली जिल्हास्तरीय वाळु संनियंत्रण समिती आढावा बैठक आयोजित करण्यात आली होती. सदरहू सभेत खालीलप्रमाणे सदस्य उपस्थित होते.

अ.क्र.	पदनाम	समिती वरील पद
1.	मुख्य कार्यकारी अधिकारी, जिल्हा परिषद भंडारा (प्रतिनिधी)	सदस्य
2.	पोलीस अधिक्षक, भंडारा	सदस्य
3.	अपर जिल्हाधिकारी, भंडारा	सदस्य
4.	कार्यकारी अभियंता, सार्वजनिक बांधकाम विभाग, भंडारा	सदस्य
5.	कार्यकारी अभियंता, जलसंपदा विभाग, भंडारा	सदस्य
6.	उपवनसंरक्षक, भंडारा (प्रतिनिधी)	सदस्य
7.	प्रादेशिक परिवहन अधिकारी, भंडारा (प्रतिनिधी)	सदस्य
8.	प्रादेशिक अधिकारी, महाराष्ट्र प्रदूषन नियंत्रण मंडळ, भंडारा (प्रतिनिधी)	सदस्य
9.	वरिष्ठ भुवैज्ञानिक,भुजल सर्वेक्षण यंत्रणा, भंडारा	सदस्य
10.	जिल्हा खनिकर्म अधिकारी, भंडारा	सदस्य सचिव

सदर सभेमध्ये जिल्हयातील वाळू घाट इतर गौण खनिज व संबधीत इतर विषयावर खालीलप्रमाणे चर्चा करण्यात आली.

1. वाळू डेपो:- जिल्हयातील कार्यान्वित असलेल्या डेपोधारकांपैकी 10 डेपोधारकांनी अतिवृष्टीमुळे डेपो मधील वाळू वाहून गेली आहे असे अर्जाद्वारे कळविले आहे. सदर डेपोची संबधीत तहसिलदार, सार्वजनीक बांधकाम विभाग व जि.ख.अ. यांचे सयुंक्त मोका चौकशीनुसार पाहणी करुन रेतीच फरकाच्या परिमाणाबाबत अहवाल तयार करण्यात आले आहेत व त्यानुसार त्याबाबतची माहीती सभेत देण्यात आली. मा.अध्यक्ष यांनी असे निर्देश दिले की, ज्या डेपो मध्ये कार्यालयीन हिशोब व मोका पाहणी अहवाल नुसार जास्त फरक दिसून येत आहे. अशा डेपोचे रेती साठयाचा ETS मोजणी करीता भूविज्ञान व खनिकर्म संचालनालय, नागपुर यांना पत्र देऊन कळवावे तसेच ज्या डेपो मध्ये कोणताही रेती साठा आढळून आला नाही, असे प्रकरण शंकास्पद असून डेपोधारकांनकडून त्या त्या कालावधी (अतिवृष्टी दरम्यानचे) मध्ये सदर रेती साठा वाहून गेला काय? याबाबत संबंधित उपविभागीय अधिकारी यांनी सर्व बाबी व त्यावेळेसचे व्हिडीओ तपासावे. त्यानुसार अतिवृष्टीमुळे/पावसाच्या पाण्यामुळे रेती वाहून न गेल्याचे आढळून आल्यास संबधीत डेपोधारक यांना कारणे दाखवा नोटीस देवून पुढील कार्यवाहीस्तव अहवाल सादर करावा. यावर पोलीस अधिक्षक यांनी

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संबधीत डेपोधारकांवर यापुर्वी कोणतेही कारवाही करण्यात आली असल्यास माहीती घ्यावी. व त्यानुसार त्याबाबत कळवून डेपोधारकांवर कारवाही करणे साईचे होईल असे मत दिले. त्यानुसार मा. अध्यक्ष यांनी वरीलप्रमाणे कार्यवाही व्हावी अशा सुचना दिल्या.

2. <u>जिल्ह्यातंर्गत विविध शासकिय कामांकरीता वाळू उपलब्ध करुन देण्याबाबत</u>:- वाळू/रेती सुधारीत धोरण शासन निर्णय दि.16/02/2024 मधील प्रकरण 5(20) अन्वये शासकिय कामांकरीता वाळू परीमान निश्चित करुन त्यास मान्यता देण्याचे नमुद असून कार्योत्तर मान्यतेकरीता एकूण 9 शासकिय विभागांची रेती मागणीचे अर्ज सविस्तर माहीतीसह सादर करण्यात आले. तसेच 5 शासकिय कामाचे पुर्व मान्येतेकरीता अर्ज सादर करण्यात आले. सदस्यांच्या संमतीने सर्व 14 अर्जांना मान्यता देण्यात आली.

3. <u>खाजगी कामाकरीता वाळू उपलब्ध करुन देणेबाबत</u>:-जिल्ह्यात खाजगी कामाकरीता रेती मागणीचे 1 अर्ज प्राप्त झाले असून प्रकरण वाळू/रेती सुधारीत धोरण मधील 5(22) नुसार सक्षम प्राधीकारी यांनी प्रमाणीत केलेल्या बांधकाम आराखडा/नकाशा व आवश्यक असेल तेथे महारेरा अंतर्गत नोंदणी प्रमाणपत्र सादर करणे आवश्यक आहे. त्यानुसार संबधीताने कागदपत्रे सादर केले असून त्यामध्ये सदर खाजगी कामाकरीता किती ब्रास रेती/वाळू लागणार आहे. याबाबत प्रमाणीत आराखडा/नकाशा सादर केला नाही असे जि.ख.अ. भंडारा यांनी सांगितले.त्यानुसार संबधीतास सदर कागदपत्रे सादर करण्याकरीता कळविण्यात येईल व त्यानंतर पुढील कार्यवाही करण्यात येईल असे समितीद्वारे ठरविण्यात आले.

4. <u>गौण खनिजाजे अनाधिकृत वाहतुकीवर कार्यवाहीबाबत</u>:- जिल्ह्यामधून गौण खनिजाचे अवैध वाहतुकीवर आळा बसविणेकरीता जिल्ह्याचे पथक कार्यान्वित करण्यात यावे, असे पोलीस अधिक्षक यांनी कळविले यावर मा.अध्यक्ष यांनी त्याबाबत माहीती दिली की जिल्हा अंतर्गत जिल्हास्तरीय पथक नेमलेले असून स्थानिक पातळीवर प्रत्येक तहसिल निहाय भरारी पथके नेमलेले आहे. त्यानुसार कार्यवाही होत आहे तथापी गौण खनिजाचे अवैध उत्खनन, साठवणूक व वाहतुकीवर प्रबळपणे आळा घालण्याकरीता सदर पथके आणखीन तिव्रतेने कार्यान्वित करावी. तसेच पोलीस/आर.टि.ओ. विभागा-सोबत समन्वय साधुन त्यांचे कडुन करण्यात येणाऱ्या कार्यवाहीची माहीती प्राप्त करुन सदर वाहनांनवर म.ज.म. अ. 1966 मधील तरतुदीनुसार महसूल विभागाची कार्यवाही संबधीत उ.वि.अ./तहसिलदार यांनी करावी व तसा अहवाल नियमीतपणे अहवाल सादर करावा. जि वाहने दुसऱ्यांदा अवैध वाहतुकी करतांनी आढळुन आले असल्यास अशा वाहनांची माहीती प्राप्त करण्यात यावी व रितसर दंडात्मक कार्यवाही करुन दंडाची रक्कम जमा न केल्यास नियमानुसार वाहनाच्या लिलावाची कार्यवाही करावी, असे निर्देश मा. अध्यक्षांनी दिले.अपर जिल्हाधिकारी भंडारा यांनी अवैध वाहतुकीवर प्रभावीपणे आळा वसण्याच्या अनुषंगाने महामार्गावरील टोल प्लाझा वर ऑटोमेटेड मॉनिटरींग टोल प्लाझा सिस्टीम स्थापीत करण्याचा सल्ला दिला. सदर कल्पना ही उत्तम असून pilot project तत्वावर भंडारा नागपुर महामार्गावरील टोल प्लाझा वर कार्यान्वित करण्यात यावे तसेच पोलीस विभाग यांनी सुचविल्याप्रमाणे गौण खनिजासंबधात नेमन्यात आलेल्या सर्व पथकांचे माहीती बाबत प्रेस नोट जाहीर करण्यात यावी. असे अध्यक्षांनी निर्देश दिले.

5. <u>घरकुल/प्रधानमंत्री आवास योजना करीता रेती उपलब्धतेबाबत</u>:- भंडारा जिल्हयात घरकुल/प्र.म.आ.योजने अंतर्गत 5 ब्रास रेतीची मोफत मागणी असुन, कार्यान्वित असलेले डेपो मधुन रेती उपलब्ध होणे करीता मान्यता प्रदान करण्यात आली आहे. तथापी काही

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वृत्तपत्र/माध्यमांद्वारे अर्जदारांनी अर्ज केल्यानंतर सुध्दा रेती मिळत नाही आहे अशाप्रकारच्या बातम्या निदर्शनास आल्या आहेत. सदर बाब ही गंभीर असून बातम्याबाबत शहानिशा करुन त्यात तथ्य आहे काय? याचा शोध घ्यावा तसे आढल्यास जे डेपोधारक याबाबत अडथळा निर्माण करीत असेल त्यांच्यावर कार्यवाही करण्यात यावी. तसेच घरकुलधारकांना सुलभतेने रेती उपलब्ध व्हावी याकरीता सर्व नगरपरीषद, खंड विकास कार्यालय यांचेकडुन घरकुल योजनेबाबत माहीती प्राप्त करावी व संबधीत तहसिलदार यांनी अर्जदारांद्वारे केलेल्या मागणी नुसार लवकरात लवकर वाळू उपलब्ध करुन देण्याची कार्यवाही करावी. असे निर्देश देण्यात आले.

6. **सर्वेक्षण करण्यात आलेले रेती घाटांबाबत:-** जिल्हा खनिकर्म अधिकारी यांनी सभेत कळविले की, भंडारा जिल्हयाकरीता तालुका स्तरीय समितीकडुन सर्वेक्षण करण्यात आलेल्या रेती घाटापैकी 54 रेती घाटसन 2024-25, 2025-26, 2026-27 या कालावधीकरीता अंतीम करण्यात आले आहे. त्याची यादी खालीलप्रमाणे आहे.

अ. क्र	तालुका	रेतीघाटाचे नाव	नदी/नाला	रेतीगट / लगतचेनदी काठावरील गट क्र.	वाळूघाटाची लांबी X रुंदी (मी)	आराजी (हे. आर.)	प्रस्तावित उत्खांनाची क्षमता (ब्रास)
1	भंडारा	वडेगाव (रिठी)	वैनगंगा नदी	1 Part	360 X100	3.6	12720
2	भंडारा	मांडवी	वैनगंगा नदी	558, 559, 560, 561, 562	350 X 100	3.5	12368
3	भंडारा	कोथुर्णा	वैनगंगा नदी	573, 571/1, 571/2, 569, 570	270 X 60	1.62	6869
4	भंडारा	जुनी टाकळी	वैनगंगा नदी	319/1, 319/2	400 X 100	4	14134
5.	पवनी	भोजापूर	वैनगंगा नदी	230 Part, 231, 232, 245, 233, 234, 235	300 X 100	4	10600
6	पवनी	खातखेडा	वैनगंगा नदी	202 part, 570 part, 217, 562, 219, 220, 560, 221, 561	300 X 100	3	10600
7	पवनी	विलम	वैनगंगा नदी	272 part, 273 part, 276 part, 274, 275	250 X 80	2	7067
8	तुमसर	चारगांव	वैनगंगा नदी	10 (Part), 11, 16, 17 (Part)	350 X 114	3.99	14098
9	तुमसर	सुकळी दे.	वैनगंगा नदी	451, 450, 446	200 X 100	2	7067
10	तुमसर	लोभी	बावनथडी नदी	248 (Part), 249, 250, 258 (Part)	230 X 50	1.15	4063
11	तुमसर	मांडवी	वैनगंगा नदी	14	400 X 100	4	14134
12	तुमसर	वारपिंडकेपार	बावनथडी नदी	339 (Part), 340, 412, 413, 414	300 X 100	3	10600
13	तुमसर	सोंडया	बावनथडी नदी	227, 235 (Part)	400 X 100	4	14134
14	तुमसर	चांदमारा	बावनथडी नदी	97, 101, 168 (Part)	200 X 150	3	10601
15	तुमसर	अष्टी/ आजनीविहरी	बावनथडी नदी	1183, 2818, 2821, 1190	175 X 90	1.57	5563
16	मोहाडी	निलज खुर्द	वैनगंगा नदी	154 part, 220	460 X 85	3.91	20724
17	मोहाडी	डिवरवाडा	वैनगंगा नदी	460, 461, 462, 463	500 X 80	4	14134

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18	मोहाडी	मुंढरी बु	वैनगंगा नदी	463, 464, 468, 464 (Part)	350 X 100	3.5	12367
19	मोहाडी	कान्हाळगांव	वैनगंगा नदी	374, 375	220 X 50	1.1	3887
20	मोहाडी	देव्हडा खुर्द	वैनगंगा नदी	33 part, 32, 31, 25/1, 25/2, 24 part	132 X 107	1.41	4991
21	मोहाडी	टाकळी	सुर नदी	154, 155, 158, 159, 160, 203, 204, 205 (Part)	450 X 50	2.25	7951
22	मोहाडी	पाचगांव क्र.1	सुर नदी	258, 259, 260, 261, 264, 265, 266	400 X 30	1.2	4240
23	मोहाडी	बोथली	सुर नदी	181, 182, 183, 201 (Part)	500 X 50	2.5	8834
24	मोहाडी	मोहगाव देवी	सुर नदी	319, 320, 321	210 X 53	1.113	3933
25	साकोली	वटेटेकर	चुलबंद नदी	10 part, 11,	220 X 50	1.1	3887
26	साकोली	सालेबर्डी	चुलबंद नदी	122 part, 123, 124	220 X 50	1.1	3887
27	साकोली	सासरा	चुलबंद नदी	549 part, 553 part	220 X 50	1.1	5830
28	साकोली	खंडाळा	चुलबंद नदी	58, 59 part, 54	345 X33	1.1385	4023
29	साकोली	परसोडी (मळेघाट)	चुलबंद नदी	540 part, 541, 581, 653 (Part)	300 X 45	1.35	4770
30	साकोली	परसोडी (आमराई)	चुलबंद नदी	533, 534, 536, 537	260 X 45	1.17	4134
31	लाखनी	पळसगांव	चुलबंद नदी	17/1/1, 17/2,17/3,19/2,19/3,19/4 ,19/5,19/6,19/7	380 X50	1.9	8057
32	लाखनी	मिरेगाव	चुलबंद नदी	621, 307, 306, 305, 304, 303, 302	400 X 40	1.6	6784
33	लाखनी	वाकल	चुलबंद नदी	164, 165, 173, 174, 175, 176, 177, 178, 181, 182, 186	550 X45	2.47	10495
34	लाखनी	विहीरगांव	चुलबंद नदी	328, 327, 326, 318, 316, 315, 314, 313	300 X 40	1.2	6360
35	लाखनी	नरव्हा	चुलबंद नदी	137, 139, 140, 141, 173, 178, 179, 180 (Part)	500 X 60	3	15901
36	लाखनी	मह्रेगाव	चुलबंद नदी	405, 406, 407, 408/1, 408/2, 410, 467/1, 467/2, 467/3,	350 X70	2.45	10389
37	लाखांदूर	आसोला	चुलबंद नदी	26, 3, 27, 872, 34 (Part)	250 X 45	1.125	3975
38	लाखांदूर	लाखांदूर	चुलबंद नदी	132, 143 (Part)	220 X 50	1.1	3887
39	लाखांदूर	आंतरगांव/ खा	चुलबंद नदी	344, 345 (Part)	220 X 50	1.1	3886
40	लाखांदूर	भागडी	चुलबंद नदी	57 (Part), 62, 63 (Part)	240 X 55	1.32	4664
41	लाखांदूर	खैरणा	वैनगंगा नदी	476 (Part), 478 (Part)	230 X 50	1.15	4063
42	लाखांदूर	खोलमारा	चुलबंद नदी	125, 124, 117, 116, 113, 163 (Part)	240 X 50	1.2	4240
43	पवनी	भोजापूर 2	वैनगंगा नदी	204,205,206,212,213, 215, 216part	430X110	4.73	16714
44	लाखांदूर	नांदेड 2	वैनगंगा नदी	20,62,10,211	215X160	3.44	12155
45	लाखांदूर	इरली डांबी	वैनगंगा नदी	652 (Part),645 (Part)	335X100	3.35	11837
46	पवनी	जुनोना 2	वैनगंगा नदी	54,59,61/9	260X160	4.16	14700
47	तुमसर	मांडवी 2	वैनगंगा नदी	28, 14 (Part), 29	430X85	3.65	12916
48	लाखांदूर	मोहरणा 2	वैनगंगा नदी	848 (Part)	315X150	4.72	16696

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49	लाखनी	नरव्हा 2	चुलबंद नदी	208 part, 211,212,213,214 part	300X100	3	10601
50	तुमसर	सोंडया 2	बावनथडी नदी	171,172,173, 174, 175, 176	460X70	3.22	11378
51	तुमसर	सोंडया 3	बावनथडी नदी	48,47,46,45,486,44,43,42, 38/1, Sakardhara 38/2/39	450X65	2.92	10336
52	पवनी	येनोळा 2	वैनगंगा नदी	38,41	415X110	4.56	16131
53	पवनी	मांगळी 1	वैनगंगा नदी	593,558/1,558/2	460X100	4.6	16245
54	लाखांदूर	दोनाद	वैनगंगा नदी	714 (Part),716	230X130	2.99	10565
एकूण							566697

वरील नमुद यादीमधील रेतीघाटांचे पर्यावरण अनुमती करीता प्रस्ताव पर्यावरण समितीकडे सादर करण्यात येईल. त्यापैकी अ.क्र. 1 ते 42 मध्ये रेतीघाटाच्या डेपोची कालावधी उर्वरीत असल्याने पर्यावरण अनुमती प्राप्त झाल्यानंतर त्यानुसार रेती घाटातुन रेतीचे उत्खनन करुन साठवणूक व व्यवस्थापन करीता पुढील आदेश प्रदान करण्यात येईल. तसेच अ.क्र. 43 ते 54 नमुद एकूण 12 रेतीघाटाकरीता पर्यावरण अनुमती प्राप्त झाल्यावर डेपो करीता 3 वर्षाकरीता नव्याने निविदा प्रसिध्द करण्यात येईल तथापी मागील 54 रेती घाटाव्यतिरीक्त यापुर्वी सादर करण्यात आलेल्या 18 रेती घाटापैकी 16 रेती घाटांची पर्यावरण अनुमती मंजुर झाली असून सबब प्राप्त झाल्यावर सदर रेतीघाट यापुर्वी सलंग्न असून त्यानुसार नव्याने उर्वरित सन 2024-25 या कालावधीकरीता आदेश देण्यात येईल याबबत सभेत सूचित करण्यात आले. त्यानुसार उपरोक्त नमुद 54 रेतीघाटांना समिती द्वारे मान्यता देण्यात आली.

मा. अध्यक्षांच्या अनुमतीने अ. जि. यांनी नव्याने प्रस्ताव प्राप्त होणाऱ्या पर्यावरण अनुमतीचे 12 रेती घाटाकरीता डेपोची जागा निश्चित करण्याकरीता संबधीत तहसिलदार यांनी लवकरात लवकर पाहणी करुन अहवाल सादर करण्याबाबत सूचना दिली.

जिल्ह्यात रेती डेपो चांगल्या पद्धतीने कार्यान्वित व्हावे, आवास योजना तसेच सामान्य जनतेस सूलभतेने वाळू उपलब्ध व्हावी तसेच अवैध गोण खनिज वाहतुक वर आळा बसेल याकरीता संबंधित यंत्रणानी अधिक प्रभावीपणे कार्य करण्याबाबत मा. अध्यक्ष महोदयांनी सुचना दिल्या.

सभेच्या शेवटी उपस्थित सर्व मान्यवराचे आभार मानुन मा. अध्यक्ष याचे समंतीने सभा समाप्त करण्यात आली.

सदस्य सचिव, जिल्हा स्तरिय वाळू
संनियंत्रन समिती तथा
जिल्हा खनिकर्म अधिकारी, भंडारा

अध्यक्ष, जिल्हा स्तरिय वाळू
संनियंत्रन समिती तथा
जिल्हाधिकारी, भंडारा

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Exhibit 5

	SIA/MH/MIN/530006/2025	**Project Name:** Environment Clearance for Lakhandur sand spot over an extent of 1.10 ha. at Chulbandh River Bed, Gut No. 132, 143 (Part), Village Lakhandur, Tehsil Lakhandur, District Bhandara, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 18/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 56 Days **Received On :** 05/12/2025 **Sent by :** EC Rejected	View Details
	SIA/MH/MIN/529794/2025	**Project Name:** Environment Clearance for Asola sand spot over an extent of 1.125 ha. at Chulbandh River Bed, Gut No. 26, 3, 27, 872, 34(Part), Village Asola, Tehsil Lakhandur, District Bhandara, Maharashtra. **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 17/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 71 Days **Received On :** 14/11/2025 **Sent by :** EC Rejected	View Details

	SIA/MH/MIN/529797/2025	**Project Name:** Environment Clearance for Mandvi Sand Ghat over an extent of 3.50 ha. at Wainganga River Bed Gut. 558, 559, 560, 561, 562, Village Mandavi, Tehsil Bhandara, District Bhandara, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 17/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 71 Days **Received On :** 14/11/2025 **Sent by :** EC Rejected	View Details
	SIA/MH/MIN/529834/2025	**Project Name:** Environment Clearance for Bhagdi sand spot over an extent of 1.32 ha. at Chulband River Bed, Gut No. 57 (Part), 62, 63 (Part), Village Bhagdi, Tehsil Lakhandur, District Bhandara, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 17/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 71 Days **Received On :** 14/11/2025 **Sent by :** EC Rejected	View Details

	SIA/MH/MIN/530005/2025	**Project Name:** Environment Clearance for Takli Sand Ghat over an extent of 2.25 ha. at Sur River, Bed Gut. No. 154, 155, 158, 159, 160, 203, 204, & 205 (Part), Village Takli, Tehsil Mohadi, District Bhandara, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 18/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 71 Days **Received On :** 14/11/2025 **Sent by :** EC Rejected	View Details
	SIA/MH/MIN/530032/2025	**Project Name:** Environmental Clearance for Mohgaon Devi Sand Ghat over an extent of 1.113 ha. at Sur River bed Gut No 319, 320, 321 Village Mohgaon Devi, Tehsil Mohadi, District Bhandara, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 18/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 71 Days **Received On :** 14/11/2025 **Sent by :** EC Rejected	View Details

	SIA/MH/MIN/530039/2025	**Project Name:** Environment Clearance for Mundhri Bu Sand Ghat over an extent of 3.50 ha. at Wainganga River bed Gut No. 463 Part, 468, 464 Part, Village Mundhri Bu, Tehsil Mohadi, District Bhandara, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 18/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 71 Days **Received On :** 14/11/2025 **Sent by :** EC Rejected	View Details
	SIA/MH/MIN/530065/2025	**Project Name:** Environment Clearance for Nilaj Khu Sand Ghat over an extent of 3.91 ha. at Wainganga River bed Gut No. 154 part, 220, Village Nilaj Khu, Tehsil Mohadi, District Bhandara, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 18/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 71 Days **Received On :** 14/11/2025 **Sent by :** EC Rejected	View Details

	SIA/MH/MIN/530078/2025	**Project Name:** Environment Clearance for Bhojapur Sand Ghat over an extent of 3.0 ha at Wainganga River Bed Gut No. 230 (Part), 231, 232, 245, 233, 234, 235, Village Bhojapur, Tehsil Pauni, District Bhandara, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 18/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 71 Days **Received On :** 14/11/2025 **Sent by :** EC Rejected	View Details
	SIA/MH/MIN/530118/2025	**Project Name:** Environmental Clearance for Wakal sand spot over an extent of 2.47 ha. at Chulbandh River Bed Gut. No. 164, 165, 173, 174, 175, 176, 177, 178, 181, 182, 186, Village Wakal, Taluka Lakhani, District Bhandara, Maharashtra. **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 18/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 71 Days **Received On :** 14/11/2025 **Sent by :** EC Rejected	View Details

	SIA/MH/MIN/530166/2025	**Project Name:** Environment Clearance for Khandala Sand Ghat over an extent of 1.1385 ha. at Chulbandh River Bed, Gut. No 58, 59 part, 54, Village Khandala, Tehsil Sakoli, District Bhandara, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 19/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 71 Days **Received On :** 14/11/2025 **Sent by :** EC Rejected	View Details
	SIA/MH/MIN/530186/2025	**Project Name:** Environment Clearance for Salebardi Sand Ghat over an extent of 1.10 ha at Chulbandh River Bed Gut No. 122 (Part), 123, 124, Village Salebardi, Tehsil Sakoli, District Bhandara, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 19/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 71 Days **Received On :** 14/11/2025 **Sent by :** EC Rejected	View Details

	SIA/MH/MIN/530192/2025	**Project Name:** Environment Clearance for Vilam Sand Ghat over an extent of 2.0 ha at Wainganga River Bed, Gut No. 272 (Part), 273 (Part), 276 (Part), 274, 275, Village Vilam, Tehsil Pauni, District Bhandara, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 19/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 71 Days **Received On :** 14/11/2025 **Sent by :** EC Rejected	View Details
	SIA/MH/MIN/530202/2025	**Project Name:** Environment Clearance for Sasra sand ghat over an extent of 1.10 ha at Chulband river bed, Gut No. 549 (Part), 553 (Part), Village Sasra, Tehsil Sakoli, District Bhandara, Maharashtra, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 19/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 71 Days **Received On :** 14/11/2025 **Sent by :** EC Rejected	View Details

	SIA/MH/MIN/530235/2025	**Project Name:** Environmental Clearance for Wattekar Sand Ghat over an extent of 1.10 ha. at Chulband River Bed Gut No. 10 part, 11, Village Wattekar, Tehsil Sakoli, District Bhandara, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 19/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 71 Days **Received On :** 14/11/2025 **Sent by :** EC Rejected	View Details
	SIA/MH/MIN/530269/2025	**Project Name:** Environment Clearance for Mandvi Sand Ghat over an extent of 4.0 ha at Wainaganga River Bed Gut No. 14 (Part), Village Mandvi, Tehsil Tumsar, District Bhandara, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 19/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 71 Days **Received On :** 14/11/2025 **Sent by :** EC Rejected	View Details

	SIA/MH/MIN/530212/2025	**Project Name:** Environment Clearance for Parsodi (Maleghat) sand ghat over an extent of 1.35 ha at Chulband River Bed Gut No. 540 (Part), 541, 581, 653 (Part), Village Parsodi (Maleghat), Tehsil Sakoli, District Bhandara, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 20/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 71 Days **Received On :** 14/11/2025 **Sent by :** EC Rejected	View Details
	SIA/MH/MIN/530357/2025	**Project Name:** Environment Clearance for Parasodi Aamrai Sand Ghat over an extent of 1.17 ha. at Chulband River Bed Gut No. 533, 534, 536, 537, Village Parasodi Aamrai, Tehsil Sakoli, District Bhandara, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 20/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 71 Days **Received On :** 14/11/2025 **Sent by :** EC Rejected	View Details

	SIA/MH/MIN/530379/2025	**Project Name:** Environment Clearance for Moharna 2 sand spot over an extent of 4.72 ha. at Wainganga River Bed, Gut No. 848 (Part), Village Moharna 2, Tehsil Lakhandur, District Bhandara, Maharashtra. **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 20/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 71 Days **Received On :** 14/11/2025 **Sent by :** EC Rejected	View Details
0	SIA/MH/MIN/530361/2025	**Project Name:** Environmental Clearance for Narwa Sand Ghat over an extent of 3.0 ha. at Chulbandh River Bed Gut. No. 137, 139, 140, 141, 173, 178, 179, 180 (Part), Village Narwa, Taluka Lakhani, District Bhandara, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 20/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 71 Days **Received On :** 14/11/2025 **Sent by :** EC Rejected	View Details

	SIA/MH/MIN/530446/2025	**Project Name:** Environment Clearance for Donad sand spot over an extent of 2.99 ha. at Wainganga River Bed, Gut No. 714 (Part),716, Village Donad, Tehsil Lakhandur, District Bhandara, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 20/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 71 Days **Received On :** 14/11/2025 **Sent by :** EC Rejected	View Details
2	SIA/MH/MIN/530561/2025	**Project Name:** Environment Clearance for Nanded 2 sand spot over an extent of 3.44 ha. at Wainganga River Bed, Gut No. 206,210,211, Village Nanded, Tehsil Lakhandur, District Bhandara, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 21/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 71 Days **Received On :** 14/11/2025 **Sent by :** EC Rejected	View Details

3	SIA/MH/MIN/530581/2025	**Project Name:** Environment Clearance for Yenola 2 Sand Ghat over an extent of 4.56 Ha. at Wainganga River Bed, Gut No. 38,41, Village Yenola, Tehsil Pauni, District Bhandara, Maharashtra. **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 21/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 71 Days **Received On :** 14/11/2025 **Sent by :** EC Rejected	View Details
4	SIA/MH/MIN/530579/2025	**Project Name:** Environment Clearance for Sondya 2 Sand Ghat over an extent of 3.22 ha at Bawanthadi River Bed Gut No. 171,172,173, 174, 175, 176, Village Sondya, Tehsil Tumsar, District Bhandara, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 21/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 71 Days **Received On :** 14/11/2025 **Sent by :** EC Rejected	View Details

5	SIA/MH/MIN/530610/2025	**Project Name:** Environment Clearance for Mandvi 2 Sand Ghat over an extent of 3.65 ha at Wainganga River Bed Gut No. 28, 14 (Part), 29, Village Mandvi, Tehsil Tumsar, District Bhandara, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 21/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 71 Days **Received On :** 14/11/2025 **Sent by :** EC Rejected	View Details

6	SIA/MH/MIN/530609/2025	**Project Name:** Environment Clearance for Bhojapur 2 Sand Ghat over an extent of 4.73 ha at Wainganga River Bed Gut No. 204,205,206,212,213, 215, 216part, Village Bhojapur, Tehsil Pauni, District Bhandara, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 21/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 71 Days **Received On :** 14/11/2025 **Sent by :** EC Rejected	View Details
7	SIA/MH/MIN/530605/2025	**Project Name:** Environment Clearance for Irali Dambi sand spot over an extent of 3.35 ha. at Wainganga River Bed, Gut No. 652 (Part),645 (Part)Village Irali Dambi, Tehsil Lakhandur, District Bhandara, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 21/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 71 Days **Received On :** 14/11/2025 **Sent by :** EC Rejected	View Details

8	SIA/MH/MIN/530635/2025	**Project Name:** Environment Clearance for Mangli 1 Sand Ghat over an extent of 4.60 ha at Wainganga River Bed Gut No. 593,558/1,558/2, Village Mangli, Tehsil Pauni, District Bhandara, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 21/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 71 Days **Received On :** 14/11/2025 **Sent by :** EC Rejected	View Details
9	SIA/MH/MIN/530630/2025	**Project Name:** Environmental Clearance for Narwa 2 Sand Ghat over an extent of 3.0 ha. at Chulbandh River Bed Gut. No. 208 part, 211,212,213,214 part, Village Narwa, Taluka Lakhani, District Bhandara, Maharashtra. **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 21/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 71 Days **Received On :** 14/11/2025 **Sent by :** EC Rejected	View Details

0	SIA/MH/MIN/530667/2025	**Project Name:** Environment Clearance for Junona 2 Sand Ghat over an extent of 4.16 Ha. at Wainganga River Bed, Gut No. 54,59,61/9, Village Junona, Tehsil Pauni, District Bhandara, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 21/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 71 Days **Received On :** 14/11/2025 **Sent by :** EC Rejected	View Details
I	SIA/MH/MIN/530686/2025	**Project Name:** Environment Clearance for Sondya 3 Sand Ghat over an extent of 2.92 ha at Bawanthadi River Bed Gut No. 48,47,46,45,486,44,43,42, 38/1, Sakardhara 38/2/39, Village Sondya, Tehsil Tumsar, District Bhandara, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 21/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 71 Days **Received On :** 14/11/2025 **Sent by :** EC Rejected	View Details

2	SIA/MH/MIN/530140/2025	**Project Name:** Environment Clearance for Khatkheda Sand Ghat over an extent of 3.0 ha at Wainganga River Bed, Gut No 202 (Part), 570 (Part), 217, 562, 219, 220, 560, 221, 561, Village Khatkheda, Tehsil Pauni, District Bhandara, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 19/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 71 Days **Received On :** 14/11/2025 **Sent by :** EC Rejected	View Details
3	SIA/MH/MIN/529716/2025	**Project Name:** Environmental Clearance for Marhegaon Sand Ghat over an extent of 2.45 ha. at Chulbandh River Bed Gut. No. 405, 406, 407, 408/1, 408/2, 410, 467/1, 467/2, 467/3, Village Marhegaon, Taluka Lakhani, District Bhandara, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 17/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 71 Days **Received On :** 14/11/2025 **Sent by :** EC Rejected	View Details

4	SIA/MH/MIN/529747/2025	**Project Name:** Environment Clearance for Sukli De Sand Ghat over an extent of 2.00 ha at Wainganga River Bed Gut No. 451, 450, 446, Village Sukli De, Tehsil Tumsar, District Bhandara, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 17/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 71 Days **Received On :** 14/11/2025 **Sent by :** EC Rejected	View Details
5	SIA/MH/MIN/529750/2025	**Project Name:** Environment Clearance for Kothurna Sand Ghat over an extent of 1.62 ha. at Wainganga River Bed Gut. 573,571/1, 571/2, 569, 570 Village Kothurna, Tehsil Bhandara, District Bhandara, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 17/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 71 Days **Received On :** 14/11/2025 **Sent by :** EC Rejected	View Details

6	SIA/MH/MIN/529685/2025	**Project Name:** Environment Clearance for Chandmara Sand Ghat over an extent of 3.0 ha at Bawanthadi River Bed Gut No. 97, 101, 168 (Part), Village Chandmara, Tehsil Tumsar, District Bhandara, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 16/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 74 Days **Received On :** 12/11/2025 **Sent by :** EC Rejected	View Details
7	SIA/MH/MIN/529691/2025	**Project Name:** Environment Clearance for Chargaon Sand Ghat over an extent of 3.99 ha. at Wainganga River Bed Gut No. 10 (Part), 11, 16, 17 (Part), Village Chargaon, Tehsil Tumsar, District Bhandara, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 16/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 74 Days **Received On :** 12/11/2025 **Sent by :** EC Rejected	View Details

8	SIA/MH/MIN/530002/2025	**Project Name:** Environmental Clearance for Kanhalgaon Sand Ghat over an extent of 1.10 ha. at Wainganga River bed Gut No 374, 375, Village Kanhalgaon, Tehsil Mohadi, District Bhandara, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 18/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 84 Days **Received On :** 28/10/2025 **Sent by :** EC Rejected	View Details
9	SIA/MH/MIN/529987/2025	**Project Name:** Environment Clearance for Khairna sand spot over an extent of 1.15 ha. at Wainganga River Bed Gut. No. 476 (Part) & 478 (Part), Khairna Village, Lakhandur Taluka, Bhandara District, Maharashtra. **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 18/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 84 Days **Received On :** 28/10/2025 **Sent by :** EC Rejected	View Details

0	SIA/MH/MIN/529973/2025	**Project Name:** Environmental Clearance for Panchgaon 1 Sand Ghat over an extent of 1.20 ha. at Sur River bed Gut No. 258, 259, 260, 261, 265, 264, 266, Village Panchgaon1, Tehsil Mohadi, District Bhandara, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 18/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 84 Days **Received On :** 28/10/2025 **Sent by :** EC Rejected	View Details
1	SIA/MH/MIN/529944/2025	**Project Name:** Environment Clearance for Warpindkepar Sand Ghat over an extent of 3.0 ha at Bawanthadi River Bed Gut No. 339 (Part), 340, 412, 413 & 414, Village Warpindkepar, Tehsil Tumsar, District Bhandara **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 18/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 84 Days **Received On :** 28/10/2025 **Sent by :** EC Rejected	View Details

2	SIA/MH/MIN/529888/2025	**Project Name:** Environment Clearance for Dhiwarwada Sand Ghat over an extent of 4.00 ha. at Wainganga River bed Gut No. 460, 461, 462 & 463, Village Dhiwarwada, Tehsil Mohadi, District Bhandara, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 18/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 84 Days **Received On :** 28/10/2025 **Sent by :** EC Rejected	View Details
3	SIA/MH/MIN/529905/2025	**Project Name:** Environmental Clearance for Vihirgaon Sand Ghat over an extent of 1.20 ha. at Chulbandh River Bed Gut. No. 328, 327, 326, 318, 316, 315, 314, 313, Village Vihirgaon, Taluka Lakhani, District Bhandara, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 17/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 84 Days **Received On :** 28/10/2025 **Sent by :** EC Rejected	View Details

4	SIA/MH/MIN/529902/2025	**Project Name:** Environmental Clearance for Palasgaon Sand Ghat over an extent of 1.90 ha. at Chulbandh River Bed Gut. No. 17/1/1, 17/2, 17/3, 19/2, 19/3, 19/4,b19/5,b19/6, 19/7, Village Palasgaon, Taluka Lakhani, District Bhandara, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 17/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 84 Days **Received On :** 28/10/2025 **Sent by :** EC Rejected	View Details
5	SIA/MH/MIN/529861/2025	**Project Name:** Environment Clearance for Devhada Kh. Sand Ghat over an extent of 1.4124 ha. at Wainganga River Bed Gut. 33 (Part), 32, 31, 25/1, 25/2, 24 (Part), Village Devhada Kh., Tehsil Mohadi, District Bhandara, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 17/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 84 Days **Received On :** 28/10/2025 **Sent by :** EC Rejected	View Details

6	SIA/MH/MIN/529821/2025	**Project Name:** Environmental Clearance for Bothli Sand Ghat over an extent of 2.50 ha. at Sur River Bed Gut No.181, 182, 183, 201(Part) Village Bothli, Tehsil Mohadi, District Bhandara, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 17/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 84 Days **Received On :** 28/10/2025 **Sent by :** EC Rejected	View Details
7	SIA/MH/MIN/529801/2025	**Project Name:** Environment Clearance for Lobhi Sand Ghat over an extent of 1.15 ha at Bawanthadi River Bed Gut No. 248 (Part), 249, 250, 258 (Part), Village Lobhi, Tehsil Tumsar, District Bhandara, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 17/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 84 Days **Received On :** 28/10/2025 **Sent by :** EC Rejected	View Details

8	SIA/MH/MIN/529695/2025	**Project Name:** Environment Clearance for Juni Takli Sand Ghat over an extent of 4.00 ha. at Wainganga River Bed Gut. 319/1, 319/2, Village Juni Takli, Tehsil Bhandara, District Bhandara, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 17/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 85 Days **Received On :** 28/10/2025 **Sent by :** EC Rejected	View Details
9	SIA/MH/MIN/529776/2025	**Project Name:** Environment Clearance for Kholmara sand spot over an extent of 1.20 ha. at Chulband River Bed, Gut No. 125, 124, 117, 116, 113, 163 (Part), Village Kholmara, Tehsil Lakhandur, District Bhandara, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 17/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 85 Days **Received On :** 28/10/2025 **Sent by :** EC Rejected	View Details

0	SIA/MH/MIN/529770/2025	**Project Name:** Environment Clearance for Antargaon/Kha sand spot over an extent of 1.10 ha at Chulbandh River Bed Gut. 344, 345 (Part), Village Antargaon/Kha, Tehsil Lakhandur, District Bhandara, Maharashtra. **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 17/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 85 Days **Received On :** 28/10/2025 **Sent by :** EC Rejected	View Details

1	SIA/MH/MIN/529753/2025	**Project Name:** Environmental Clearance for Miregaon Sand Ghat over an extent of 1.60 ha at Chulbandh River Bed Gut No. 621, 307, 306, 305, 304, 303, 302, Village Miregaon, Tehsil Lakhani, District Bhandara, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 17/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 85 Days **Received On :** 28/10/2025 **Sent by :** EC Rejected	View Details
2	SIA/MH/MIN/529736/2025	**Project Name:** Environment Clearance for Sondya Sand Ghat over an extent of 4.0 ha at Bawanthadi River Bed Gut No. 227 & 235 (Part), Village Sondya, Tehsil Tumsar, District Bhandara, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 17/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 85 Days **Received On :** 28/10/2025 **Sent by :** EC Rejected	View Details

3	SIA/MH/MIN/529680/2025	**Project Name:** Environment Clearance for Aashti/Aajan Vihri Sand Ghat over an extent of 1.57 ha at Bawanthadi River Bed Gut No. 1183, 2818, 2821, 1190, Village Aashti/Aajan Vihri, Tehsil Tumsar, District Bhandara, Maharashtra **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 16/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 85 Days **Received On :** 28/10/2025 **Sent by :** EC Rejected	View Details
4	SIA/MH/MIN/529667/2025	**Project Name:** Environment Clearance for Wadegaon (Rithi) Sand Ghat over an extent of 3.60 ha. at Wainganga River Bed Gut. 1 (part), Village Wadegaon (Rithi), Tehsil Bhandara, District Bhandara, Maharashtra. **Proposal For:** Mining EC Under 5 Ha (New) **Activity:** 1(a) Mining of minerals **Sector:** MIN **Area(ha):** N/A **Proponent:** sachin rambhau wadhave **Date of Submission:** 16/03/2025	**State :** Maharashtra **District :** Bhandara	**Pendency :** 85 Days **Received On :** 28/10/2025 **Sent by :** EC Rejected	View Details

owing 51 to 54 of 54 entries

Exhibit 6

सत्यमेव जयते

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Level Expert Appraisal Committee(SEAC), MAHARASHTRA)
***

Minutes of 294th Day 1 (Part B) meeting of SEAC-1 State Level Expert Appraisal Committee meeting held from 07/04/2025 to 07/04/2025

Date: 12/08/2025

MoM ID: EC/MOM/SEAC/227883/4/2025

Agenda ID: EC/AGENDA/SEAC/227883/4/2025

Meeting Venue: Environment & Climate Change Department, 1st Floor, Dalamal House, JB road, Nariman Point, Mumbai

Meeting Mode: Hybrid

Date & Time:

07/04/2025	10:00 AM	06:00 PM

1. Opening remarks

At the outset, the Chairman welcomed all Expert Members, Member Secretary/ Jt Secretary, Environment & CC Department.

2. Confirmation of the minutes of previous meeting

SEAC-1 confirmed minutes of the earlier meeting.

3. Details of proposals considered by the committee

Day 1 -07/04/2025

3.1. Agenda Item No 1:

3.1.1. Details of the proposal

Environment Clearance for Lakhandur sand spot over an extent of 1.10 ha. at Chulbandh River Bed, Gut No. 132, 143 (Part), Village Lakhandur, Tehsil Lakhandur, District Bhandara, Maharashtra by **sachin rambhau wadhave** located at **BHANDARA,MAHARASHTRA**			
Proposal For		Mining EC Under 5 Ha	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**

SIA/MH/MIN/530006/2025	SIA/MH/MIN/530006/2025	18/03/2025	Mining of minerals (1(a))

3.1.2. Project Salient Features

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Chulbandh River bed having total sand ghat area of 1.1 ha, Total quantity of sand available in the ghat is 3887 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/ Town: Lakhandur	Taluka: Lakhandur	District: Bhandara
2	Gat No: 132, 143(partly)	Area: 1.1 (Ha)	
3	River name: Chulbandh	Ghat Name: Lakhandur	

4	Length/Width/Depth: 220m×50m×1m (mts)	Life of sand ghat: 3 (years)
5	Quantity of sand available: 3887 (brass)	
6	Nearest Habitat/ Village Distance: 660 (mts)	
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) ~~-~~ NH 353C, 1.08 km, ~~-~~ Chulbandh River Road Bridge over Chulbandh River, 1.60 km, SSE	
8	DSR Approval: 26.11.2024	
9	Public Hearing:	PH objection (if any): No

	30.01.2025	
10	Gram Panchayat NOC: NA	GR Resolution: NA
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027	
12	Cluster Certificate: (Date): NA	
13	Earlier EC (if any): Yes	EC Compliance: Yes
14	Last year EC/	Court Matter (if any): No

	Auction: NA	
15	Replenishment Study Report:Yes	
16	Minable Total reserve quantity:17491.5 ton/annum	
17	Per year excavation quantity: 3887 (Brass)	
18	DMO site survey report: Yes	
19	DMO report on Cluster Formation: Yes	
20	Project Site all corner Latitude & Longitude:	

Boundary points	Latitude	Longitude
B1	20°44'41.700"N	79°52'25.257"E
B2	20°44'	79°52'

	40.642"N	23.944"E
B3	20°44'35.210"N	79°52'28.895"E
B4	20°44'36.269"N	79°52'30.208"E

EMP Implementation:

1	Total/ Capital investment: ₹ 1032000	Recurring Expenditure Provisions: ₹ 1083600
2	G.B./ Plantation (Total no. of trees):688	Plantation Cost: ₹ 344000
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 144480	
4	Approach road maintenance cost: ₹ 74432	
5	Employees Health checkup and insurance cost: ₹ 103200	
6	Bio- Toilet facility cost: ₹ 103200	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 75680	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000

	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
	EC, EMP & CER Implementation (UT): (Yes	Yes
	Non coverage in western ghat notification (UT):	Yes
	DMO Site survey report:	Yes
	Mining plan approval letter:	Yes
	GSDA- Geological Report:	Yes
	Forest Department Letter:	No
	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
	Gram Panchayat Resolution and NOC	NA

3.1.3. Deliberations by the committee in previous meetings

N/A

3.1.4. Deliberations by the SEAC in current meetings

Deliberation:
During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.
The details are outlined below:
1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/411287/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.
3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 3887 brass & life of sand ghat is Three (03) years.
4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.
5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.
6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.
7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.
8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.
9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.
2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.
3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.
4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

3.1.5. Recommendation of SEAC

Recommended

3.1.6. Details of Environment Conditions

3.1.6.1. Specific

NA	
1.	NA

3.2. Agenda Item No 2:

3.2.1. Details of the proposal

Environment Clearance for Takli Sand Ghat over an extent of 2.25 ha. at Sur River, Bed Gut. No. 154, 155, 158, 159, 160, 203, 204, & 205 (Part), Village Takli, Tehsil Mohadi, District Bhandara, Maharashtra by **sachin rambh au wadhave** located at **BHANDARA,MAHARASHTRA**

Proposal For		Mining EC Under 5 Ha	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
SIA/MH/MIN/530005/2025	SIA/MH/MIN/530005/2025	18/03/2025	Mining of minerals (1(a))

3.2.2. Project Salient Features

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Sur River bed having total sand ghat area of 2.25 ha, Total quantity of sand available in the ghat is 7951 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/ Town: Takli	Taluka: Mohadi	District: Bhandara
2	Gat No: 154, 155, 158, 159, 160, 203, 204, 205 (partly)	Area: 2.25 (Ha)	
3	River name: Sur	Ghat Name: Takli	
4	Length/ Width/ Depth: 450 m ×50 m × 1m	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 7951 (brass)		
6	Nearest Habitat/ Village Distance: 519 (mts)		
7	Sensitive Structures (		

	Nearby): (Highway/Dam/River/ Bridge etc.) –NH 753, 12.21 km, N –SH 252, 3.97 km, WSW – –Sur River –Road Bridge, 3.99 km, WNW	
8	DSR Approval: 26.11.2024	
9	Public Hearing: 30.01.2025	PH objection (if any): No
10	Gram Panchayat NOC: NA	GR Resolution: NA
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027	
12	Cluster Certificate: NA	
13	Earlier EC (if any): Yes	EC Compliance: Yes
14	Last year EC/Auction:NA	Court Matter (if any): No
15	Replenishment Study Report: Yes	
16	Minable Total reserve quantity:35779.5 ton/ annum	
17	Per year excavation quantity: 7951 (Brass)	

18	DMO site survey report: Yes
19	DMO report on Cluster Formation: Yes

20 Project Site all corner Latitude & Longitude:

Boundary points	Latitude	Longitude
B.P .1	21° 16' 18.157" N	79° 34' 20.309" E
B.P.2	21° 16' 16.542" N	79° 34' 20.512" E
B.P.3	21° 16' 18.255" N	79° 34' 36.016" E
B.P.4	21° 16' 19.870" N	79° 34' 35.813" E

EMP Implementation:

1	Total/ Capital investment: ₹ 830800	Recurring Expenditure Provisions: ₹ 872300
2	G.B./ Plantation (Total no. of trees): 536	Plantation Cost: ₹ 268000
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 118188	
4	Approach road maintenance cost: ₹ 59352	
5	Employees Health checkup and insurance cost: ₹ 84420	
6	Bio- Toilet facility cost: ₹ 84420	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 61908	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

3.2.3. Deliberations by the committee in previous meetings

N/A

3.2.4. Deliberations by the SEAC in current meetings

Deliberation:
During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.
The details are outlined below:
1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.
2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410578/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.
3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 7951 brass & life of sand ghat is Three (03) years.
4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.
5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.
6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.
7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.
8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.
9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.
During deliberation, Committee pointed out following,
1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.
2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.
3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.
4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.
In view of the above, Committee is of opinion that the proposal is recommended for rejection.
Decision:
Recommended for rejection.

3.2.5. Recommendation of SEAC

Recommended

3.2.6. Details of Environment Conditions

3.2.6.1. Specific

NA	
1.	NA

3.3. Agenda Item No 3:

3.3.1. Details of the proposal

Environmental Clearance for Mohgaon Devi Sand Ghat over an extent of 1.113 ha. at Sur River bed Gut No 319, 320, 321 Village Mohgaon Devi, Tehsil Mohadi, District Bhandara, Maharashtra by **sachin rambhau wadhave** lo cated at **BHANDARA,MAHARASHTRA**			
Proposal For		Mining EC Under 5 Ha	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
SIA/MH/MIN/530032/2025	SIA/MH/MIN/530032/2025	18/03/2025	Mining of minerals (1(a))

3.3.2. Project Salient Features

Meeting No./ Item No: 294th /01 (28)	Proposal No: SIA/MH/MIN/530032/2025
Project: Mohgaon Devi Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Mahara shtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Soluti ons LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Sur River bed having total sand ghat area of 1.113 ha, Total quantity of sand available in the ghat is 3933 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Mohgaon Devi	Taluka: Mohgaon Devi	District: Bhandara
2	Gat No: 319, 320, 321	Area: 1.113 (Ha)	
3	River name: Sur	Ghat Name: Takli	
4	Length/ Width/ Depth: 210 m ×53 m × 1m	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 3933 (brass)		
6	Nearest Habitat/ Village Distance: 760 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) SH 355, 0.86 Km, W – Sur River		

	Road Bridge over Sur river 0.83 Km, W	
8	DSR Approval: 26.11.2024	
9	Public Hearing: 30.01.2025	PH objection (if any): No
10	Gram Panchayat NOC: NA	GR Resolution: NA
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09. 2027	
12	Cluster Certificate: (Date): NA	
13	Earlier EC (if any):Yes	EC Compliance: Yes
14	Last year EC/Auction:NA	Court Matter (if any): No
15	Replenishment Study Report:Yes	
16	Minable Total reserve quantity:17698.5(Tons)	
17	Per year excavation quantity: 3933(Brass)	
18	DMO site survey report: Yes	
19	DMO report on Cluster Formation: Yes	
20	Project Site all corner Latitude & Longitude:	

Boundary points	Latitude	Longitude
B.P .1	21° 16' 39.436" N	79° 40' 54.512" E
B.P.2	21° 16' 38.062" N	79° 40' 53.401" E
B.P.3	21° 16' 33.936" N	79° 40' 59.207" E
B.P.4	21° 16' 35.309" N	79° 41' 0.318" E

EMP Implementation:

1	Total/ Capital investment: ₹641250	Recurring Expenditure Provisions: ₹673300
2	G.B./ Plantation (Total no. of trees):513	Plantation Cost: ₹256500
3	Air/ Noise/ Water Pollution mitigation cost: ₹80798	
4	Approach road maintenance cost: ₹30780	
5	Employees Health checkup and insurance cost: ₹57713	
6	Bio- Toilet facility cost: ₹57713	

7	Safety, Security, Drinking Water & Solar light etc cost: ₹42323

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

3.3.3. Deliberations by the committee in previous meetings

N/A

3.3.4. Deliberations by the SEAC in current meetings

Deliberation:
During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.
The details are outlined below:
1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.
2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410563/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.
3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 3933 brass & life of sand ghat is Three (03) years.
4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.
5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.
6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.
7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.
8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.
9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.
During deliberation, Committee pointed out following,
1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.
2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.
3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.
4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.
In view of the above, Committee is of opinion that the proposal is recommended for rejection.
Decision:
Recommended for rejection.

3.3.5. Recommendation of SEAC

Recommended

3.3.6. Details of Environment Conditions

3.3.6.1. Specific

NA

1.	NA

3.4. Agenda Item No 4:

3.4.1. Details of the proposal

Environment Clearance for Mundhri Bu Sand Ghat over an extent of 3.50 ha. at Wainganga River bed Gut No. 463 Part, 468, 464 Part, Village Mundhri Bu, Tehsil Mohadi, District Bhandara, Maharashtra by **sachin rambhau wadhave** located at **BHANDARA,MAHARASHTRA**

Proposal For		Mining EC Under 5 Ha	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
SIA/MH/MIN/530039/2025	SIA/MH/MIN/530039/2025	18/03/2025	Mining of minerals (1(a))

3.4.2. Project Salient Features

Meeting No./ Item No: 294th /01 (29)	Proposal No: SIA/MH/MIN/530039/2025
Project: Mundhri Bu. Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Mahara shtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Soluti ons LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Wainganga River bed having total sand ghat area of 3.5 ha, Total quantity of sand available in the ghat is 12367 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Mundhri Bu.	Taluka: Mohadi	District: Bhandara
2	Gat No: 463(partly), 468, 464(partly)	Area: 3.5 (Ha)	
3	River name: Wainganga	Ghat Name: Mundhri Bu.	
4	Length/ Width/ Depth: 350 m ×100 m × 1m	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 12367 (brass)		
6	Nearest Habitat/ Village Distance: 156 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.)		

	SH 271 - 9.01 Km, WSW - Wainganga Mdagi bridge - 7.18 Km, NNE
8	DSR Approval: 26.11.2024
9	Public Hearing: 30.01.2025 / PH objection (if any): No
10	Gram Panchayat NOC: NA / GR Resolution: NA
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 3 0.09.2027
12	Cluster Certificate: NA
13	Earlier EC (if any):Yes / EC Compliance: Yes
14	Last year EC/Auction:NA / Court Matter (if any): No
15	Replenishment Study Report: Yes
16	Minable Total reserve quantity: 55651.5 ton/annum
17	Per year excavation quantity: 12367 (Brass)
18	DMO site survey report: Yes
19	DMO report on Cluster Formation: Yes
20	Project Site all corner Latitude & Longitude:

Boundary points	Latitude	Longitude
B.P .1	21° 16' 20.368" N	79° 45' 33.975" E
B.P.2	21° 16' 9.186" N	79° 45' 36.245" E
B.P.3	21° 16' 9.794" N	79° 45' 39.653" E
B.P.4	21° 16' 20.976" N	79° 45' 37.383" E

EMP Implementation:

1	Total/ Capital investment: ₹ 925500	Recurring Expenditure Provisions: ₹ 971800
2	G.B./ Plantation (Total no. of trees): 617	Plantation Cost: ₹ 308500
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 129570	
4	Approach road maintenance cost: ₹ 66340	
5	Employees Health checkup and insurance cost: ₹ 92550	

6	Bio- Toilet facility cost: ₹ 92550
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 67870

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant & EIA Coordinator (UT):	Yes

3.4.3. Deliberations by the committee in previous meetings

N/A

3.4.4. Deliberations by the SEAC in current meetings

Deliberation:
During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.
The details are outlined below:
1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.
2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410542/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.
3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 12367 brass & life of sand ghat is Three (03) years.
4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.
5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.
6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.
7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.
8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.
9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.
During deliberation, Committee pointed out following,
1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.
2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.
3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.
4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.
In view of the above, Committee is of opinion that the proposal is recommended for rejection.
Decision:
Recommended for rejection.

3.4.5. Recommendation of SEAC

Recommended

3.4.6. Details of Environment Conditions

3.4.6.1. Specific

NA	
1.	NA

3.5. Agenda Item No 5:

3.5.1. Details of the proposal

Environment Clearance for Nilaj Khu Sand Ghat over an extent of 3.91 ha. at Wainganga River bed Gut No. 154 part, 220, Village Nilaj Khu, Tehsil Mohadi, District Bhandara, Maharashtra by **sachin rambhau wadhave** locate d at **BHANDARA,MAHARASHTRA**			
Proposal For		Mining EC Under 5 Ha	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
SIA/MH/MIN/530065/2025	SIA/MH/MIN/530065/2025	18/03/2025	Mining of minerals (1(a))

3.5.2. Project Salient Features

Meeting No./ Item No: 294th /01 (30)	Proposal No: SIA/MH/MIN/530065/2025
Project: Nilaj Khu. Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Mahara shtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Soluti ons LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Wainganga River bed having total sand ghat area of 3.91 ha, Total quantity of sand available in the ghat is 20724 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Nilaj Khu.	Taluka: Mohadi	District: Bhandara
2	Gat No: 154 part, 220	Area: 3.91 (Ha)	
3	River name: Wainganga	Ghat Name: Nilaj Khu.	
4	Length/ Width/ Depth: 460 m ×85 m × 1.5m	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 20724 (brass)		

6	Nearest Habitat/ Village Distance: 513 (mts)	
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) SH 271 - 10.51 Km, WSW - Wainganga River Madagi Bridge over Wainganga River 3.85 Km, N	
8	DSR Approval: 26.11.2024	
9	Public Hearing: 30.01.2025	PH objection (if any): No
10	Gram Panchayat NOC: NA	GR Resolution: NA
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30. 09.2027	
12	Cluster Certificate: NA	
13	Earlier EC (if any):Yes	EC Compliance: Yes
14	Last year EC/Auction:NA	Court Matter (if any): No
15	Replenishment Study Report:	
16	Minable Total reserve quantity: 93258 ton/annum	
17	Per year excavation quantity: 20724 (Brass)	
18	DMO site survey report: Yes	
19	DMO report on Cluster Formation: Yes	
20	Project Site all corner Latitude & Longitude:	

Boundary points	Latitude	Longitude
B.P .1	21° 17' 54.118" N	79° 46' 46.227" E
B.P.2	21° 17' 39.855" N	79° 46' 41.412" E
B.P.3	21° 17' 39.021" N	79° 46' 44.224" E
B.P.4	21° 17' 53.284" N	79° 46' 49.039" E

EMP Implementation:

1	Total/ Capital investment: ₹ 1329000	Recurring Expenditure Provisions: ₹ 1395500
2	G.B./ Plantation (Total no. of trees): 886	Plantation Cost: ₹ 443000
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 186060	
4	Approach road maintenance cost: ₹ 97008	

5	Employees Health checkup and insurance cost: ₹ 132900
6	Bio- Toilet facility cost: ₹ 132900
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 97460

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

3.5.3. Deliberations by the committee in previous meetings

N/A

3.5.4. Deliberations by the SEAC in current meetings

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410466/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 20724 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.

2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.

3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.

4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

3.5.5. Recommendation of SEAC

Recommended

3.5.6. Details of Environment Conditions

3.5.6.1. Specific

NA	
1.	NA

3.6. Agenda Item No 6:

3.6.1. Details of the proposal

Environment Clearance for Bhojapur Sand Ghat over an extent of 3.0 ha at Wainganga River Bed Gut No. 230 (Part), 231, 232, 245, 233, 234, 235, Village Bhojapur, Tehsil Pauni, District Bhandara, Maharashtra by **sachin ra mbhau wadhave** located at **BHANDARA,MAHARASHTRA**			
Proposal For		Mining EC Under 5 Ha	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
SIA/MH/MIN/530078/2025	SIA/MH/MIN/530078/2025	18/03/2025	Mining of minerals (1(a))

3.6.2. Project Salient Features

Meeting No./ Item No: 294th /01 (31)	Proposal No: SIA/MH/MIN/530078/2025
Project: Bhojapur Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Wainganga River bed having total sand ghat area of 3.0 ha, Total quantity of sand available in the ghat is 10600 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Bhojapur	Taluka: Pauni	District: Bhandara
2	Gat No: 230 (partly), 231, 232, 245, 233, 234, 235	Area: 3.0 (Ha)	
3	River name: Wainganga	Ghat Name: Bhojapur	
4	Length/ Width/ Depth: 300 m × 100 m × 1m	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 10600 (brass)		

6	Nearest Habitat/ Village Distance: 142 (mts)	
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) NH 247 at a distance of ~7.46 km towards WNW SH 271 at a distance of ~7.63 Km towards WNW - Wainganga River Road Bridge, NH 247,7.97 km NW	
8	DSR Approval: 26.11.2024	
9	Public Hearing: 30.01.2025	PH objection (if any): No
10	Gram Panchayat NOC: NA	GR Resolution: NA
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 3 0.09.2027	
12	Cluster Certificate: NA	
13	Earlier EC (if any):Yes	EC Compliance: Yes
14	Last year EC/Auction:NA	Court Matter (if any): No
15	Replenishment Study Report: Yes	
16	Minable Total reserve quantity: 47700 ton/annum	
17	Per year excavation quantity: 10600 (Brass)	
18	DMO site survey report: Yes	
19	DMO report on Cluster Formation: Yes	
20	Project Site all corner Latitude & Longitude:	

Boundary points	Latitude	Longitude
B.P .1	20° 45' 25.566" N	79° 41' 48.510" E
B.P.2	20° 45' 22.858" N	79° 41' 46.596" E
B.P.3	20° 45' 17.455" N	79° 41' 55.232" E
B.P.4	20° 45' 20.162" N	79° 41' 57.147" E

EMP Implementation:

1	Total/ Capital investment: ₹ 687750	Recurring Expenditure Provisions: ₹ 722100
2	G.B./ Plantation (Total no. of trees):655	Plantation Cost: ₹ 327500
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 75653	

4	Approach road maintenance cost: ₹ 45908
5	Employees Health checkup and insurance cost: ₹ 54038
6	Bio- Toilet facility cost: ₹ 54038
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 39628

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC’s are required if any from (Irrigation /PWD/ Water supply etc):	NA

9	Project consultant &EIA Coordinator (UT):	Yes

3.6.3. Deliberations by the committee in previous meetings

N/A

3.6.4. Deliberations by the SEAC in current meetings

Deliberation:
During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.
The details are outlined below:
1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.
2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410447/2022 dated 03/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.
3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 10600 brass & life of sand ghat is Three (03) years.
4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.
5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.
6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.
7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.
8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.
9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.
During deliberation, Committee pointed out following,
1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.
2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.
3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.
4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.
In view of the above, Committee is of opinion that the proposal is recommended for rejection.
Decision:
Recommended for rejection.

3.6.5. Recommendation of SEAC

Recommended

3.6.6. Details of Environment Conditions

3.6.6.1. Specific

NA	
1.	NA

3.7. Agenda Item No 7:

3.7.1. Details of the proposal

Environmental Clearance for Wakal sand spot over an extent of 2.47 ha. at Chulbandh River Bed Gut. No. 164, 1 65, 173, 174, 175, 176, 177, 178, 181, 182, 186, Village Wakal, Taluka Lakhani, District Bhandara, Maharashtra. by **sachin rambhau wadhave** located at **BHANDARA,MAHARASHTRA**			
Proposal For		Mining EC Under 5 Ha	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
SIA/MH/MIN/530118/2025	SIA/MH/MIN/530118/2025	18/03/2025	Mining of minerals (1(a))

3.7.2. Project Salient Features

Meeting No./ Item No: 294th /01 (32)	Proposal No: SIA/MH/MIN/530118/2025
Project: Wakal Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Chulbandh River bed having total sand ghat area of 2.47 ha, Total quantity of sand available in the ghat is 10495 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Wakal	Taluka: Lakhani	District: Bhandara
2	Gat No: 164, 165, 173, 174, 175, 176, 177, 178, 181, 182, 186	Area: 2.47 (Ha)	
3	River name: Chulbandh	Ghat Name: Wakal	

4	Length/ Width/ Depth: 5 50 m ×45 m × 1.2 m (mts)	Life of sand ghat: 3 (years)
5	Quantity of sand available: 10495 (brass)	
6	Nearest Habitat/ Village Distance: 582 (mts)	
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) NH-6- 19.0 km, N - Chulband River Chulband River Highway Bridge- 2.3 km, S	
8	DSR Approval: 26.11.2024	
9	Public Hearing: 30.01.2025	PH objection (if any): No
10	Gram Panchayat NOC: NA	GR Resolution: NA
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30. 09.2027	
12	Cluster Certificate: (Date): NA	
13	Earlier EC (if any):Yes	EC Compliance: Yes
14	Last year EC/Auction:NA	Court Matter (if any): No
15	Replenishment Study Report: Yes	
16	Minable Total reserve quantity: 47227.5 ton/annum	
17	Per year excavation quantity: 10495 (Brass)	
18	DMO site survey report: Yes	
19	DMO report on Cluster Formation: Yes	
20	Project Site all corner Latitude & Longitude:	

Boundary points	Latitude	Longitude
B.P .1	20° 53' 11.357" N	79° 50' 20.406" E
B.P.2	20° 53' 10.581" N	79° 50' 21.726" E
B.P.3	20° 53' 25.745" N	79° 50' 31.821" E
B.P.4	20° 53' 26.522" N	79° 50' 30.501" E

EMP Implementation:

1	Total/ Capital investment: ₹ 1149750	Recurring Expenditure Provisions: ₹ 1207200
2	G.B./ Plantation (Total no. of	Plantation Cost: ₹ 511000

	trees): 1022	
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 134138	
4	Approach road maintenance cost: ₹ 80312	
5	Employees Health checkup and insurance cost: ₹ 95813	
6	Bio- Toilet facility cost: ₹ 95813	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 70263	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes

7	Forest Department Letter:	No
8	NOC’s are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

3.7.3. Deliberations by the committee in previous meetings

N/A

3.7.4. Deliberations by the SEAC in current meetings

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410680/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 10495 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.

2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.

3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.

4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

3.7.5. Recommendation of SEAC

Recommended

3.7.6. Details of Environment Conditions

3.7.6.1. Specific

NA	
1.	NA

3.8. Agenda Item No 8:

3.8.1. Details of the proposal

Environment Clearance for Khatkheda Sand Ghat over an extent of 3.0 ha at Wainganga River Bed, Gut No 202 (Part), 570 (Part), 217, 562, 219, 220, 560, 221, 561, Village Khatkheda, Tehsil Pauni, District Bhandara, Mahara shtra by **sachin rambhau wadhave** located at **BHANDARA,MAHARASHTRA**			
Proposal For		Mining EC Under 5 Ha	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
SIA/MH/MIN/530140/2025	SIA/MH/MIN/530140/2025	19/03/2025	Mining of minerals (1(a))

3.8.2. Project Salient Features

Meeting No./ Item No: 294th /01 (33)	Proposal No: SIA/MH/MIN/530140/2025
Project: Khatkheda Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions L LP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Wainganga River bed having total sand ghat area of 3.0 ha, Total quantity of sand available in the ghat is 10600 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Khatkheda	Taluka: Pauni	District: Bhandara

<table>
<tr><td>2</td><td>Gat No: 202(partly), 570(partly), 217, 562, 219, 220, 560, 221, 561</td><td>Area: 3.0 (Ha)</td></tr>
<tr><td>3</td><td>River name: Wainganga</td><td>Ghat Name: Khatkheda</td></tr>
<tr><td>4</td><td>Length/ Width/ Depth: 300 m ×100 m × 1m</td><td>Life of sand ghat: 3 (years)</td></tr>
<tr><td>5</td><td colspan="2">Quantity of sand available: 10600 (brass)</td></tr>
<tr><td>6</td><td colspan="2">Nearest Habitat/ Village Distance: 1121 (mts)</td></tr>
<tr><td>7</td><td colspan="2">Sensitive Structures (Nearby):
(Highway/Dam/River/Bridge etc.)
-NH 353 D at a distance of 13.77 km towards SW
-NH 247 at a distance of 12.70 km towards WNW
-SH 271 at a distance of 12.28 km towards NW
-
-Wainganga River
-Road Bridge over Wainganga River NH 247,12.60 Km, NW</td></tr>
<tr><td>8</td><td colspan="2">DSR Approval: 26.11.2024</td></tr>
<tr><td>9</td><td>Public Hearing: 30.01.2025</td><td>PH objection (if any): No</td></tr>
<tr><td>10</td><td>Gram Panchayat NOC: NA</td><td>GR Resolution: NA</td></tr>
<tr><td>11</td><td colspan="2">Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027</td></tr>
<tr><td>12</td><td colspan="2">Cluster Certificate: NA</td></tr>
<tr><td>13</td><td>Earlier EC (if any):Yes</td><td>EC Compliance: Yes</td></tr>
<tr><td>14</td><td>Last year EC/Auction:NA</td><td>Court Matter (if any): No</td></tr>
<tr><td>15</td><td colspan="2">Replenishment Study Report: Yes</td></tr>
<tr><td>16</td><td colspan="2">Minable Total reserve quantity: 47700 ton/annum</td></tr>
<tr><td>17</td><td colspan="2">Per year excavation quantity: 10600 (Brass)</td></tr>
<tr><td>18</td><td colspan="2">DMO site survey report: Yes</td></tr>
<tr><td>19</td><td colspan="2">DMO report on Cluster Formation: Yes</td></tr>
<tr><td>20</td><td>Project Site all corner Latitude & Longitude:</td><td>
<table>
<tr><th>Boundary points</th><th>Latitude</th><th>Longitude</th></tr>
<tr><td>B.P .1</td><td>20° 44' 11.404" N</td><td>79° 44' 10.591" E</td></tr>
<tr><td>B.P.2</td><td>20° 44' 9.541" N</td><td>79° 44' 7.758" E</td></tr>
<tr><td>B.P.3</td><td>20° 44' 1.544" N</td><td>79° 44' 13.699" E</td></tr>
</table>
</td></tr>
</table>

		B.P.4	20° 44' 3.407" N	79° 44' 16.532" E	

EMP Implementation:

1	Total/ Capital investment: ₹ 1100500	Recurring Expenditure Provisions: ₹ 1155500
2	G.B./ Plantation (Total no. of trees):710	Plantation Cost: ₹ 355000
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 156555	
4	Approach road maintenance cost: ₹ 79920	
5	Employees Health checkup and insurance cost: ₹ 111825	
6	Bio- Toilet facility cost: ₹ 111825	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 82005	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant & EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes

4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

3.8.3. Deliberations by the committee in previous meetings

N/A

3.8.4. Deliberations by the SEAC in current meetings

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410922/2022 dated 03/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 10600 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.

2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating

this sand ghat to the existing sand depot.
3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.
4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.
In view of the above, Committee is of opinion that the proposal is recommended for rejection.
Decision:
Recommended for rejection.

3.8.5. Recommendation of SEAC

Recommended

3.8.6. Details of Environment Conditions

3.8.6.1. Specific

NA	
1.	NA

3.9. Agenda Item No 9:

3.9.1. Details of the proposal

Environment Clearance for Khandala Sand Ghat over an extent of 1.1385 ha. at Chulbandh River Bed, Gut. No 58, 59 part, 54, Village Khandala, Tehsil Sakoli, District Bhandara, Maharashtra by **sachin rambhau wadhave** lo cated at **BHANDARA,MAHARASHTRA**

Proposal For		Mining EC Under 5 Ha	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
SIA/MH/MIN/530166/2025	SIA/MH/MIN/530166/2025	19/03/2025	Mining of minerals (1(a))

3.9.2. Project Salient Features

Meeting No./ Item No: 294th /01 (34)	Proposal No: SIA/MH/MIN/530166/2025
Project: Khandala Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharas htra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutio ns LLP	Accreditation Validity: 22.05.2027

Introduction: -
PP submitted the application for environmental clearance to their proposed sand mining in Chulbandh River bed having total sand ghat area of 1.13 ha, Total quantity of sand available in the ghat is 4023 brass & life of sand ghat is Three (03)

years as mentioned in the project details.
Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.
The details of project are as mentioned below:

1	Village/Town: Khandala	Taluka: Sakoli	District: Bhandara
2	Gat No: 58, 59(partly), 54	Area: 1.13 (Ha)	
3	River name: Chulbandh	Ghat Name: Khandala	
4	Length/ Width/ Depth: 345 m × 33 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 4023 (brass)		
6	Nearest Habitat/ Village Distance: 1407 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) NH 6 - 5.2 km, NNW - Chulband River Chulband River Highway Bridge, 5.5 km, NE		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027		
12	Cluster Certificate: NA		
13	Earlier EC (if any):Yes	EC Compliance: Yes	
14	Last year EC/Auction:NA	Court Matter (if any): No	
15	Replenishment Study Report:Yes		
16	Minable Total reserve quantity: 18103.5(Tons)		
17	Per year excavation quantity: 4023(Brass)		
18	DMO site survey report: Yes		

19	DMO report on Cluster Formation: Yes	
20	Project Site all corner Latitude & Longitude:	

Boundary points	Latitude	Longitude
B.P .1	21° 1' 22.866" N	79° 56' 59.560" E
B.P.2	21° 1' 22.239" N	79° 57' 0.487" E
B.P.3	21° 1' 31.342" N	79° 57' 7.473" E
B.P.4	21° 1' 31.970" N	79° 57' 6.546" E

EMP Implementation:

1	Total/ Capital investment: ₹776880	Recurring Expenditure Provisions: ₹815700
2	G.B./ Plantation (Total no. of trees):622	Plantation Cost: ₹311000
3	Air/ Noise/ Water Pollution mitigation cost: ₹97835	
4	Approach road maintenance cost: ₹37270	
5	Employees Health checkup and insurance cost: ₹69882	
6	Bio- Toilet facility cost: ₹69882	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹51247	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water suppl y etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

3.9.3. Deliberations by the committee in previous meetings

N/A

3.9.4. Deliberations by the SEAC in current meetings

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410693/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 4023 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have

applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.
2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.
3. PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.
4. PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

3.9.5. Recommendation of SEAC

Recommended

3.9.6. Details of Environment Conditions

3.9.6.1. Specific

NA	
1.	NA

3.10. Agenda Item No 10:

3.10.1. Details of the proposal

Environment Clearance for Salebardi Sand Ghat over an extent of 1.10 ha at Chulbandh River Bed Gut No. 122 (Part), 123, 124, Village Salebardi, Tehsil Sakoli, District Bhandara, Maharashtra by **sachin rambhau wadhave** l ocated at **BHANDARA,MAHARASHTRA**			
Proposal For		Mining EC Under 5 Ha	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
SIA/MH/MIN/530186/2025	SIA/MH/MIN/530186/2025	19/03/2025	Mining of minerals (1(a))

3.10.2. Project Salient Features

Meeting No./ Item No: 294th /01 (35)	Proposal No: SIA/MH/MIN/530186/2025
Project: Salebardi Sand Ghat	Category: B2

PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Chulbandh River bed having total sand ghat area of 1.1 ha, Total quantity of sand available in the ghat is 3887 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Salebardi	Taluka: Sakoli	District: Bhandara
2	Gat No: 122 part, 123, 124	Area: 1.1 (Ha)	
3	River name: Chulbandh	Ghat Name: Salebardi	
4	Length/ Width/ Depth: 220 m ×50 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 3887 (brass)		
6	Nearest Habitat/ Village Distance: 1080 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) NH 6 - 16.0 km, N Salebardi Dam and Reservoir 3.29, SE Chulband River Chulband River Highway Bridge 2.8 km, SW		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027		
12	Cluster Certificate: NA		
13	Earlier EC (if any):Yes	EC Compliance: Yes	
14	Last year EC/Auction:NA	Court Matter (if any): No	
15	Replenishment Study Report:Yes		
16	Minable Total reserve quantity: 17491.5(Tons)		

17	Per year excavation quantity: 3887(Brass)
18	DMO site survey report: Yes
19	DMO report on Cluster Formation: Yes
20	Project Site all corner Latitude & Longitude:

Boundary points	Latitude	Longitude
B.P .1	20° 55' 15.707" N	79° 56' 7.797" E
B.P.2	20° 55' 11.542" N	79° 56' 1.605" E
B.P.3	20° 55' 10.220" N	79° 56' 2.612" E
B.P.4	20° 55' 14.384" N	79° 56' 8.804" E

EMP Implementation:

1	Total/ Capital investment: ₹934550	Recurring Expenditure Provisions: ₹978100
2	G.B./ Plantation (Total no. of trees):601	Plantation Cost: ₹300500
3	Air/ Noise/ Water Pollution mitigation cost: ₹132521	
4	Approach road maintenance cost: ₹50484	
5	Employees Health checkup and insurance cost: ₹94658	
6	Bio- Toilet facility cost: ₹94658	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹69416	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000

	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

3.10.3. Deliberations by the committee in previous meetings

N/A

3.10.4. Deliberations by the SEAC in current meetings

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410683/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 3887 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA

village, therefore, they have not submitted Grampanchayat NoC.
8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.
9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.
2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.
3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.
4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

3.10.5. Recommendation of SEAC

Recommended

3.10.6. Details of Environment Conditions

3.10.6.1. Specific

NA	
1.	NA

3.11. Agenda Item No 11:

3.11.1. Details of the proposal

Environment Clearance for Vilam Sand Ghat over an extent of 2.0 ha at Wainganga River Bed, Gut No. 272 (Part), 273 (Part), 276 (Part), 274, 275, Village Vilam, Tehsil Pauni, District Bhandara, Maharashtra by **sachin rambhau wadhave** located at **BHANDARA,MAHARASHTRA**

Proposal For		Mining EC Under 5 Ha	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
SIA/MH/MIN/530192/2025	SIA/MH/MIN/530192/2025	19/03/2025	Mining of minerals (1(a))

3.11.2. Project Salient Features

Meeting No./ Item No: 294th /01(36)	Proposal No: SIA/MH/MIN/530192/2025
Project: Vilam Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Wainganga River bed having total sand ghat area of 2.0 ha, Total quantity of sand available in the ghat is 7067 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Vilam	Taluka: Pauni	District: Bhandara
2	Gat No: 272 part, 273 part, 276 part, 274, 275	Area: 2.0 (Ha)	
3	River name: Wainganga	Ghat Name: Vilam	
4	Length/ Width/ Depth: 250 m ×80 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 7067 (brass)		
6	Nearest Habitat/ Village Distance: 182 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) - NH 247 at a distance of 14.11 km towards NNW - SH 271 at a distance of 13.72 km towards NW 2.55 km, WSW - - Wainganga River - Road Bridge over Wainganga River NH 247, 13.94 km NW		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30. 09.2027		
12	Cluster Certificate: NA		
13	Earlier EC (if any):Yes	EC Compliance: Yes	
14	Last year EC/Auction:NA	Court Matter (if any): No	

15	Replenishment Study Report:Yes
16	Minable Total reserve quantity: 31842(Tons)
17	Per year excavation quantity: 7067 (Brass)
18	DMO site survey report: Yes
19	DMO report on Cluster Formation: Yes
20	Project Site all corner Latitude & Longitude:

Boundary points	Latitude	Longitude
B.P .1	20° 43' 59.455" N	79° 44' 56.487" E
B.P.2	20° 43' 56.875" N	79° 44' 56.845" E
B.P.3	20° 43' 57.928" N	79° 45' 5.415" E
B.P.4	20° 44' 0.508" N	79° 45' 5.057" E

EMP Implementation:

1	Total/ Capital investment: ₹872650	Recurring Expenditure Provisions: ₹9163000
2	G.B./ Plantation (Total no. of trees):563	Plantation Cost: ₹281500
3	Air/ Noise/ Water Pollution mitigation cost: ₹124142	
4	Approach road maintenance cost: ₹47292	
5	Employees Health checkup and insurance cost: ₹88673	
6	Bio- Toilet facility cost: ₹88673	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹65027	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000

GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 4500 0
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

3.11.3. Deliberations by the committee in previous meetings

N/A

3.11.4. Deliberations by the SEAC in current meetings

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410933/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 7067 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.
7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.
8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.
9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.
During deliberation, Committee pointed out following,
1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.
2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.
3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.
4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.
In view of the above, Committee is of opinion that the proposal is recommended for rejection.
Decision:
Recommended for rejection.

3.11.5. Recommendation of SEAC

Recommended

3.11.6. Details of Environment Conditions

3.11.6.1. Specific

NA	
1.	NA

3.12. Agenda Item No 12:

3.12.1. Details of the proposal

Environment Clearance for Sasra sand ghat over an extent of 1.10 ha at Chulband river bed, Gut No. 549 (Part), 553 (Part), Village Sasra, Tehsil Sakoli, District Bhandara, Maharashtra, Maharashtra by **sachin rambhau wadh ave** located at **BHANDARA,MAHARASHTRA**			
Proposal For		Mining EC Under 5 Ha	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
SIA/MH/MIN/530202/2025	SIA/MH/MIN/530202/2025	19/03/2025	Mining of minerals (1(a))

3.12.2. Project Salient Features

Meeting No./ Item No: 294th /01 (37)	Proposal No: SIA/MH/MIN/530202/2025
Project: Sasra Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Chulbandh River bed having total sand ghat area of 1.1 ha, Total quantity of sand available in the ghat is 5830 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Sasra	Taluka: Sakoli	District: Bhandara
2	Gat No: 553(partly), 549(partly)	Area: 1.1 (Ha)	
3	River name: Chulbandh	Ghat Name: Sasra	
4	Length/ Width/ Depth: 220 m ×50 m × 1.5m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 5830 (brass)		
6	Nearest Habitat/ Village Distance: 670 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) NH 6 - 10.0 km, NNW Salebardi Dam and Reservoir 8 km SE Chulband River Bridge over Chulband River - 2.3 km, S		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027		
12	Cluster Certificate: NA		
13	Earlier EC (if any):Yes	EC Compliance: Yes	

14	Last year EC/Auction:NA	Court Matter (if any): No
15	Replenishment Study Report:Yes	
16	Minable Total reserve quantity: 26235(Tons)	
17	Per year excavation quantity: 5830 (Brass)	
18	DMO site survey report: Yes	
19	DMO report on Cluster Formation: Yes	
20	Project Site all corner Latitude & Longitude:	

Boundary points	Latitude	Longitude
B.P .1	20° 58' 22.347" N	79° 56' 19.377" E
B.P.2	20° 58' 15.428" N	79° 56' 17.437" E
B.P.3	20° 58' 15.014" N	79° 56' 19.112" E
B.P.4	20° 58' 21.933" N	79° 56' 21.051" E

EMP Implementation:

1	Total/ Capital investment: ₹708350	Recurring Expenditure Provisions: ₹743800
2	G.B./ Plantation (Total no. of trees):457	Plantation Cost: ₹228500
3	Air/ Noise/ Water Pollution mitigation cost: ₹100769	
4	Approach road maintenance cost: ₹38388	
5	Employees Health checkup and insurance cost: ₹71978	
6	Bio- Toilet facility cost: ₹71978	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹52784	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000

	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

3.12.3. Deliberations by the committee in previous meetings

N/A

3.12.4. Deliberations by the SEAC in current meetings

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/411168/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 5830 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.
5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.
6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.
7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.
8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.
9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.
2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.
3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.
4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.
In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

3.12.5. Recommendation of SEAC

Recommended

3.12.6. Details of Environment Conditions

3.12.6.1. Specific

NA	
1.	NA

3.13. Agenda Item No 13:

3.13.1. Details of the proposal

Environmental Clearance for Wattekar Sand Ghat over an extent of 1.10 ha. at Chulband River Bed Gut No. 10 part, 11, Village Wattekar, Tehsil Sakoli, District Bhandara, Maharashtra by **sachin rambhau wadhave** located at **BHANDARA,MAHARASHTRA**			
Proposal For		Mining EC Under 5 Ha	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**

SIA/MH/MIN/530235/2025	SIA/MH/MIN/530235/2025	19/03/2025	Mining of minerals (1(a))

3.13.2. Project Salient Features

Meeting No./ Item No: 294th /01 (38)	Proposal No: SIA/MH/MIN/530235/2025
Project: Wattekar Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Chulbandh River bed having total sand ghat area of 1.1 ha, Total quantity of sand available in the ghat is 3887 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Wattekar	Taluka: Sakoli	District: Bhandara
2	Gat No: 10(partly), 11	Area: 1.1 (Ha)	
3	River name: Chulbandh	Ghat Name: Wattekar	
4	Length/ Width/ Depth: 220 m ×50 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 3887 (brass)		
6	Nearest Habitat/ Village Distance: 1155 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) NH 6 - 6.5 km, N Salebardi Dam and Reservoir 12.5, SSE Chulband River Chulband River Highway Bridge - 6.5 km, NE		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	

11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09. 2027	
12	Cluster Certificate: NA	
13	Earlier EC (if any):Yes	EC Compliance: Yes
14	Last year EC/Auction:NA	Court Matter (if any): No
15	Replenishment Study Report:Yes	
16	Minable Total reserve quantity: 17491.5(Tons)	
17	Per year excavation quantity: 3887 (Brass)	
18	DMO site survey report: Yes	
19	DMO report on Cluster Formation: Yes	
20	Project Site all corner Latitude & Longitude:	

Boundary points	Latitude	Longitude
B.P .1	21° 0' 46.309" N	79° 57' 8.296" E
B.P.2	21° 0' 45.851" N	79° 57' 6.634" E
B.P.3	21° 0' 38.985" N	79° 57' 8.779" E
B.P.4	21° 0' 39.443" N	79° 57' 10.440" E

EMP Implementation:

1	Total/ Capital investment: ₹692000	Recurring Expenditure Provisions: ₹726600
2	G.B./ Plantation (Total no. of trees):692	Plantation Cost: ₹346000
3	Air/ Noise/ Water Pollution mitigation cost: ₹72660	
4	Approach road maintenance cost: ₹27680	
5	Employees Health checkup and insurance cost: ₹51900	
6	Bio- Toilet facility cost: ₹51900	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹38060	

CER Implementation:

1	Total budget: ₹ 200000

2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

3.13.3. Deliberations by the committee in previous meetings

N/A

3.13.4. Deliberations by the SEAC in current meetings

Deliberation:
During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs,

Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/411700/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 3887 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.

2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.

3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.

4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

3.13.5. Recommendation of SEAC

Recommended

3.13.6. Details of Environment Conditions

3.13.6.1. Specific

NA	
1.	NA

3.14. Agenda Item No 14:

3.14.1. Details of the proposal

Environment Clearance for Mandvi Sand Ghat over an extent of 4.0 ha at Wainaganga River Bed Gut No. 14 (P art), Village Mandvi, Tehsil Tumsar, District Bhandara, Maharashtra by **sachin rambhau wadhave** located at **BH ANDARA,MAHARASHTRA**			
Proposal For		Mining EC Under 5 Ha	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
SIA/MH/MIN/530269/2025	SIA/MH/MIN/530269/2025	19/03/2025	Mining of minerals (1(a))

3.14.2. Project Salient Features

Meeting No./ Item No: 294th /01 (39)	Proposal No: SIA/MH/MIN/530269/2025
Project: Mandavi Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Wainganga River bed having total sand ghat area of 4.0 ha, Total quantity of sand available in the ghat is 14134 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Mandavi	Taluka: Tumsar	District: Bhandara
2	Gat No: 14	Area: 4.0 (Ha)	
3	River name: Wainganga	Ghat Name: Mandavi	
4	Length/ Width/ Depth: 400 m ×10 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 14134 (brass)		
6	Nearest Habitat/ Village Distance: 436 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) NH 753, 5.82 km, SE		

	-SH 271, 5.46 Km, NW -Kawlewada Dam, 2.09 km, NNE -Wainaganga River -Bridge over Wainganga river, 2.09 km, NNE
8	DSR Approval: 26.11.2024
9	Public Hearing: 30.01.2025 / PH objection (if any): No
10	Gram Panchayat NOC: NA / GR Resolution: NA
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09. 2027
12	Cluster Certificate: NA
13	Earlier EC (if any):Yes / EC Compliance: Yes
14	Last year EC/Auction:NA / Court Matter (if any): No
15	Replenishment Study Report:Yes
16	Minable Total reserve quantity: 63603(Tons)
17	Per year excavation quantity: 14134(Brass)
18	DMO site survey report: Yes
19	DMO report on Cluster Formation: Yes
20	Project Site all corner Latitude & Longitude:

Boundary points	Latitude	Longitude
B.P .1	21° 25' 17.573" N	79° 52' 11.892" E
B.P.2	21° 25' 14.634" N	79° 52' 13.379" E
B.P.3	21° 25' 20.203" N	79° 52' 25.934" E
B.P.4	21° 25' 23.142" N	79° 52' 24.447" E

EMP Implementation:

1	Total/ Capital investment: ₹936200	Recurring Expenditure Provisions: ₹983000
2	G.B./ Plantation (Total no. of trees):604	Plantation Cost: ₹302000
3	Air/ Noise/ Water Pollution mitigation cost: ₹129182	
4	Approach road maintenance cost: ₹50736	

5	Employees Health checkup and insurance cost: ₹95130
6	Bio- Toilet facility cost: ₹95130
7	Safety, Security, Drinking Water & Solar light etc cost: ₹69762

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant & EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

3.14.3. Deliberations by the committee in previous meetings

N/A

3.14.4. Deliberations by the SEAC in current meetings

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410609/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 14134 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.

2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.

3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.

4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

3.14.5. Recommendation of SEAC

Recommended

3.14.6. Details of Environment Conditions

3.14.6.1. Specific

NA	
1.	NA

3.15. Agenda Item No 15:

3.15.1. Details of the proposal

Environment Clearance for Parsodi (Maleghat) sand ghat over an extent of 1.35 ha at Chulband River Bed Gut No. 540 (Part), 541, 581, 653 (Part), Village Parsodi (Maleghat), Tehsil Sakoli, District Bhandara, Maharashtra by **sachin rambhau wadhave** located at **BHANDARA,MAHARASHTRA**			
Proposal For		Mining EC Under 5 Ha	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
SIA/MH/MIN/530212/2025	SIA/MH/MIN/530212/2025	20/03/2025	Mining of minerals (1(a))

3.15.2. Project Salient Features

Meeting No./ Item No: 294th /01 (40)	Proposal No: SIA/MH/MIN/530212/2025
Project: Parsodi (Maleghat) Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Chulbandh River bed having total sand ghat area of 1.35 ha, Total quantity of sand available in the ghat is 4770 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Parsodi (Maleghat)	Taluka: Sakoli	District: Bhandara
2	Gat No: 540(partly), 541, 581, 653(partly)	Area: 1.35 (Ha)	
3	River name: Chulbandh	Ghat Name: Parsodi (Maleghat)	
4	Length/ Width/ Depth: 300 m ×4	Life of sand ghat: 3 (years)	

<table>
<tr><td></td><td>5 m × 1m
(mts)</td><td></td></tr>
<tr><td>5</td><td colspan="2">Quantity of sand available: 4770 (brass)</td></tr>
<tr><td>6</td><td colspan="2">Nearest Habitat/ Village Distance: 1605 (mts)</td></tr>
<tr><td>7</td><td colspan="2">Sensitive Structures (Nearby):
(Highway/Dam/River/Bridge etc.)
NH 6 - 5.2 km, N,
–
Chulband River
Railway Bridge on Chulband River - 2.5 km, ENE</td></tr>
<tr><td>8</td><td colspan="2">DSR Approval: 26.11.2024</td></tr>
<tr><td>9</td><td>Public Hearing: 30.01.2025</td><td>PH objection (if any): No</td></tr>
<tr><td>10</td><td>Gram Panchayat NOC: NA</td><td>GR Resolution: NA</td></tr>
<tr><td>11</td><td colspan="2">Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027</td></tr>
<tr><td>12</td><td colspan="2">Cluster Certificate: NA</td></tr>
<tr><td>13</td><td>Earlier EC (if any):Yes</td><td>EC Compliance: Yes</td></tr>
<tr><td>14</td><td>Last year EC/Auction:NA</td><td>Court Matter (if any): No</td></tr>
<tr><td>15</td><td colspan="2">Replenishment Study Report:Yes</td></tr>
<tr><td>16</td><td colspan="2">Minable Total reserve quantity: 21465 (Tons)</td></tr>
<tr><td>17</td><td colspan="2">Per year excavation quantity: 4770 (Brass)</td></tr>
<tr><td>18</td><td colspan="2">DMO site survey report: Yes</td></tr>
<tr><td>19</td><td colspan="2">DMO report on Cluster Formation: Yes</td></tr>
<tr><td>20</td><td>Project Site all corner
Latitude & Longitude:</td><td>
<table>
<tr><th>Boundary points</th><th>Latitude</th><th>Longitude</th></tr>
<tr><td>B.P .1</td><td>21°2' 5.932" N</td><td>80°4' 2.206" E</td></tr>
<tr><td>B.P.2</td><td>21°2' 4.647" N</td><td>80°4' 2.953" E</td></tr>
<tr><td>B.P.3</td><td>21°2' 9.319" N</td><td>80°4' 12.077" E</td></tr>
<tr><td>B.P.4</td><td>21°2' 10.604" N</td><td>80°4' 11.330" E</td></tr>
</table>
</td></tr>
</table>

EMP Implementation:

1	Total/ Capital investment: ₹1139250	Recurring Expenditure Provisions: ₹1196200
2	G.B./ Plantation (Total no. of trees):735	Plantation Cost: ₹367500
3	Air/ Noise/ Water Pollution mitigation cost: ₹162068	
4	Approach road maintenance cost: ₹61740	
5	Employees Health checkup and insurance cost: ₹115763	
6	Bio- Toilet facility cost: ₹115763	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹84893	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes

6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC’s are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

3.15.3. Deliberations by the committee in previous meetings

N/A

3.15.4. Deliberations by the SEAC in current meetings

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/411281/2022 dated 02/05/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 4770 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.

2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.

3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.

4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection. **Decision:** Recommended for rejection.

3.15.5. Recommendation of SEAC

Recommended

3.16. Agenda Item No 16:

3.16.1. Details of the proposal

Environment Clearance for Parasodi Aamrai Sand Ghat over an extent of 1.17 ha. at Chulband River Bed Gut No. 533, 534, 536, 537, Village Parasodi Aamrai, Tehsil Sakoli, District Bhandara, Maharashtra by **sachin rambhau wadhave** located at **BHANDARA,MAHARASHTRA**			
Proposal For		Mining EC Under 5 Ha	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
SIA/MH/MIN/530357/2025	SIA/MH/MIN/530357/2025	20/03/2025	Mining of minerals (1(a))

3.16.2. Project Salient Features

Meeting No./ Item No: 294th /01 (41)	Proposal No: SIA/MH/MIN/530357/2025
Project: Parsodi (Aamrai) Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Chulbandh River bed having total sand ghat area of 1.17 ha, Total quantity of sand available in the ghat is 4134 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Parsodi (Aamrai)	Taluka: Sakoli	District: Bhandara
2	Gat No: 533, 534, 536, 537	Area: 1.17 (Ha)	
3	River name: Chulbandh	Ghat Name: Parsodi (Aamrai)	
4	Length/ Width/ Depth: 260 m ×45 m × 1m	Life of sand ghat: 3 (years)	

	(mts)	
5	Quantity of sand available: 4134 (brass)	
6	Nearest Habitat/ Village Distance: 1340 (mts)	
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) NH 6 - 4.8 km, N - Chulband River Railway Bridge over Chulband River - 1.8 km, NE	
8	DSR Approval: 26.11.2024	
9	Public Hearing: 30.01.2025	PH objection (if any): No
10	Gram Panchayat NOC: NA	GR Resolution: NA
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027	
12	Cluster Certificate: NA	
13	Earlier EC (if any):Yes	EC Compliance: Yes
14	Last year EC/Auction:NA	Court Matter (if any): No
15	Replenishment Study Report:Yes	
16	Minable Total reserve quantity: 18603(Tons)	
17	Per year excavation quantity: 4134 (Brass)	
18	DMO site survey report: Yes	
19	DMO report on Cluster Formation: Yes	
20	Project Site all corner Latitude & Longitude:	

Boundary points	Latitude	Longitude
B.P .1	21°2' 14.531" N	80°4' 26.859" E
B.P.2	21°2' 13.624" N	80°4' 28.082" E
B.P.3	21°2' 20.259" N	80°4' 33.666" E
B.P.4	21°2' 21.166" N	80°4' 32.443" E

EMP Implementation:

1	Total/ Capital investment: ₹821500	Recurring Expenditure Provisions: ₹862600

2	G.B./ Plantation (Total no. of trees):530	Plantation Cost: ₹265000
3	Air/ Noise/ Water Pollution mitigation cost: ₹116865	
4	Approach road maintenance cost: ₹44520	
5	Employees Health checkup and insurance cost: ₹83475	
6	Bio- Toilet facility cost: ₹83475	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹61215	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes

7	Forest Department Letter:	No
8	NOC’s are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

3.16.3. Deliberations by the committee in previous meetings

N/A

3.16.4. Deliberations by the SEAC in current meetings

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410688/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 4134 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.

2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.

3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.

4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

3.16.5. Recommendation of SEAC

Recommended

3.16.6. Details of Environment Conditions

3.16.6.1. Specific

NA	
1.	NA

3.17. Agenda Item No 17:

3.17.1. Details of the proposal

Environment Clearance for Moharna 2 sand spot over an extent of 4.72 ha. at Wainganga River Bed, Gut No. 84 8 (Part), Village Moharna 2, Tehsil Lakhandur, District Bhandara, Maharashtra. by **sachin rambhau wadhave** lo cated at **BHANDARA,MAHARASHTRA**			
Proposal For		Mining EC Under 5 Ha	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
SIA/MH/MIN/530379/2025	SIA/MH/MIN/530379/2025	20/03/2025	Mining of minerals (1(a))

3.17.2. Project Salient Features

Meeting No./ Item No: 294th /01 (42)	Proposal No: SIA/MH/MIN/530379/2025
Project: Moharna 2 Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions L LP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Wainganga River bed having total sand ghat area of 4.72 ha, Total quantity of sand available in the ghat is 16696 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Moharna	Taluka: Lakhandur	District: Bhandara

2	Gat No: 848 (Part)	Area: 4.72 (Ha)
3	River name: Wainganga	Ghat Name: Moharna 2
4	Length/ Width/ Depth: 315 m ×150 m × 1m (mts)	Life of sand ghat: 3 (years)
5	Quantity of sand available: 16696 (brass)	
6	Nearest Habitat/ Village Distance: 146 (mts)	
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) NH 353C, 8.61 Km, ENE SH 233, 19.13 Km, SW – Wainganga River Wainganga Bridge 15.57, SE	
8	DSR Approval: 26.11.2024	
9	Public Hearing: 30.01.2025	PH objection (if any): No
10	Gram Panchayat NOC: NA	GR Resolution: NA
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027	
12	Cluster Certificate: (Date): NA	
13	Earlier EC (if any):No	EC Compliance: No
14	Last year EC/Auction:NA	Court Matter (if any): No
15	Replenishment Study Report: Yes	
16	Minable Total reserve quantity:75132 ton/annum	
17	Per year excavation quantity: 16696 (Brass)	
18	DMO site survey report: Yes	
19	DMO report on Cluster Formation: Yes	
20	Project Site all corner	**Boundary** | **Latitude** | **Longitude**

	Latitude & Longitude:	

points		
B1	20°41'48.49"N	79°48'47.32"E
B2	20°41'43.76"N	79°48'46.26"E
B3	20°41'39.75"N	79°48'56.39"E
B4	20°41'44.57"N	79°48'57.46"E

EMP Implementation:

1	Total/ Capital investment: ₹ 907530	Recurring Expenditure Provisions: ₹ 952900
2	G.B./ Plantation (Total no. of trees): 586	Plantation Cost: ₹ 293000
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 129051	
4	Approach road maintenance cost: ₹ 65200	
5	Employees Health checkup and insurance cost: ₹ 92180	
6	Bio- Toilet facility cost: ₹ 92180	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 67598	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes

2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Gram Panchayat Resolution and NOC	NA

3.17.3. Deliberations by the committee in previous meetings

N/A

3.17.4. Deliberations by the SEAC in current meetings

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 16696 brass & life of sand ghat is Three (03) years.

3.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

4.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

5. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

6.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

7.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

8. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.

2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand

ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.
3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.
4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.
In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

3.17.5. Recommendation of SEAC

Recommended

3.17.6. Details of Environment Conditions

3.17.6.1. Specific

NA	
1.	NA

3.18. Agenda Item No 18:

3.18.1. Details of the proposal

Environmental Clearance for Narwa Sand Ghat over an extent of 3.0 ha. at Chulbandh River Bed Gut. No. 137, 139, 140, 141, 173, 178, 179, 180 (Part), Village Narwa, Taluka Lakhani, District Bhandara, Maharashtra by **sach in rambhau wadhave** located at **BHANDARA,MAHARASHTRA**

Proposal For		Mining EC Under 5 Ha	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
SIA/MH/MIN/530361/2025	SIA/MH/MIN/530361/2025	20/03/2025	Mining of minerals (1(a))

3.18.2. Project Salient Features

Meeting No./ Item No: 294th /01 (43)	Proposal No: SIA/MH/MIN/530361/2025
Project: Narvha Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Chulbandh River bed having total sand ghat area of 3.0 ha, Total quantity of sand available in the ghat is 15901 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Narvha	Taluka: Lakhani	District: Bhandara
2	Gat No: 137, 139, 140, 141, 173, 178, 179, 180 (Part)	Area: 3.0 (Ha)	
3	River name: Chulbandh	Ghat Name: Narvha	
4	Length/ Width/ Depth: 500 m ×60 m × 1.5m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 15901 (brass)		
6	Nearest Habitat/ Village Distance: 380 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) NH-6 - 19.0 km, N Salebardi Dam and Reservoir – 6.20 NE Chulband River Chulband River Highway Bridge- 2.3 km, NE		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30. 09.2027		
12	Cluster Certificate: (Date): NA		
13	Earlier EC (if any):Yes	EC Compliance: Yes	
14	Last year EC/Auction:NA	Court Matter (if any): No	
15	Replenishment Study Report: Yes		
16	Minable Total reserve quantity:71554.5 ton/annum		

17	Per year excavation quantity: 15901 (Brass)	
18	DMO site survey report: Yes	
19	DMO report on Cluster Formation: Yes	
20	Project Site all corner Latitude & Longitude:	

Boundary points	Latitude	Longitude
B.P .1	20° 53' 12.247" N	79° 53' 39.479" E
B.P.2	20° 53' 10.326" N	79° 53' 39.847" E
B.P.3	20° 53' 13.207" N	79° 53' 56.877" E
B.P.4	20° 53' 15.127" N	79° 53' 56.509" E

EMP Implementation:

1	Total/ Capital investment: ₹ 1213650	Recurring Expenditure Provisions: ₹ 1274300
2	G.B./ Plantation (Total no. of trees): 783	Plantation Cost: ₹ 391500
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 172652	
4	Approach road maintenance cost: ₹ 88548	
5	Employees Health checkup and insurance cost: ₹ 123323	
6	Bio- Toilet facility cost: ₹ 123323	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 90437	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000

	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

3.18.3. Deliberations by the committee in previous meetings

N/A

3.18.4. Deliberations by the SEAC in current meetings

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410671/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 15901 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA

village, therefore, they have not submitted Grampanchayat NoC.
8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.
9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.
2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.
3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.
4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

3.18.5. Recommendation of SEAC

Recommended

3.18.6. Details of Environment Conditions

3.18.6.1. Specific

NA	
1.	NA

3.19. Agenda Item No 19:

3.19.1. Details of the proposal

Environment Clearance for Donad sand spot over an extent of 2.99 ha. at Wainganga River Bed, Gut No. 714 (Part),716, Village Donad, Tehsil Lakhandur, District Bhandara, Maharashtra by **sachin rambhau wadhave** located at **BHANDARA,MAHARASHTRA**			
Proposal For		Mining EC Under 5 Ha	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
SIA/MH/MIN/530446/2025	SIA/MH/MIN/530446/2025	20/03/2025	Mining of minerals (1(a))

3.19.2. Project Salient Features

Meeting No./ Item No: 294th /01 (44)	Proposal No: SIA/MH/MIN/530446/2025
Project: Donad Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Wainganga River bed having total sand ghat area of 2.99 ha, Total quantity of sand available in the ghat is 10565 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Donad	Taluka: Lakhandur	District: Bhandara
2	Gat No: 714 (Part),716	Area: 2.99 (Ha)	
3	River name: Wainganga	Ghat Name: Donad	
4	Length/ Width/ Depth: 230 m ×130 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 10565 (brass)		
6	Nearest Habitat/ Village Distance: 329 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) NH 353C, 9.90 Km, ENE SH 233, 20.6 Km, SW - Wainganga River Wainganga River Bridge - 18 km, SE		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC:NA	GR Resolution: NA	
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027		
12	Cluster Certificate: (Date): NA		

13	Earlier EC (if any):No	EC Compliance: No
14	Last year EC/Auction:NA	Court Matter (if any): No
15	Replenishment Study Report:Yes	
16	Minable Total reserve quantity:47542.5 ton	
17	Per year excavation quantity: 10565 (Brass)	
18	DMO site survey report: Yes	
19	DMO report on Cluster Formation: Yes	
20	Project Site all corner Latitude & Longitude:	

Boundary points	Latitude	Longitude
B1	20°43'16.22"N	79°47'37.24"E
B2	20°43'12.64"N	79°47'34.91"E
B3	20°43'8.68"N	79°47'41.62"E
B4	20°43'12.28"N	79°47'44.00"E

EMP Implementation:

1	Total/ Capital investment: ₹ 878850	Recurring Expenditure Provisions: ₹ 922800
2	G.B./ Plantation (Total no. of trees):567	Plantation Cost: ₹ 283500
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 106334	
4	Approach road maintenance cost: ₹ 60884	
5	Employees Health checkup and insurance cost: ₹ 75953	
6	Bio- Toilet facility cost: ₹ 75953	

7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 55699

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

3.19.3. Deliberations by the committee in previous meetings

N/A

3.19.4. Deliberations by the SEAC in current meetings

Deliberation:
During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.
The details are outlined below:
1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.
2. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 10565 brass & life of sand ghat is Three (03) years.
3.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.
4.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.
5. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.
6.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.
7.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.
8. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.
During deliberation, Committee pointed out following,
1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.
2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.
3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.
4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.
In view of the above, Committee is of opinion that the proposal is recommended for rejection.
Decision:
Recommended for rejection.

3.19.5. Recommendation of SEAC

Recommended

3.19.6. Details of Environment Conditions

3.19.6.1. Specific

NA	
1.	NA

3.20. Agenda Item No 20:

3.20.1. Details of the proposal

Environment Clearance for Nanded 2 sand spot over an extent of 3.44 ha. at Wainganga River Bed, Gut No. 206, 210,211, Village Nanded, Tehsil Lakhandur, District Bhandara, Maharashtra by **sachin rambhau wadhave** locate d at **BHANDARA,MAHARASHTRA**			
Proposal For		Mining EC Under 5 Ha	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
SIA/MH/MIN/530561/2025	SIA/MH/MIN/530561/2025	21/03/2025	Mining of minerals (1(a))

3.20.2. Project Salient Features

Meeting No./ Item No: 294th /01 (45)	Proposal No: SIA/MH/MIN/530561/2025
Project: Nanded 2 Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharasht ra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solution s LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Wainganga River bed having total sand ghat area of 3.44 ha, Total quantity of sand available in the ghat is 12155 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Nanded	Taluka: Lakhandur	District: Bhandara
2	Gat No: 206,210,211	Area: 3.44 (Ha)	
3	River name: Wainganga	Ghat Name: Nanded 2	
4	Length/ Width/ Depth: 215 m ×160 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 12155 (brass)		
6	Nearest Habitat/ Village Distance: 890 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.)		

	NH 353C, 12.32 Km, ENE SH 233, 18.66 Km, SW - Wainganga River Wainganga River Bridge 633 m, West

8	DSR Approval: 26.11.2024	
9	Public Hearing: 30.01.2025	PH objection (if any): No
10	Gram Panchayat NOC: NA	GR Resolution: NA
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027	
12	Cluster Certificate: (Date): NA	
13	Earlier EC (if any):No	EC Compliance: No
14	Last year EC/Auction:NA	Court Matter (if any): No
15	Replenishment Study Report:Yes	
16	Minable Total reserve quantity: 54697.5 ton/annum	
17	Per year excavation quantity: 12155 (Brass)	
18	DMO site survey report: Yes	
19	DMO report on Cluster Formation: Yes	
20	Project Site all corner Latitude & Longitude:	

Boundary points	Latitude	Longitude
B1	20°44'10.50"N	79°45'54.67"E
B2	20°44'5.78"N	79°45'52.60"E
B3	20°44'3.81"N	79°45'59.25"E
B4	20°44'8.40"N	79°46'1.85"E

EMP Implementation:

1	Total/ Capital investment: ₹ 873430	Recurring Expenditure Provisions: ₹ 873430
2	G.B./ Plantation (Total no. of trees):564	Plantation Cost: ₹ 281750
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 124200	

4	Approach road maintenance cost: ₹ 47314
5	Employees Health checkup and insurance cost: ₹ 88715
6	Bio- Toilet facility cost: ₹88715
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 65057

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA

9	Project consultant &EIA Coordinator (UT):	Yes

3.20.3. Deliberations by the committee in previous meetings

N/A

3.20.4. Deliberations by the SEAC in current meetings

Deliberation:
During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.
The details are outlined below:
1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.
2. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 12155 brass & life of sand ghat is Three (03) years.
3.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.
4.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.
5. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.
6.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.
7.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.
8. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.
During deliberation, Committee pointed out following,
1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.
2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.
3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.
4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.
In view of the above, Committee is of opinion that the proposal is recommended for rejection.
Decision:
Recommended for rejection.

3.20.5. Recommendation of SEAC

Recommended

3.20.6. Details of Environment Conditions

3.20.6.1. Specific

NA	
1.	NA

3.21. Agenda Item No 21:

3.21.1. Details of the proposal

Environment Clearance for Yenola 2 Sand Ghat over an extent of 4.56 Ha. at Wainganga River Bed, Gut No. 38, 41, Village Yenola, Tehsil Pauni, District Bhandara, Maharashtra. by **sachin rambhau wadhave** located at **BHAN DARA,MAHARASHTRA**			
Proposal For		Mining EC Under 5 Ha	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
SIA/MH/MIN/530581/2025	SIA/MH/MIN/530581/2025	21/03/2025	Mining of minerals (1(a))

3.21.2. Project Salient Features

Meeting No./ Item No: 294th /01 (46)	Proposal No: SIA/MH/MIN/530581/2025
Project: Yenola 2 Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharash tra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solution s LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Wainganga River bed having total sand ghat area of 4.56 ha, Total quantity of sand available in the ghat is 16,131 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Yenola	Taluka: Pauni	District: Bhandara
2	Gat No: 38,41	Area: 4.56 (Ha)	
3	River name: Wainganga	Ghat Name: Yenola 2	
4	Length/ Width/ Depth: 415 m ×110 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 16,131 (brass)		

6	Nearest Habitat/ Village Distance: 423 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) -NH 247: 670 meters, West -SH 271: 790 meters, NW -Gosekhurd Dam -8 Km, NW -Wainganga River -Road Bridge over Wainganga River 670 meters, West		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09. 2027		
12	Cluster Certificate: NA		
13	Earlier EC (if any):No	EC Compliance: No	
14	Last year EC/Auction:NA	Court Matter (if any): No	
15	Replenishment Study Report:Yes		
16	Minable Total reserve quantity: 72589.5(Tons)		
17	Per year excavation quantity: 16,131(Brass)		
18	DMO site survey report: Yes		
19	DMO report on Cluster Formation: Yes		
20	Project Site all corner Latitude & Longitude:		

Boundary points	Latitude	Longitude
B.P .1	20°47'55.87"N	79°38'51.35"E
B.P.2	20°47'52.62"N	79°38'49.82"E
B.P.3	20°48'0.01"N	79°38'37.71"E
B.P.4	20°48'3.24"N	79°38'39.32"E

EMP Implementation:

1	Total/ Capital investment: ₹1250080	Recurring Expenditure Provisions: ₹1312600
2	G.B./ Plantation (Total no. of trees):807	Plantation Cost: ₹403500
3	Air/ Noise/ Water Pollution mitigation cost: ₹177782	

4	Approach road maintenance cost: ₹67726
5	Employees Health checkup and insurance cost: ₹126987
6	Bio- Toilet facility cost: ₹126987
7	Safety, Security, Drinking Water & Solar light etc cost: ₹93124

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No

8	NOC’s are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

3.21.3. Deliberations by the committee in previous meetings

N/A

3.21.4. Deliberations by the SEAC in current meetings

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 16,131 brass & life of sand ghat is Three (03) years.

3.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

4.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

5. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

6.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

7.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

8. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.

2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.

3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.

4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

3.21.5. Recommendation of SEAC

Recommended

3.21.6. Details of Environment Conditions

3.21.6.1. Specific

NA	
1.	NA

3.22. Agenda Item No 22:

3.22.1. Details of the proposal

Environment Clearance for Sondya 2 Sand Ghat over an extent of 3.22 ha at Bawanthadi River Bed Gut No. 171, 172,173, 174, 175, 176, Village Sondya, Tehsil Tumsar, District Bhandara, Maharashtra by **sachin rambhau wad have** located at **BHANDARA,MAHARASHTRA**			
Proposal For		Mining EC Under 5 Ha	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
SIA/MH/MIN/530579/2025	SIA/MH/MIN/530579/2025	21/03/2025	Mining of minerals (1(a))

3.22.2. Project Salient Features

Meeting No./ Item No: 294th /01 (47)	Proposal No: SIA/MH/MIN/530579/2025
Project: Sondya 2 Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Bawanthadi River bed having total sand ghat area of 3.22 ha, Total quantity of sand available in the ghat is 11378 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Sondya	Taluka: Tumsar	District: Bhandara
2	Gat No: 171,172,173, 174, 175, 176	Area: 3.22 (Ha)	
3	River name: Bawanthadi	Ghat Name: Sondya 2	

<table>
<tr><td>4</td><td>Length/ Width/ Depth: 460 m ×70 m × 1m
(mts)</td><td>Life of sand ghat: 3 (years)</td></tr>
<tr><td>5</td><td colspan="2">Quantity of sand available: 11378 (brass)</td></tr>
<tr><td>6</td><td colspan="2">Nearest Habitat/ Village Distance: 350 (mts)</td></tr>
<tr><td>7</td><td colspan="2">Sensitive Structures (Nearby):
(Highway/Dam/River/Bridge etc.)
NH-543K, 4.90 Km, SE
SH-271, 4.90 Km, SE
Dam over Bawanthadi River 2.12 Km, West
Bawanthadi River
MP Maharashtra Border Bridge over Bawanthadi river, 5.20 Km, East</td></tr>
<tr><td>8</td><td colspan="2">DSR Approval: 26.11.2024</td></tr>
<tr><td>9</td><td>Public Hearing: 30.01.2025</td><td>PH objection (if any): No</td></tr>
<tr><td>10</td><td>Gram Panchayat NOC: NA</td><td>GR Resolution: NA</td></tr>
<tr><td>11</td><td colspan="2">Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027</td></tr>
<tr><td>12</td><td colspan="2">Cluster Certificate: NA</td></tr>
<tr><td>13</td><td>Earlier EC (if any):No</td><td>EC Compliance: No</td></tr>
<tr><td>14</td><td>Earlier EC (if any):Yes</td><td>EC Compliance: Yes</td></tr>
<tr><td>15</td><td colspan="2">Replenishment Study Report:Yes</td></tr>
<tr><td>16</td><td colspan="2">Minable Total reserve quantity:51201(Tons)</td></tr>
<tr><td>17</td><td colspan="2">Per year excavation quantity: 11378(Brass)</td></tr>
<tr><td>18</td><td colspan="2">DMO site survey report: Yes</td></tr>
<tr><td>19</td><td colspan="2">DMO report on Cluster Formation: Yes</td></tr>
<tr><td>20</td><td>Project Site all corner Latitude & Longitude:</td><td>
<table>
<tr><th>Boundary points</th><th>Latitude</th><th>Longitude</th></tr>
<tr><td>B.P .1</td><td>21°32'10.52"N</td><td>79°51'17.75"E</td></tr>
<tr><td>B.P.2</td><td>21°32'12.55"N</td><td>79°51'18.86"E</td></tr>
<tr><td>B.P.3</td><td>21°32'21.88"N</td><td>79°51'6.32"E</td></tr>
<tr><td>B.P.4</td><td>21°32'19.78"N</td><td>79°51'5.24"E</td></tr>
</table>
</td></tr>
</table>

EMP Implementation:

1	Total/ Capital investment: ₹1272550	Recurring Expenditure Provisions: ₹1336200
2	G.B./ Plantation (Total no. of trees):821	Plantation Cost: ₹410500
3	Air/ Noise/ Water Pollution mitigation cost: ₹181031	
4	Approach road maintenance cost: ₹68964	
5	Employees Health checkup and insurance cost: ₹129308	
6	Bio- Toilet facility cost: ₹129308	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹94826	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant & EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes

5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

3.22.3. Deliberations by the committee in previous meetings

N/A

3.22.4. Deliberations by the SEAC in current meetings

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 11378 brass & life of sand ghat is Three (03) years.

3.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

4.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

5. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

6.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

7.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

8. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.

2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.

3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.

4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.
Decision:
Recommended for rejection.

3.22.5. Recommendation of SEAC

Recommended

3.22.6. Details of Environment Conditions

3.22.6.1. Specific

NA	
1.	NA

3.23. Agenda Item No 23:

3.23.1. Details of the proposal

Environment Clearance for Mandvi 2 Sand Ghat over an extent of 3.65 ha at Wainganga River Bed Gut No. 28, 14 (Part), 29, Village Mandvi, Tehsil Tumsar, District Bhandara, Maharashtra by **sachin rambhau wadhave** locat ed at **BHANDARA,MAHARASHTRA**

Proposal For		Mining EC Under 5 Ha	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
SIA/MH/MIN/530610/2025	SIA/MH/MIN/530610/2025	21/03/2025	Mining of minerals (1(a))

3.23.2. Project Salient Features

Meeting No./ Item No: 294th /01 (48)	Proposal No: SIA/MH/MIN/530610/2025
Project: Mandavi 2 Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharash tra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solution s LLP	Accreditation Validity: 22.05.2027

Introduction: -
PP submitted the application for environmental clearance to their proposed sand mining in Wainganga River bed having total sand ghat area of 3.65 ha, Total quantity of sand available in the ghat is 12916 brass & life of sand ghat is Three (03) years as mentioned in the project details.
Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.
The details of project are as mentioned below:

1	Village/Town: Mandavi	Taluka: Tumsar	District: Bhandara
2	Gat No: 28, 14 (Part), 29	Area: 3.65(Ha)	
3	River name: Wainganga	Ghat Name: Mandavi 2	
4	Length/ Width/ Depth: 430 m ×85 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 12916 (brass)		
6	Nearest Habitat/ Village Distance: 1427 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) ~~-~~NH 543, 5.12 km, W ~~-~~SH 279, 712 Km, E ~~-~~Kawlewada Dam, 3.10 km, NNE ~~-~~Wainaganga River ~~-~~Bridge over Wainganga river, 3.10 km, NNE		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027		
12	Cluster Certificate: NA		
13	Earlier EC (if any):No	EC Compliance: No	
14	Last year EC/Auction:NA	Court Matter (if any): No	
15	Replenishment Study Report:Yes		
16	Minable Total reserve quantity:58122(Tons)		
17	Per year excavation quantity: 12916(Brass)		
18	DMO site survey report: Yes		
19	DMO report on Cluster Formation: Yes		

20	Project Site all corner Latitude & Longitude:	

Boundary points	Latitude	Longitude
B.P .1	21°25'9.99"N	79°51'46.60"E
B.P.2	21°25'7.53"N	79°51'47.83"E
B.P.3	21°25'12.35"N	79°52'1.89"E
B.P.4	21°25'14.86"N	79°52'0.59"E

EMP Implementation:

1	Total/ Capital investment: ₹1077250	Recurring Expenditure Provisions: ₹1131100
2	G.B./ Plantation (Total no. of trees):695	Plantation Cost: ₹347500
3	Air/ Noise/ Water Pollution mitigation cost: ₹153248	
4	Approach road maintenance cost: ₹58380	
5	Employees Health checkup and insurance cost: ₹109463	
6	Bio- Toilet facility cost: ₹109463	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹80273	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)

1	Project consultant & EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

3.23.3. Deliberations by the committee in previous meetings

N/A

3.23.4. Deliberations by the SEAC in current meetings

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 12916 brass & life of sand ghat is Three (03) years.

3.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

4.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

5. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

6.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

7.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

8. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer,

MoEF & CC, Nagpur.
2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.
3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.
4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.
In view of the above, Committee is of opinion that the proposal is recommended for rejection.
Decision:
Recommended for rejection.

3.23.5. Recommendation of SEAC

Recommended

3.23.6. Details of Environment Conditions

3.23.6.1. Specific

NA	
1.	NA

3.24. Agenda Item No 24:

3.24.1. Details of the proposal

Environment Clearance for Bhojapur 2 Sand Ghat over an extent of 4.73 ha at Wainganga River Bed Gut No. 20 4,205,206,212,213, 215, 216part, Village Bhojapur, Tehsil Pauni, District Bhandara, Maharashtra by **sachin ram bhau wadhave** located at **BHANDARA,MAHARASHTRA**			
Proposal For		Mining EC Under 5 Ha	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
SIA/MH/MIN/530609/2025	SIA/MH/MIN/530609/2025	21/03/2025	Mining of minerals (1(a))

3.24.2. Project Salient Features

Meeting No./ Item No: 294th /01 (49)	Proposal No: SIA/MH/MIN/530609/2025
Project: Bhojapur 2 Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions L LP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Wainganga River bed having total sand ghat area of 4.73 ha, Total quantity of sand available in the ghat is 16714 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Bhojapur	Taluka: Pauni	District: Bhandara
2	Gat No: 204, 205, 206, 212, 213, 215, 216 part	Area: 4.73 (Ha)	
3	River name: Wainganga	Ghat Name: Bhojapur 2	
4	Length/ Width/ Depth: 430 m ×110 m × 1m	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 16714 (brass)		
6	Nearest Habitat/ Village Distance: 615 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) NH 247 at a distance of ~4.2 km towards W SH 233 at a distance of ~13.0 Km towards SW - Wainganga River Road Bridge over Wainganga River NH247 6.92 km NW		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027		
12	Cluster Certificate: NA		
13	Earlier EC (if any):No	EC Compliance: No	
14	Last year EC/Auction:NA	Court Matter (if any): No	
15	Replenishment Study Report: Yes		
16	Minable Total reserve quantity:75213 ton/annum		
17	Per year excavation quantity: 16714 (Brass)		
18	DMO site survey report: Yes		
19	DMO report on Cluster Formation: Yes		

20	Project Site all corner Latitude & Longitude:	

Boundary points	Latitude	Longitude
B.P .1	20°45'37.43"N	79°41'31.29"E
B.P.2	20°45'39.93"N	79°41'33.51"E
B.P.3	20°45'49.20"N	79°41'22.46"E
B.P.4	20°45'46.35"N	79°41'20.08"E

EMP Implementation:

1	Total/ Capital investment: ₹ 1387250	Recurring Expenditure Provisions: ₹ 1456600
2	G.B./ Plantation (Total no. of trees): 895	Plantation Cost: ₹ 447500
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 197348	
4	Approach road maintenance cost: ₹ 101788	
5	Employees Health checkup and insurance cost: ₹ 140963	
6	Bio- Toilet facility cost: ₹140963	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 103373	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)

1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

3.24.3. Deliberations by the committee in previous meetings

N/A

3.24.4. Deliberations by the SEAC in current meetings

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 16714 brass & life of sand ghat is Three (03) years.

3.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

4.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

5. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

6.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

7.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

8. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer,

MoEF & CC, Nagpur.
2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.
3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.
4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.
In view of the above, Committee is of opinion that the proposal is recommended for rejection.
Decision:
Recommended for rejection.

3.24.5. Recommendation of SEAC

Recommended

3.24.6. Details of Environment Conditions

3.24.6.1. Specific

NA	
1.	NA

3.25. Agenda Item No 25:

3.25.1. Details of the proposal

Environment Clearance for Irali Dambi sand spot over an extent of 3.35 ha. at Wainganga River Bed, Gut No. 65 2 (Part),645 (Part)Village Irali Dambi, Tehsil Lakhandur, District Bhandara, Maharashtra by **sachin rambhau w adhave** located at **BHANDARA,MAHARASHTRA**			
Proposal For		Mining EC Under 5 Ha	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
SIA/MH/MIN/530605/2025	SIA/MH/MIN/530605/2025	21/03/2025	Mining of minerals (1(a))

3.25.2. Project Salient Features

Meeting No./ Item No: 294th /01 (50)	Proposal No: SIA/MH/MIN/530605/2025
Project: Irali Dambi Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Mahara shtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Soluti	Accreditation Validity: 22.05.2027

ons LLP	

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Wainganga River bed having total sand ghat area of 3.35 ha, Total quantity of sand available in the ghat is 11837 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Irali Dambi	Taluka: Lakhandur	District: Bhandara
2	Gat No: 652 (Part),645 (Part)	Area: 3.35 (Ha)	
3	River name: Wainganga	Ghat Name: Irali Dambi	
4	Length/ Width/ Depth: 335 m ×100 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 11837 (brass)		
6	Nearest Habitat/ Village Distance: 750 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) NH 353C, 5.60 Km, ENE SH 233, 22.37 Km, SSW – Wainganga River Wainganga River Bridge 10.91 SE		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027		
12	Cluster Certificate: (Date): NA		
13	Earlier EC (if any):No	EC Compliance: No	
14	Last year EC/Auction:NA	Court Matter (if any): No	
15	Replenishment Study Report:Yes		

16	Minable Total reserve quantity: 53266.5 ton/annum	
17	Per year excavation quantity: 11837 (Brass)	
18	DMO site survey report: Yes	
19	DMO report on Cluster Formation: Yes	
20	Project Site all corner Latitude & Longitude:	

Boundary points	Latitude	Longitude
B1	20°41'15.54"N	79°51'40.88"E
B2	20°41'12.52"N	79°51'42.10"E
B3	20°41'17.22"N	79°51'52.53"E
B4	20°41'20.28"N	79°51'51.34"E

EMP Implementation:

1	Total/ Capital investment: ₹ 1029980	Recurring Expenditure Provisions: ₹ 1081500
2	G.B./ Plantation (Total no. of trees):665	Plantation Cost: ₹ 332500
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 146471	
4	Approach road maintenance cost: ₹ 74540	
5	Employees Health checkup and insurance cost: ₹ 104522	
6	Bio- Toilet facility cost: ₹104522	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 76723	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000

GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 4500 0
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

3.25.3. Deliberations by the committee in previous meetings

N/A

3.25.4. Deliberations by the SEAC in current meetings

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 11837 brass & life of sand ghat is Three (03) years.

3.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

4.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

5. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

6.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is

proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.
7.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.
8. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.
2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.
3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.
4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.
In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

3.25.5. Recommendation of SEAC

Recommended

3.25.6. Details of Environment Conditions

3.25.6.1. Specific

NA	
1.	NA

3.26. Agenda Item No 26:

3.26.1. Details of the proposal

Environment Clearance for Mangli 1 Sand Ghat over an extent of 4.60 ha at Wainganga River Bed Gut No. 593, 558/1,558/2, Village Mangli, Tehsil Pauni, District Bhandara, Maharashtra by **sachin rambhau wadhave** located a t **BHANDARA,MAHARASHTRA**

Proposal For		Mining EC Under 5 Ha	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
SIA/MH/MIN/530635/2025	SIA/MH/MIN/530635/2025	21/03/2025	Mining of minerals (1(a))

3.26.2. Project Salient Features

Meeting No./ Item No: 294th /01 (51)	Proposal No: SIA/MH/MIN/530635/2025
Project: Mangli 1 Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Mahara shtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solut ions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Wainganga River bed having total sand ghat area of 4.6 ha, Total quantity of sand available in the ghat is 16245 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Mangli	Taluka: Pauni	District: Bhandara
2	Gat No: 593, 558/1, 558/2	Area: 4.6 (Ha)	
3	River name: Wainganga	Ghat Name: Mangli 1	
4	Length/ Width/ Depth: 460 m ×1 00 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 16245 (brass)		
6	Nearest Habitat/ Village Distance: 780 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) NH 247 at a distance of ~9.25 km towards NW – Wainganga River Road Bridge over Wainganga River NH 247 9.25 km NW		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.20 27		
12	Cluster Certificate: (Date)		
13	Earlier EC (if any):No	EC Compliance: No	
14	Last year EC/Auction:NA	Court Matter (if any): No	

15	Replenishment Study Report: Yes
16	Minable Total reserve quantity:73102.5 Ton
17	Per year excavation quantity: 16245 (Brass)
18	DMO site survey report: Yes
19	DMO report on Cluster Formation: Yes
20	Project Site all corner Latitude & Longitude:

Boundary points	Latitude	Longitude
B.P .1	20°45'22.71"N	79°42'41.69"E
B.P.2	20°45'19.60"N	79°42'40.66"E
B.P.3	20°45'15.49"N	79°42'56.11"E
B.P.4	20°45'18.52"N	79°42'57.01"E

EMP Implementation:

1	Total/ Capital investment: ₹979600	Recurring Expenditure Provisions: ₹1028600
2	G.B./ Plantation (Total no. of trees):632	Plantation Cost: ₹316000
3	Air/ Noise/ Water Pollution mitigation cost: ₹139356	
4	Approach road maintenance cost: ₹53088	
5	Employees Health checkup and insurance cost: ₹99540	
6	Bio- Toilet facility cost: ₹99540	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹72996	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000

GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

3.26.3. Deliberations by the committee in previous meetings

N/A

3.26.4. Deliberations by the SEAC in current meetings

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 16245 brass & life of sand ghat is Three (03) years.

3.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

4.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

5. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

6.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is

proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.
7.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.
8. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.
2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.
3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.
4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.
In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

3.26.5. Recommendation of SEAC

Recommended

3.27. Agenda Item No 27:

3.27.1. Details of the proposal

Environmental Clearance for Narwa 2 Sand Ghat over an extent of 3.0 ha. at Chulbandh River Bed Gut. No. 208 part, 211,212,213,214 part, Village Narwa, Taluka Lakhani, District Bhandara, Maharashtra. by **sachin rambhau wadhave** located at **BHANDARA,MAHARASHTRA**			
Proposal For		Mining EC Under 5 Ha	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
SIA/MH/MIN/530630/2025	SIA/MH/MIN/530630/2025	21/03/2025	Mining of minerals (1(a))

3.27.2. Project Salient Features

Meeting No./ Item No: 294th /01 (52)	Proposal No: SIA/MH/MIN/530630/2025
Project: Narvha 2 Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356

Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Chulbandh River bed having total sand ghat area of 3.0 ha, Total quantity of sand available in the ghat is 10601 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Narvha	Taluka: Lakhani	District: Bhandara
2	Gat No: 208 part, 211,212,213, 214 part	Area: 3.0 (Ha)	
3	River name: Chulbandh	Ghat Name: Narvha 2	
4	Length/ Width/ Depth: 300 m ×100 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 10601 (brass)		
6	Nearest Habitat/ Village Distance: 1014 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) NH-6 - 19.0 km, N Salebardi Dam and Reservoir – 7.11, NE Chulband River Chulband River Highway Bridge- 3.15 km, NE		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027		
12	Cluster Certificate: (Date): NA		
13	Earlier EC (if any):No	EC Compliance: No	
14	Last year EC/Auction:NA	Court Matter (if any): No	

15	Replenishment Study Report:Yes
16	Minable Total reserve quantity:47704.5 ton/annum
17	Per year excavation quantity: 10601 (Brass)
18	DMO site survey report: Yes
19	DMO report on Cluster Formation: Yes
20	Project Site all corner Latitude & Longitude:

Boundary points of Narvha	Latitude	Longitude
B.P .1	20°52'52.99"N	79°53'16.69"E
B.P.2	20°52'50.35"N	79°53'18.86"E
B.P.3	20°52'55.72"N	79°53'26.84"E
B.P.4	20°52'58.64"N	79°53'25.09"E

EMP Implementation:

1	Total/ Capital investment: ₹ 1154750	Recurring Expenditure Provisions: ₹ 1212500
2	G.B./ Plantation (Total no. of trees): 745	Plantation Cost: ₹ 372500
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 164273	
4	Approach road maintenance cost: ₹ 84060	
5	Employees Health checkup and insurance cost: ₹ 117338	
6	Bio- Toilet facility cost: ₹ 117337	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 86048	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000

	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

3.27.3. Deliberations by the committee in previous meetings

N/A

3.27.4. Deliberations by the SEAC in current meetings

Deliberation:
During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.
The details are outlined below:
1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.
2. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 10601 brass & life of sand ghat is Three (03) years.
3.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.
4.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

5. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.
6.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.
7.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.
8. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.
During deliberation, Committee pointed out following,
1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.
2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.
3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.
4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.
In view of the above, Committee is of opinion that the proposal is recommended for rejection.
Decision:
Recommended for rejection.

3.27.5. Recommendation of SEAC

Recommended

3.27.6. Details of Environment Conditions

3.27.6.1. Specific

NA	
1.	NA

3.28. Agenda Item No 28:

3.28.1. Details of the proposal

Environment Clearance for Junona 2 Sand Ghat over an extent of 4.16 Ha. at Wainganga River Bed, Gut No. 54, 59,61/9, Village Junona, Tehsil Pauni, District Bhandara, Maharashtra by **sachin rambhau wadhave** located at **B HANDARA,MAHARASHTRA**			
Proposal For		Mining EC Under 5 Ha	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
SIA/MH/MIN/530667/2025	SIA/MH/MIN/530667/2025	21/03/2025	Mining of minerals (1(a))

3.28.2. Project Salient Features

Meeting No./ Item No: 294th /01 (53)	Proposal No: SIA/MH/MIN/530667/2025
Project: Junona 2 Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Mahara shtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Soluti ons LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Wainganga River bed having total sand ghat area of 4.16 ha, Total quantity of sand available in the ghat is 14700 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Junona	Taluka: Pauni	District: Bhandara
2	Gat No: 54,59,61/9	Area: 4.16 (Ha)	
3	River name: Wainganga	Ghat Name: Junona	
4	Length/ Width/ Depth: 260 m ×160 m × 1m	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 14700 (brass)		
6	Nearest Habitat/ Village Distance: 290 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) NH 247: 2.65 km, West SH 271: 2.70 km, West - Wainganga River Road Bridge over Wainganga River 2.58 km, NW		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027		
12	Cluster Certificate: NA		
13	Earlier EC (if any):No	EC Compliance: No	

14	Last year EC/Auction:NA	Court Matter (if any): No
15	Replenishment Study Report: Yes	
16	Minable Total reserve quantity: 66150 ton/annum	
17	Per year excavation quantity: 14700 (Brass)	
18	DMO site survey report: Yes	
19	DMO report on Cluster Formation: Yes	
20	Project Site all corner Latitude & Longitude:	

Boundary points	Latitude	Longitude
B.P .1	20°47'33.65"N	79°39'36.33"E
B.P.2	20°47'29.03"N	79°39'33.82"E
B.P.3	20°47'25.38"N	79°39'41.93"E
B.P.4	20°47'30.00"N	79°39'44.45"E

EMP Implementation:

1	Total/ Capital investment: ₹ 1098950	Recurring Expenditure Provisions: ₹ 1153900
2	G.B./ Plantation (Total no. of trees): 709	Plantation Cost: ₹ 354500
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 156335	
4	Approach road maintenance cost: ₹ 79804	
5	Employees Health checkup and insurance cost: ₹ 111668	
6	Bio- Toilet facility cost: ₹ 111668	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 81890	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000

centre	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

3.28.3. Deliberations by the committee in previous meetings

N/A

3.28.4. Deliberations by the SEAC in current meetings

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 14700 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.
7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.
8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.
8. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.
During deliberation, Committee pointed out following,
1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.
2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.
3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.
4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.
In view of the above, Committee is of opinion that the proposal is recommended for rejection.
Decision:
Recommended for rejection.

3.28.5. Recommendation of SEAC

Recommended

3.28.6. Details of Environment Conditions

3.28.6.1. Specific

NA	
1.	NA

3.29. Agenda Item No 29:

3.29.1. Details of the proposal

Environment Clearance for Sondya 3 Sand Ghat over an extent of 2.92 ha at Bawanthadi River Bed Gut No. 48,47,46,45,486,44,43,42, 38/1, Sakardhara 38/2/39, Village Sondya, Tehsil Tumsar, District Bhandara, Maharashtra by **sachin rambhau wadhave** located at **BHANDARA,MAHARASHTRA**			
Proposal For		Mining EC Under 5 Ha	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
SIA/MH/MIN/530686/2025	SIA/MH/MIN/530686/2025	21/03/2025	Mining of minerals (1(a))

3.29.2. Project Salient Features

Meeting No./ Item No: 294th /01 (54)	Proposal No: SIA/MH/MIN/530686/2025
Project: Sondya 3 Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: **Open Arch Design & Enviro Solutions LLP**	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Bawanthadi River bed having total sand ghat area of 2.92 ha, Total quantity of sand available in the ghat is 10336 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Sondya	Taluka: Tumsar	District: Bhandara
2	Gat No: 48, 47, 46, 45, 486, 44, 43, 42, 38/1, Sakardhara 38/2/39	Area: 2.92 (Ha)	
3	River name: Bawanthadi	Ghat Name: Sondya 3	
4	Length/ Width/ Depth: 450 m ×65 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 10336 (brass)		
6	Nearest Habitat/ Village Distance: (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) NH-543K, 6.20 Km, SE SH-271, 6.20 Km, SE Bawanthadi River Kawlewada Dam, 11.63 Km, SE MP Maharashtra Border Bridge, 6.23 Km, East		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.0		

	9.2027	
12	Cluster Certificate: NA	
13	Earlier EC (if any):No	EC Compliance: No
14	Last year EC/Auction:NA	Court Matter (if any): No
15	Replenishment Study Report:Yes	
16	Minable Total reserve quantity: 46512(Tons)	
17	Per year excavation quantity: 10336(Brass)	
18	DMO site survey report: Yes	
19	DMO report on Cluster Formation: Yes	
20	Project Site all corner Latitude & Longitude:	

Boundary points	Latitude	Longitude
B.P .1	21°32'31.78"N	79°50'38.59"E
B.P.2	21°32'33.57"N	79°50'39.79"E
B.P.3	21°32'37.90"N	79°50'24.83"E
B.P.4	21°32'35.96"N	79°50'23.76"E

EMP Implementation:

1	Total/ Capital investment: ₹970300	Recurring Expenditure Provisions: ₹1018800
2	G.B./ Plantation (Total no. of trees):626	Plantation Cost: ₹313000
3	Air/ Noise/ Water Pollution mitigation cost: ₹138033	
4	Approach road maintenance cost: ₹52584	
5	Employees Health checkup and insurance cost: ₹98595	
6	Bio- Toilet facility cost: ₹98595	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹72303	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
Schoo	a) Drinking Water facility with Water pipeline and RO (with AMC):

l	₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant & EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

3.29.3. Deliberations by the committee in previous meetings

N/A

3.29.4. Deliberations by the SEAC in current meetings

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 &

2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 10336 brass & life of sand ghat is Three (03) years.
3.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.
4.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.
5. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.
6.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.
7.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.
8. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.
2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.
3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.
4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

3.29.5. Recommendation of SEAC

Recommended

3.29.6. Details of Environment Conditions

3.29.6.1. Specific

NA	
1.	NA

4. Any Other Item(s)

N/A

5. List of Attendees

Sr. No.	Name	Designation	Email ID	Remarks
1	Shri Kamlakar B Phand	Chairman, SEAC	kbp****@gmail.com	Present

2	Shri Chandrakant Vibhute	Member Secretary, SEAC	cha**********@nic.in	Present
3	Shri Kanhaiya Madhukar Shah	SEAC MEMBER	kms****@gmail.com	Present
4	Prof S N Patil	SEAC MEMBER	drs*******@gmail.com	Present
5	Prof R G Chillawar	SEAC MEMBER	rch**********@gmail.com	Present
6	Shri Moqtik A Bawas	SEAC MEMBER	baw********@araiindia.com	Present

e-KYC CAF DSS e-Processing e-Payments e-Compliance KYA PARIVESH CPC GREEN Nature Protects if She is Protected

Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Government of Maharashtra
STATE LEVEL EXPERT APPRAISAL COMMITTEE – 1

MINUTES OF MEETING

Meeting No: 294th

Date: 07/04/2025

PARIVESH
e-KYC
CAF
KYA
DSS
e-Compliance
e-Processing
e-Payments
CPC GREEN
Nature Protects if She is Protected

Ministry of Environment and Climate Change
Government of Maharashtra, First Floor, Dalamal House, JB Road, Nariman Point, Mumbai 400021.

Chairman

Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Minutes of SEAC 1- 294th meeting

Date: 07th April, 2025

Day 01 – 07/04/2025

The SEAC 1 committee meeting was held on 07 April, 2025 at 10.30 am via video conferencing. The meeting was chaired by Mr. Kamlakar B. Phand, Hon. Chairman and attended by the following members.

Sr. No.	Name	Designation	Remarks
1	Shri. Kamlakar B Phand	Hon. Chairman	Present
2	Shri. Kanhaiya M Shah	Member	Online
3	Shri. Dr. S. N. Patil	Member	Online
4	Prof. R. G. Chillawar	Member	Online
5	Shri. Moqtik Bawase	Member	Online
6	Shri. Chandrakant Vibhute	Member Secretary	Present

At the outset, the Chairman welcomed all Expert Members, Member Secretary/ Jt Secretary, Environment & CC Department.

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Chairman

Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th /01(01)	Proposal No: SIA/MH/MIN/529667/2025
Project: Wadegaon(Rithi) Sand Ghat	Category: EC
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Wainganga River bed having total sand ghat area of 3.6 ha, Total quantity of sand available in the ghat is 12720 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Wadegaon(Rithi)	Taluka: Bhandara	District: Bhandara
2	Gat No: 1(Partly)	Area: 3.6 (Ha)	
3	River name: Wainganga	Ghat Name: Wadegaon(Rithi)	
4	Length/ Width/ Depth: 360 m ×100 m × 1m (mts)	Life of sand ghat:3 (year)	
5	Quantity of sand available: 12720 (brass)		
6	Nearest Habitat/ Village Distance: 1700 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) - NH 6- 7.0 km, SSW - SH 247- 7.0 km, SSW - Gosekhurd Dam- 38.0 km, SSW - Wainganga River - Wainganga Highway Bridge- 7.2 km, SSW		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	

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Chairman

Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027	
12	Cluster Certificate: (Date): NA	
13	Earlier EC (if any):Yes	EC Compliance: Yes
14	Last year EC/Auction:NA	Court Matter (if any): No
15	Replenishment Study Report: Yes	
16	Minable Total reserve quantity:57240 ton/annum	
17	Per year excavation quantity: 12720 (Brass)	
18	DMO site survey report: Yes	
19	DMO report on Cluster Formation: Yes	
20	Project Site all corner Latitude & Longitude:	

Boundary points	Latitude	Longitude
B.P 1	21° 12' 47.308" N	79° 41' 23.343" E
B.P 2	21° 12' 45.651" N	79° 41' 26.327" E
B.P 3	21° 12' 55.724" N	79° 41' 32.689" E
B.P 4	21° 12' 57.381" N	79° 41' 29.705" E

EMP Implementation:

1	Total/ Capital investment: ₹ 1526750	Recurring Expenditure Provisions: ₹ 1603090
2	G.B./ Plantation (Total no. of trees):985	Plantation Cost: ₹ 492500
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 217193	
4	Approach road maintenance cost: ₹ 112427	
5	Employees Health checkup and insurance cost: ₹ 155138	
6	Bio- Toilet facility cost: ₹ 155138	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 113768	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)

4

Chairman

Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Gram Panchayat Resolution and NOC	NA

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was prepared & published by District Collector on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410661/2022 dated:03/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved

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mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 12720 brass & life of sand ghat is Three (03) years.
4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.
5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.
6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.
7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.
8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.
9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.
2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.
3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.
4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th /01(02)	Proposal No: SIA/MH/MIN/529680/2025
Project: Aashti/Aajan Vihri Sand Ghat	Category: EC
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Bawanthadi River bed having total sand ghat area of 1.57 ha, Total quantity of sand available in the ghat is 5563 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Aashti/Aajan Vihri	Taluka: Tumsar	District: Bhandara
2	Gat No: 1183, 2818, 2821, 1190	Area: 1.57(Ha)	
3	River name: Bawanthadi	Ghat Name: Aashti/Aajan Vihri	
4	Length/ Width/ Depth: 175 m ×90 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 5563 (brass)		
6	Nearest Habitat/ Village Distance: 1000 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – NH-6, 48.0 Km, SSW – SH-54, 2.7 Km, E – - – Bawanthadi River – Bawanthadi River Highway Bridge, 2.7 Km, E		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-1 (SEAC-1) held on 07th April 2025 through Video Conferencing.

11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027			
12	Cluster Certificate: NA			
13	Earlier EC (if any):Yes	EC Compliance: Yes		
14	Last year EC/Auction:NA	Court Matter (if any): No		
15	Replenishment Study Report:Yes			
16	Minable Total reserve quantity: 25033.5(Tons)			
17	Per year excavation quantity: 5563(Brass)			
18	DMO site survey report: Yes			
19	DMO report on Cluster Formation: Yes			
20	Project Site all corner Latitude & Longitude:	**Boundary points**	**Latitude**	**Longitude**
		B.P.1	21° 35' 59.498" N	79° 43' 45.266" E
		B.P.2	21° 35' 55.433" N	79° 43' 41.007" E
		B.P.3	21° 35' 53.385" N	79° 43' 43.242" E
		B.P.4	21° 35' 57.449" N	79° 43' 47.501" E

EMP Implementation:

1	Total/ Capital investment: ₹1202625	Recurring Expenditure Provisions: ₹1262756
2	G.B./ Plantation (Total no. of trees):535	Plantation Cost: ₹267500
3	Air/ Noise/ Water Pollution mitigation cost: ₹196377	
4	Approach road maintenance cost: ₹74810	
5	Employees Health checkup and insurance cost: ₹140269	
6	Bio- Toilet facility cost: ₹140269	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹102864	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)

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School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant & EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410585/2022 dated: 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

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3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 5563 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.

2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.

3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.

4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th/01 (03)	Proposal No: SIA/MH/MIN/529685/2025
Project: Chandmara Sand Ghat	Category: EC
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Bawanthadi River bed having total sand ghat area of 3.0 ha, Total quantity of sand available in the ghat is 10601 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Chandmara	Taluka: Tumsar	District: Bhandara
2	Gat No: 97, 101, 168(partly)	Area: 3.0 (Ha)	
3	River name: Bawanthadi	Ghat Name: Chandmara	
4	Length/ Width/ Depth: 200 m ×150 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 10601 (brass)		
6	Nearest Habitat/ Village Distance: 530 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – SH-54, 6.89 km, ESE – - – Bawanthadi River – Bawanthadi Railway Bridge, 0.63 km, ENE		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027		

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

12	Cluster Certificate: NA			
13	Earlier EC (if any):Yes	EC Compliance: Yes		
14	Last year EC/Auction:NA	Court Matter (if any): No		
15	Replenishment Study Report:Yes			
16	Minable Total reserve quantity: 44524.2(Tons)			
17	Per year excavation quantity: 10601(Brass)			
18	DMO site survey report: Yes			
19	DMO report on Cluster Formation: Yes			
20	Project Site all corner Latitude & Longitude:	**Boundary points**	**Latitude**	**Longitude**
		B.P.1	21° 34' 49.650" N	79° 40' 4.995" E
		B.P.2	21° 34' 45.019" N	79° 40' 6.634" E
		B.P.3	21° 34' 47.063" N	79° 40' 13.235" E
		B.P.4	21° 34' 51.694" N	79° 40' 11.596" E

EMP Implementation:

1	Total/ Capital investment: ₹1127000	Recurring Expenditure Provisions: ₹1183400
2	G.B./ Plantation (Total no. of trees):644	Plantation Cost: ₹322000
3	Air/ Noise/ Water Pollution mitigation cost: ₹169050	
4	Approach road maintenance cost: ₹64400	
5	Employees Health checkup and insurance cost: ₹120750	
6	Bio- Toilet facility cost: ₹120750	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹88350	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000

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	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant & EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410620/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved

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mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 10601 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.

2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.

3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.

4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th/01(04)	Proposal No: SIA/MH/MIN/529691/2025
Project: Chargaon Sand Ghat	Category: EC
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Wainganga River bed having total sand ghat area of 3.99 ha, Total quantity of sand available in the ghat is 14098 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Chargaon	Taluka: Tumsar	District: Bhandara
2	Gat No: 10(A), 11, 16, 17(A)	Area: 3.99 (Ha)	
3	River name: Wainganga	Ghat Name: Chargaon	
4	Length/ Width/ Depth: 350 m ×114 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 14098 (brass)		
6	Nearest Habitat/ Village Distance: 220 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – NH 753 - 1 km, N – SH 271- 7.93 km, NW – - – Wainganga River – Madagi Bridge over Waingagana River 0.96 km, N		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	

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11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027	
12	Cluster Certificate: NA	
13	Earlier EC (if any):Yes	EC Compliance: Yes
14	Last year EC/Auction:NA	Court Matter (if any): No
15	Replenishment Study Report:Yes	
16	Minable Total reserve quantity:63441(Tons)	
17	Per year excavation quantity: 14098 (Brass)	
18	DMO site survey report: Yes	
19	DMO report on Cluster Formation: Yes	
20	Project Site all corner Latitude & Longitude:	

Boundary points	Latitude	Longitude
B.P .1	21° 19' 27.603" N	79° 46' 57.269" E
B.P.2	21° 19' 16.227" N	79° 46' 56.862" E
B.P.3	21° 19' 16.103" N	79° 47' 0.816" E
B.P.4	21° 19' 27.479" N	79° 47' 1.223" E

EMP Implementation:

1	Total/ Capital investment: ₹1154750	Recurring Expenditure Provisions: ₹1212500
2	G.B./ Plantation (Total no. of trees):745	Plantation Cost: ₹372500
3	Air/ Noise/ Water Pollution mitigation cost: ₹164273	
4	Approach road maintenance cost: ₹62580	
5	Employees Health checkup and insurance cost: ₹117338	
6	Bio- Toilet facility cost: ₹117338	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹86048	

CER Implementation:

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1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant & EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

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2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410478/2022 dated 03/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 14098 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

9.PP submitted letter received from DMO, Bhandara on 25/04/2025 mentioning that they have applied for Environmental clearance for 54 sand ghats which collectively involves Earlier EC received to 42 Sand ghats & 12 freshly proposed Sand ghats.38 Sand ghats Out of 42 are aligned with 25 sand depots which are valid for 3 years of auctioning process. Within the 25 sand depots 11 depots auction are valid for 2 years & 1 year for 14 sand depots as of date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.

2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.

3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.

4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th /01(05)	Proposal No: SIA/MH/MIN/529716/2025
Project: Marhegaon Sand Ghat	Category: EC
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Chulbandh River bed having total sand ghat area of 2.45 ha, Total quantity of sand available in the ghat is 10389 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Marhegaon	Taluka: Lakhani	District: Bhandara
2	Gat No: 405, 406, 407, 408/1, 408/2, 410, 467/1, 467/2, 467/3	Area: 2.45 (Ha)	
3	River name: Chulbandh	Ghat Name: Marhegaon	
4	Length/ Width/ Depth: 350 m ×70 m × 1.2m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 10389 (brass)		
6	Nearest Habitat/ Village Distance: 1870 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – NH-6, 20.0 km, N – - – Chulband River – Chulband River Highway Bridge, 3.3 km, SW		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	

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11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027	
12	Cluster Certificate: (Date): NA	
13	Earlier EC (if any):Yes	EC Compliance: Yes
14	Last year EC/Auction:NA	Court Matter (if any): No
15	Replenishment Study Report: Yes	
16	Minable Total reserve quantity:46750.5 ton/annum	
17	Per year excavation quantity: 10389 (Brass)	
18	DMO site survey report: Yes	
19	DMO report on Cluster Formation: Yes	
20	Project Site all corner Latitude & Longitude:	

Boundary points	Latitude	Longitude
B.P .1	20° 52' 49.927" N	79° 51' 48.350" E
B.P.2	20° 52' 49.085" N	79° 51' 50.601" E
B.P.3	20° 52' 59.660" N	79° 51' 55.082" E
B.P.4	20° 53' 0.502" N	79° 51' 52.831" E

EMP Implementation:

1	Total/ Capital investment: ₹ 858700	Recurring Expenditure Provisions: ₹ 981800
2	G.B./ Plantation (Total no. of trees): 554	Plantation Cost: ₹ 277000
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 122157	
4	Approach road maintenance cost: ₹ 67896	
5	Employees Health checkup and insurance cost: ₹ 87255	
6	Bio- Toilet facility cost: ₹ 87255	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 63987	

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CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

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1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410689/2022 dated 03/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per the approved Mining Plan total quantity of sand available is 10389 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

<u>During deliberation, Committee pointed out following,</u>

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.

2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.

3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.

4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the

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committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th /01(06)	Proposal No: SIA/MH/MIN/529736/2025
Project: Sondya Sand Ghat	Category: EC
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Bawanthadi River bed having total sand ghat area of 4.0 ha, Total quantity of sand available in the ghat is 14134 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.c. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Sondya	Taluka: Tumsar	District: Bhandara
2	Gat No: 227, 235 (part)	Area: 4.0 (Ha)	
3	River name: Bawanthadi	Ghat Name: Sondya	
4	Length/ Width/ Depth: 400 m ×100 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 14134 (brass)		
6	Nearest Habitat/ Village Distance: 292 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – NH-753, 16.31 Km, SW – SH-271, 3.64 Km, SE – Dam on Bawanthadi River 3.01 Km, West – Bawanthadi River – MP Maharashtra Border Bridge over Bawanthadi river, 4.09Km, East		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027		

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12	Cluster Certificate: NA	
13	Earlier EC (if any):Yes	EC Compliance: Yes
14	Last year EC/Auction:NA	Court Matter (if any): No
15	Replenishment Study Report:Yes	
16	Minable Total reserve quantity:63603(Tons)	
17	Per year excavation quantity: 14134(Brass)	
18	DMO site survey report: Yes	
19	DMO report on Cluster Formation: Yes	
20	Project Site all corner Latitude & Longitude:	

Boundary points	Latitude	Longitude
B.P.1	21° 31' 58.925" N	79° 51' 31.607" E
B.P.2	21° 31' 56.233" N	79° 51' 29.656" E
B.P.3	21° 31' 48.930" N	79° 51' 41.161" E
B.P.4	21° 31' 51.621" N	79° 51' 43.112" E

EMP Implementation:

1	Total/ Capital investment: ₹707000	Recurring Expenditure Provisions: ₹742400
2	G.B./ Plantation (Total no. of trees):404	Plantation Cost: ₹202000
3	Air/ Noise/ Water Pollution mitigation cost: ₹106050	
4	Approach road maintenance cost: ₹40400	
5	Employees Health checkup and insurance cost: ₹75750	
6	Bio- Toilet facility cost: ₹75750	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹55550	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000

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Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant & EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410603/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. . As per approved Mining Plan total quantity of sand available is 14134 brass & life of sand ghat is Three (03) years.

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4.The Site does not fall within Eco Sensitive Zone; Eco Sensitive Area & Notified Forest.
5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.
6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.
7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.
8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.
9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.
2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.
3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.
4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th /01(07)	Proposal No: SIA/MH/MIN/529747/2025
Project: Sukli De. Sand Ghat	Category: EC
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Wainganga River bed having total sand ghat area of 2.0 ha, Total quantity of sand available in the ghat is 7067 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Sukli De.	Taluka: Tumsar	District: Bhandara
2	Gat No: 451, 450, 446	Area: 2.0 (Ha)	
3	River name: Wainganga	Ghat Name: Sukli De.	
4	Length/ Width/ Depth: 200 m ×100 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 7067 (brass)		
6	Nearest Habitat/ Village Distance: 1911 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – NH-753, 5.05 Km, NNE – SH-271, 9.07 Km, NW – - – Wainganga River – Mundari - Roha Bridge (Wanganga River Bridge) 852 Meters, SW		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027		

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12	Cluster Certificate: NA	
13	Earlier EC (if any):Yes	EC Compliance: Yes
14	Last year EC/Auction:NA	Court Matter (if any): No
15	Replenishment Study Report:Yes	
16	Minable Total reserve quantity:31801.5(Tons)	
17	Per year excavation quantity: 7067(Brass)	
18	DMO site survey report: Yes	
19	DMO report on Cluster Formation: Yes	
20	Project Site all corner Latitude & Longitude:	

Boundary points	Latitude	Longitude
B.P.1	21° 17' 19.439" N	79° 45' 59.639" E
B.P.2	21° 17' 16.714" N	79° 46' 1.534" E
B.P.3	21° 17' 20.266" N	79° 46' 7.347" E
B.P.4	21° 17' 22.991" N	79° 46' 5.452" E

EMP Implementation:

1	Total/ Capital investment: ₹911750	Recurring Expenditure Provisions: ₹957338
2	G.B./ Plantation (Total no. of trees):521	Plantation Cost: ₹210500
3	Air/ Noise/ Water Pollution mitigation cost: ₹147263	
4	Approach road maintenance cost: ₹56100	
5	Employees Health checkup and insurance cost: ₹105188	
6	Bio- Toilet facility cost: ₹105188	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹77138	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000

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	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant & EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410630/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

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3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 7067 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.

2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.

3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.

4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Chairman

Minutes of the 294th meeting of the State Level Expert Appraisal Committee-1 (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th /01(08)	Proposal No: SIA/MH/MIN/529753/2025
Project: Miregaon Sand Ghat	Category: EC
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Chulbandh River bed having total sand ghat area of 1.6 ha, Total quantity of sand available in the ghat is 6784 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Miregaon	Taluka: Lakhani	District: Bhandara
2	Gat No: 621, 307, 306, 305, 304, 303, 302	Area: 1.6 (Ha)	
3	River name: Chulbandh	Ghat Name: Miregaon	
4	Length/ Width/ Depth: 400 m ×40 m × 1.2m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 6784 (brass)		
6	Nearest Habitat/ Village Distance: 1467 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – NH-6 - 8.5 km, N – - – Chulband River – Chulband River Highway Bridge - 4.0 km, S		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027		

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12	Cluster Certificate: (Date): NA			
13	Earlier EC (if any):Yes	EC Compliance: Yes		
14	Last year EC/Auction:NA	Court Matter (if any): No		
15	Replenishment Study Report: Yes			
16	Minable Total reserve quantity: 30528 ton/annum			
17	Per year excavation quantity: 6784 (Brass)			
18	DMO site survey report: Yes			
19	DMO report on Cluster Formation: Yes			
20	Project Site all corner Latitude & Longitude:	**Boundary points**	**Latitude**	**Longitude**
		B.P .1	20° 59' 4.841" N	79° 56' 55.150" E
		B.P.2	20° 59' 4.252" N	79° 56' 56.385" E
		B.P.3	20° 59' 15.852" N	79° 57' 2.656" E
		B.P.4	20° 59' 16.441" N	79° 57' 1.421" E

EMP Implementation:

1	Total/ Capital investment: ₹ 1007500	Recurring Expenditure Provisions: ₹ 1057900
2	G.B./ Plantation (Total no. of trees):806	Plantation Cost: ₹ 403000
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 123945	
4	Approach road maintenance cost: ₹ 70960	
5	Employees Health checkup and insurance cost: ₹ 90675	
6	Bio- Toilet facility cost: ₹ 90675	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 66495	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000

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	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410652/2022 dated 03/04/2023 having validity of 30/09/2023. Subsequently,

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revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 6784 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

<u>During deliberation, Committee pointed out following,</u>

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.

2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.

3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.

4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

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In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th /01(09)	Proposal No: SIA/MH/MIN/529770/2025
Project: Aantargaon Kh. Sand Ghat	Category: EC
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Chulbandh River bed having total sand ghat area of 1.1 ha, Total quantity of sand available in the ghat is 3886 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Aantargaon Kh.	Taluka: Lakhandur	District: Bhandara
2	Gat No: 344, 345 (Part)	Area: 1.1 (Ha)	
3	River name: Chulbandh	Ghat Name: Aantargaon Kh.	
4	Length/ Width/ Depth: 220 m ×50 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 3886 (brass)		
6	Nearest Habitat/ Village Distance: 1900 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) - NH-353C, 2.08 Km, E - - - Chulbandh river - Bridge, 2.44 Km, NNW		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	

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Chairman

Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-1) held on 07th April 2025 through Video Conferencing.

11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027	
12	Cluster Certificate: (Date): NA	
13	Earlier EC (if any):Yes	EC Compliance: Yes
14	Last year EC/Auction:NA	Court Matter (if any): No
15	Replenishment Study Report:Yes	
16	Minable Total reserve quantity:17487 ton/annum	
17	Per year excavation quantity: 3886 (Brass)	
18	DMO site survey report: Yes	
19	DMO report on Cluster Formation: Yes	
20	Project Site all corner Latitude & Longitude:	

Boundary points	Latitude	Longitude
B1	20° 45' 37.250" N	79° 51' 35.795" E
B2	20° 45' 35.940" N	79° 51' 34.771" E
B3	20° 45' 31.704" N	79° 51' 40.902" E
B4	20° 45' 33.014" N	79° 51' 41.925" E

EMP Implementation:

1	Total/ Capital investment: ₹ 1175000	Recurring Expenditure Provisions: ₹ 1233800
2	G.B./ Plantation (Total no. of trees):740	Plantation Cost: ₹ 235000
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 197400	
4	Approach road maintenance cost: ₹ 89064	
5	Employees Health checkup and insurance cost: ₹ 141000	
6	Bio- Toilet facility cost: ₹ 141000	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 103400	

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CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/411348/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 3886 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

<u>During deliberation, Committee pointed out following,</u>

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.

2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.

3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.

4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the

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committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th /01(10)	Proposal No: SIA/MH/MIN/529776/2025
Project: Kholmara Sand Ghat	Category: EC
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Chulbandh River bed having total sand ghat area of 1.2 ha, Total quantity of sand available in the ghat is 4240 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Kholmara	Taluka: Lakhandur	District: Bhandara
2	Gat No: 125, 124, 117, 116, 113, 163 (partly	Area: 1.2 (Ha)	
3	River name: Chulbandh	Ghat Name: Kholmara	
4	Length/ Width/ Depth: 240 m ×50 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 4240 (brass)		
6	Nearest Habitat/ Village Distance: 340 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – NH 6 – 20.0 km, N – - – Chulband River – Chulband River Highway Bridge - 1.5 km, S		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC:NA	GR Resolution: NA	
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027		

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

12	Cluster Certificate: (Date): NA	
13	Earlier EC (if any):Yes	EC Compliance: Yes
14	Last year EC/Auction:NA	Court Matter (if any): No
15	Replenishment Study Report: Yes	
16	Minable Total reserve quantity:19080 ton /annum	
17	Per year excavation quantity: 4240 (Brass)	
18	DMO site survey report: Yes	
19	DMO report on Cluster Formation: Yes	
20	Project Site all corner Latitude & Longitude:	

Boundary points	Latitude	Longitude
B1	20° 52' 49.493" N	79° 50' 15.711" E
B2	20° 52' 41.687" N	79° 50' 15.647" E
B3	20° 52' 41.675" N	79° 50' 17.377" E
B4	20° 52' 49.480" N	79° 50' 17.441" E

EMP Implementation:

1	Total/ Capital investment: ₹ 686650	Recurring Expenditure Provisions: ₹ 721000
2	G.B./ Plantation (Total no. of trees):443	Plantation Cost: ₹ 221500
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 97682	
4	Approach road maintenance cost: ₹ 48364	
5	Employees Health checkup and insurance cost: ₹ 69773	
6	Bio- Toilet facility cost: ₹ 69773	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 51167	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000

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centre	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Gram Panchayat Resolution and NOC	NA

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/411336/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 4240 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

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5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.

2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.

3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.

4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th /01 (11)	Proposal No: SIA/MH/MIN/529750/2025
Project: Kothurna Sand Ghat	Category: EC
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Wainganga River bed having total sand ghat area of 1.62 ha, Total quantity of sand available in the ghat is 6869 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Kothurna	Taluka: Bhandara	District: Bhandara
2	Gat No: 573, 571/1, 571/2, 569, 570	Area: 1.62 (Ha)	
3	River name: Wainganga	Ghat Name: Kothurna	
4	Length/ Width/ Depth: 270 m ×60 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 6869 (brass)		
6	Nearest Habitat/ Village Distance: 200 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) - NH 6- 9.5 km, SSW - Gosekhurd Dam- 40.0 km, SSW - Wainganga River - Wainganga Highway Bridge - 9.5 km, SSW		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	

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11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027	
12	Cluster Certificate: (Date): NA	
13	Earlier EC (if any): Yes	EC Compliance: Yes
14	Last year EC/Auction: (Date)	Court Matter (if any): No
15	Replenishment Study Report: Yes	
16	Minable Total reserve quantity: 30910.5 ton/annum	
17	Per year excavation quantity: 6869 (Brass)	
18	DMO site survey report: Yes (Date)	
19	DMO report on Cluster Formation:Yes	
20	Project Site all corner Latitude & Longitude:	

Boundary points	Latitude	Longitude
B.P 1	21° 13' 46.114" N	79° 42' 14.441" E
B.P 2	21° 13' 44.284" N	79° 42' 15.163" E
B.P 3	21° 13' 47.330" N	79° 42' 23.947" E
B.P 4	21° 13' 49.160" N	79° 42' 23.225" E

EMP Implementation:

1	Total/ Capital investment: ₹ 1112750	Recurring Expenditure Provisions: ₹ 1179900
2	G.B./ Plantation (Total no. of trees): 725	Plantation Cost: ₹ 362500
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 157553	
4	Approach road maintenance cost: ₹ 81692	
5	Employees Health checkup and insurance cost: ₹ 112538	
6	Bio- Toilet facility cost: ₹ 112538	

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7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 82528

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Gram Panchayat Resolution and NOC	NA

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410649/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier As per approved Mining Plan total quantity of sand available is 6869 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.

2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.

3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.

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Chairman

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4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

Chairman

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Meeting No./ Item No: 294th/01(12)	Proposal No: SIA/MH/MIN/529695/2025
Project: Juni Takli Sand Ghat	Category: EC
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Wainganga Riverbed having total sand ghat area of 4.00 ha, Total quantity of sand available in the ghat is 14134 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Juni Takli	Taluka: Bhandara	District: Bhandara
2	Gat No: 319/1, 319/2	Area: 4.00 (Ha)	
3	River name: Wainganga	Ghat Name: Juni Takli	
4	Length/ Width/ Depth: 400 m ×100 m × 1m (mts)	Life of sand ghat:3 (years)	
5	Quantity of sand available: 14134 (brass)		
6	Nearest Habitat/ Village Distance: 1000 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) - NH 6- 5.0 km, SSW - Wainganga River - Wainganga Bridge - 5.2 km, SSW		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	

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Chairman

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11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027	
12	Cluster Certificate: (Date): NA	
13	Earlier EC (if any):Yes	EC Compliance: Yes
14	Last year EC/Auction:NA	Court Matter (if any): No
15	Replenishment Study Report: Yes	
16	Minable Total reserve quantity: 63607 ton/annum	
17	Per year excavation quantity: 14134 (Brass)	
18	DMO site survey report: Yes	
19	DMO report on Cluster Formation: Yes	
20	Project Site all corner Latitude & Longitude:	

Boundary points	Latitude	Longitude
BP 1	21°11'33.292" N	79°41'20.382" E
BP 2	21°11'32.236" N	79°41'23.661" E
BP 3	21°11'44.539" N	79°41'28.166" E
BP 4	21°11'45.595" N	79°41'24.886" E

EMP Implementation:

1	Total/ Capital investment: ₹ 1294250	Recurring Expenditure Provisions: ₹ 1359000
2	G.B./ Plantation (Total no. of trees): 835	Plantation Cost: ₹ 417500
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 184118	
4	Approach road maintenance cost: ₹ 94700	
5	Employees Health checkup and insurance cost: ₹131513	
6	Bio- Toilet facility cost: ₹ 131513	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 96443	

CER Implementation:

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1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Gram Panchayat Resolution and NOC	NA

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410641/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier As per approved Mining Plan total quantity of sand available is 14134 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

<u>During deliberation, Committee pointed out following,</u>

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.

2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.

3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.

4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the

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Chairman

committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Chairman

Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th /01(13)	Proposal No: SIA/MH/MIN/529794/2025
Project: Aasola Sand Ghat	Category: EC
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Chulbandh River bed having total sand ghat area of 1.125 ha, Total quantity of sand available in the ghat is 3975 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Aasola	Taluka: Lakhandur	District: Bhandara
2	Gat No: 26, 3, 27, 872, 34(partly)	Area: 1.125 (Ha)	
3	River name: Chulbandh	Ghat Name: Aasola	
4	Length/ Width/ Depth: 250 m ×45 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 3975 (brass)		
6	Nearest Habitat/ Village Distance: 570 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) - NH 353 C, 13.02 km, East - - - Chulbandh River - Lakhandur Road Bridge, 0.88 km, South		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: (Date) NA	

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11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027	
12	Cluster Certificate: (Date): NA	
13	Earlier EC (if any):Yes	EC Compliance: Yes
14	Last year EC/Auction:NA	Court Matter (if any): No
15	Replenishment Study Report: Yes	
16	Minable Total reserve quantity: 17887.5 ton/annum	
17	Per year excavation quantity: 3975 (Brass)	
18	DMO site survey report: Yes	
19	DMO report on Cluster Formation: Yes	
20	Project Site all corner Latitude & Longitude:	

Boundary points	Latitude	Longitude
B1	20° 44' 22.630" N	79° 52' 38.843" E
B2	20° 44' 22.139" N	79° 52' 37.377" E
B3	20° 44' 14.479" N	79° 52' 40.278" E
B4	20° 44' 14.970" N	79° 52' 41.743" E

EMP Implementation:

1	Total/ Capital investment: ₹ 831250	Recurring Expenditure Provisions: ₹ 958700
2	G.B./ Plantation (Total no. of trees):665	Plantation Cost: ₹ 332500
3	Air/ Noise/ Water Pollution mitigation cost: ₹104738	
4	Approach road maintenance cost: ₹ 64716	
5	Employees Health checkup and insurance cost: ₹ 74813	
6	Bio- Toilet facility cost: ₹ 74813	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 54863	

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CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Gram Panchayat Resolution and NOC	NA

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

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1.DMO, Bhandara presented the District Survey Report of Bhandara district along with the Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/411378/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 3975 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

<u>During deliberation, Committee pointed out following,</u>

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.

2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.

3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.

4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the

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Chairman

committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th/01(14)	Proposal No: SIA/MH/MIN/529801/2025
Project: Lobhi Sand Ghat	Category:EC
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Bawanthadi River bed having total sand ghat area of 1.15 ha, Total quantity of sand available in the ghat is 4063 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Lobhi	Taluka: Tumsar	District: Bhandara
2	Gat No: 248(part), 249, 250, 258(part)	Area: 1.15 (Ha)	
3	River name: Bawanthadi	Ghat Name: Lobhi	
4	Length/ Width/ Depth: 230 m ×50 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 4063 (brass)		
6	Nearest Habitat/ Village Distance: 470(mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – NH-6, 48.0 Km, S – SH-54, 5.2 Km, E – - – Bawanthadi River – Bawanthadi Railway Bridge, 3.0 Km, WSW		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

10	Gram Panchayat NOC: NA	GR Resolution: NA
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027	
12	Cluster Certificate: NA	
13	Earlier EC (if any):Yes	EC Compliance: Yes
14	Last year EC/Auction:NA	Court Matter (if any): No
15	Replenishment Study Report:Yes	
16	Minable Total reserve quantity: 18283.5(Tons)	
17	Per year excavation quantity: 4063 (Brass)	
18	DMO site survey report: Yes	
19	DMO report on Cluster Formation: Yes	
20	Project Site all corner Latitude & Longitude:	

Boundary points	Latitude	Longitude
B.P .1	21° 35' 34.684" N	79° 42' 5.403" E
B.P.2	21° 35' 33.083" N	79° 42' 5.102" E
B.P.3	21° 35' 31.786" N	79° 42' 12.978" E
B.P.4	21° 35' 33.388" N	79° 42' 13.279" E

EMP Implementation:

1	Total/ Capital investment: ₹586000	Recurring Expenditure Provisions: ₹989800
2	G.B./ Plantation (Total no. of trees):428	Plantation Cost: ₹214000
3	Air/ Noise/ Water Pollution mitigation cost: ₹135820	
4	Approach road maintenance cost: ₹51360	
5	Employees Health checkup and insurance cost: ₹96300	
6	Bio- Toilet facility cost: ₹96300	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹70620	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000

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	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant & EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410596/2022 dated:06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved

Chairman

mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 4063 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.

2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.

3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.

4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th /01 (15)	Proposal No: SIA/MH/MIN/529797/2025
Project: Mandavi Sand Ghat	Category: EC
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Wainganga River bed having total sand ghat area of 3.5 ha, Total quantity of sand available in the ghat is 12368 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Mandavi	Taluka: Bhandara	District: Bhandara
2	Gat No: 558, 559, 560, 561, 562	Area: 3.5 (Ha)	
3	River name: Wainganga	Ghat Name: Mandavi	
4	Length/ Width/ Depth: 350 m ×100 m × 1m (mts)	Life of sand ghat:3 (years)	
5	Quantity of sand available: 12368 (brass)		
6	Nearest Habitat/ Village Distance: 1000 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) - NH 6 - 10.0 km, SSW - Gosekhurd Dam - 41.0 km, SSW - Wainganga River - Wainganga Highway Bridge, 10.0 km, SSW		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027	
12	Cluster Certificate: (Date): NA	
13	Earlier EC (if any):Yes	EC Compliance: Yes
14	Last year EC/Auction:NA	Court Matter (if any): No
15	Replenishment Study Report: Yes	
16	Minable Total reserve quantity: 55656 ton /annum	
17	Per year excavation quantity: 12368 (Brass)	
18	DMO site survey report: Yes	
19	DMO report on Cluster Formation: Yes	
20	Project Site all corner Latitude & Longitude:	

Boundary points	Latitude	Longitude
B.P 1	21° 13' 55.801" N	79° 43' 6.060" E
B.P 2	21° 13' 53.393" N	79° 43' 8.391" E
B.P 3	21° 14' 1.041" N	79° 43' 17.382" E
B.P 4	21° 14' 3.449" N	79° 43' 15.051" E

EMP Implementation:

1	Total/ Capital investment: ₹ 1105150	Recurring Expenditure Provisions: ₹ 1160400
2	G.B./ Plantation (Total no. of trees): 713	Plantation Cost: ₹ 356500
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 157217	
4	Approach road maintenance cost: ₹ 80276	
5	Employees Health checkup and insurance cost: ₹ 112298	
6	Bio- Toilet facility cost: ₹ 112298	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 82352	

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CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Gram Panchayat Resolution and NOC	NA

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410609/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 12368 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

<u>During deliberation, Committee pointed out following.</u>

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.

2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.

3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.

4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the

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committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th /01 (16)	Proposal No: SIA/MH/MIN/529821/2025
Project: Bothali Sand Ghat	Category: EC
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Sur River bed having total sand ghat area of 2.5 ha, Total quantity of sand available in the ghat is 8834 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Bothali	Taluka: Mohadi	District: Bhandara
2	Gat No: 181, 182, 183, 201(partly)	Area: 2.5 (Ha)	
3	River name: Sur	Ghat Name: Bothali	
4	Length/ Width/ Depth: 500 m ×50 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 8834 (brass)		
6	Nearest Habitat/ Village Distance: 442 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – NH 247,9.05 km, SW – SH 271, 0.60 km, WNW – - – Sur River – Bridge over Sur River 1.52 km, SW		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): (Yes/ No)	
10	Gram Panchayat NOC: NA	GR Resolution: (Date)	
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027		
12	Cluster Certificate: (Date): NA		
13	Earlier EC (if any):Yes	EC Compliance: Yes	

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14	Last year EC/Auction:NA	Court Matter (if any): No		
15	Replenishment Study Report: Yes			
16	Minable Total reserve quantity: 39753 ton/annum			
17	Per year excavation quantity: 8834 (Brass)			
18	DMO site survey report: Yes			
19	DMO report on Cluster Formation: Yes			
20	Project Site all corner Latitude & Longitude:	**Boundary points**	**Latitude**	**Longitude**
		B.P.1	21° 15' 13.958" N	79° 40' 48.909" E
		B.P.2	21° 15' 13.391" N	79° 40' 47.283" E
		B.P.3	21° 14' 58.149" N	79° 40' 53.322" E
		B.P.4	21° 14' 58.715" N	79° 40' 54.948" E

EMP Implementation:

1	Total/ Capital investment: ₹ 749700	Recurring Expenditure Provisions: ₹ 787200
2	G.B./ Plantation (Total no. of trees): 714	Plantation Cost: ₹ 357000
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 82467	
4	Approach road maintenance cost: ₹ 50408	
5	Employees Health checkup and insurance cost: ₹ 58905	
6	Bio- Toilet facility cost: ₹ 58905	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 43197	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000

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centre	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410617/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 8834 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

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5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.

2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.

3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.

4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th /01 (17)	Proposal No: SIA/MH/MIN/529834/2025
Project: Bhagdi Sand Ghat	Category: EC
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Chulbandh River bed having total sand ghat area of 1.32 ha, Total quantity of sand available in the ghat is 4664 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Bhagdi	Taluka: Lakhandur	District: Bhandara
2	Gat No: 57 (Part), 62, 63 (Part)	Area: 1.32 (Ha)	
3	River name: Chulbandh	Ghat Name: Bhagdi	
4	Length/ Width/ Depth: 240 m ×55 m × 1m	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 4664 (brass)		
6	Nearest Habitat/ Village Distance: 690 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – NH 6 - 32.0 km, N – SH 353C - 2.0 km, NE – Gosekhurd Dam – 28.0 km, NW – Chulband River – Chulband River Highway Bridge - 4.5 km, SE		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	

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11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027	
12	Cluster Certificate: NA	
13	Earlier EC (if any):Yes	EC Compliance: Yes
14	Last year EC/Auction:NA	Court Matter (if any): No
15	Replenishment Study Report:Yes	
16	Minable Total reserve quantity:20988 ton/annum	
17	Per year excavation quantity: 4664 (Brass)	
18	DMO site survey report: Yes	
19	DMO report on Cluster Formation: Yes	
20	Project Site all corner Latitude & Longitude:	

Boundary points	Latitude	Longitude
B1	20° 46' 0.816" N	79° 51' 24.054" E
B2	20° 45' 53.085" N	79° 51' 25.201" E
B3	20° 45' 53.332" N	79° 51' 27.085" E
B4	20° 46' 1.063" N	79° 51' 25.938" E

EMP Implementation:

1	Total/ Capital investment: ₹ 852150	Recurring Expenditure Provisions: ₹ 894800
2	G.B./ Plantation (Total no. of trees):741	Plantation Cost: ₹ 370500
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 101147	
4	Approach road maintenance cost: ₹ 58692	
5	Employees Health checkup and insurance cost: ₹ 72248	
6	Bio- Toilet facility cost: ₹ 72248	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 52982	

CER Implementation:

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1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

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2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/411350/2022 dated 03/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 4664 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

<u>During deliberation, Committee pointed out following,</u>

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.

2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.

3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.

4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Decision:

Recommended for rejection.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th/01(18)	Proposal No: SIA/MH/MIN/529861/2025
Project: Devhada Kh. Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Wainganga River bed having total sand ghat area of 1.4124 ha, Total quantity of sand available in the ghat is 4991 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Devhada Kh.	Taluka: Mohadi	District: Bhandara
2	Gat No: 33 (partly), 32, 31, 25/1, 25/2, 24 (partly)	Area: 1.4124 (Ha)	
3	River name: Wainganga	Ghat Name: Devhada Kh.	
4	Length/ Width/ Depth: 132 m ×107 m × 1.0m	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 4991 (brass)		
6	Nearest Habitat/ Village Distance: 775 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – NH 753, 1.24 km, SE – SH 271, 5.39 km, NW – Wainganga Railway – Wainganga Railway Bridge, 1.87 km, SW		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027		
12	Cluster Certificate: (Date): NA		
13	Earlier EC (if any): Yes	EC Compliance: Yes	
14	Last year EC/Auction: NA	Court Matter (if any): No	
15	Replenishment Study Report: Yes		

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16	Minable Total reserve quantity: 22459.5 ton/annum			
17	Per year excavation quantity: 4991 (Brass)			
18	DMO site survey report: Yes			
19	DMO report on Cluster Formation: Yes			
20	Project Site all corner Latitude & Longitude:	**Boundary points**	**Latitude**	**Longitude**
		B.P .1	21° 21' 30.285" N	79° 48' 3.261" E
		B.P.2	21° 21' 31.422" N	79° 47' 59.750" E
		B.P.3	21° 21' 35.480" N	79° 48' 1.248" E
		B.P.4	21° 21' 34.343" N	79° 48' 4.758" E

EMP Implementation:

1	Total/ Capital investment: ₹ 868750	Recurring Expenditure Provisions: ₹ 912200
2	G.B./ Plantation (Total no. of trees): 695	Plantation Cost: ₹ 347500
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 109463	
4	Approach road maintenance cost: ₹ 60636	
5	Employees Health checkup and insurance cost: ₹ 78188	
6	Bio- Toilet facility cost: ₹ 78188	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 57338	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000

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	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410555/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 4991 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

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7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.
2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.
3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.
4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th /01(19)	Proposal No: SIA/MH/MIN/529902/2025
Project: Palasgaon Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Chulbandh River bed having total sand ghat area of 1.9 ha, Total quantity of sand available in the ghat is 8057 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Palasgaon	Taluka: Lakhani	District: Bhandara
2	Gat No: 17/1/1, 17/2, 17/3, 19/2, 19/3, 19/4, 19/5, 19/6, 19/7 etc	Area: 1.9 (Ha)	
3	River name: Chulbandh	Ghat Name: Palasgaon	
4	Length/ Width/ Depth: 380 m ×50 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 8057 (brass)		
6	Nearest Habitat/ Village Distance: 2017 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – NH-6 - 17.0 km, N – Salebardi Dam - 3.7 km, E – Chulband River – Chulband River Highway Bridge - 0.8 km, SW		
8	DSR DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027		
12	Cluster Certificate: (Date): NA		
13	Earlier EC (if any):Yes	EC Compliance: Yes	

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14	Last year EC/Auction:NA	Court Matter (if any): No		
15	Replenishment Study Report: Yes			
16	Minable Total reserve quantity: 36256.5 ton/annum			
17	Per year excavation quantity: 8057 (Brass)			
18	DMO site survey report: Yes			
19	DMO report on Cluster Formation: Yes			
20	Project Site all corner Latitude & Longitude:	**Boundary points**	**Latitude**	**Longitude**
		B.P .1	20° 54' 21.802" N	79° 55' 3.450" E
		B.P.2	20° 54' 20.277" N	79° 55' 4.050" E
		B.P.3	20° 54' 24.563" N	79° 55' 16.386" E
		B.P.4	20° 54' 26.088" N	79° 55' 15.786" E

EMP Implementation:

1	Total/ Capital investment: ₹ 1082500	Recurring Expenditure Provisions: ₹ 1136600
2	G.B./ Plantation (Total no. of trees): 866	Plantation Cost: ₹ 433000
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 136395	
4	Approach road maintenance cost: ₹ 76536	
5	Employees Health checkup and insurance cost: ₹ 97425	
6	Bio- Toilet facility cost: ₹ 97425	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 71445	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000

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centre	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/411119/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved

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mining plan whichever is earlier As per approved Mining Plan total quantity of sand available is 8057 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.

2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.

3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.

4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th /01(20)	Proposal No: SIA/MH/MIN/529905/2025
Project: Vihirgaon Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Chulbandh River bed having total sand ghat area of 1.2 ha, Total quantity of sand available in the ghat is 6360 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Vihirgaon	Taluka: Lakhani	District: Bhandara
2	Gat No: 328, 327,326, 318, 316, 315, 314, 313	Area: 1.2 (Ha)	
3	River name: Chulbandh	Ghat Name: Vihirgaon	
4	Length/ Width/ Depth: 300 m ×40 m × 1.5 m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 6360 (brass)		
6	Nearest Habitat/ Village Distance: 1375 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – NH-6- 14.5 km, N – Salebardi Dam and Reservoir., 3.0 km, SE – Chulband River – Chulband River Highway Bridge, 2.0 Km, N		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027		
12	Cluster Certificate: (Date): NA		

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

13	Earlier EC (if any):Yes	EC Compliance: Yes		
14	Last year EC/Auction:NA	Court Matter (if any): No		
15	Replenishment Study Report: Yes			
16	Minable Total reserve quantity: 28620 ton/annum			
17	Per year excavation quantity: 6360 (Brass)			
18	DMO site survey report: Yes			
19	DMO report on Cluster Formation: Yes			
20	Project Site all corner Latitude & Longitude:	**Boundary points**	**Latitude**	**Longitude**
		B.P .1	20° 55' 52.060" N	79° 56' 44.333" E
		B.P.2	20° 55' 51.860" N	79° 56' 45.701" E
		B.P.3	20° 56' 1.501" N	79° 56' 47.301" E
		B.P.4	20° 56' 1.701" N	79° 56' 45.933" E

EMP Implementation:

1	Total/ Capital investment: ₹ 1081250	Recurring Expenditure Provisions: ₹ 1135300
2	G.B./ Plantation (Total no. of trees): 865	Plantation Cost: ₹ 432500
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 136238	
4	Approach road maintenance cost: ₹ 76444	
5	Employees Health checkup and insurance cost: ₹ 97313	
6	Bio- Toilet facility cost: ₹ 97313	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 71363	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000

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Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410663/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 6360 brass & life of sand ghat is Three (03) years.

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4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.
5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.
6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.
7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.
8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.
9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.
2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.
3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.
4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-1) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th/01 (21)	Proposal No: SIA/MH/MIN/529888/2025
Project: Dhiwarwada Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Wainganga River bed having total sand ghat area of 4.0 ha, Total quantity of sand available in the ghat is 14134 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Dhiwarwada	Taluka: Mohadi	District: Bhandara
2	Gat No: 460, 461,462, 463	Area: 4.0 (Ha)	
3	River Name: Wainganga	Ghat Name: Dhiwarwada	
4	Length/ Width/ Depth: 500 m ×80 m × 1m	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 14134 (brass)		
6	Nearest Habitat/ Village Distance: 2434 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – SH 271 - 7.65 Km, W – Wainganga River – Madagi Bridge - 9.88 km, NNE		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027		
12	Cluster Certificate: (Date): NA		
13	Earlier EC (if any):Yes	EC Compliance: Yes	
14	Last year EC/Auction:NA	Court Matter (if any): No	
15	Replenishment Study Report: Yes		
16	Minable Total reserve quantity: 63603 ton/annum		
17	Per year excavation quantity: 14134 (Brass)		

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18	DMO site survey report: Yes			
19	DMO report on Cluster Formation: Yes			
20	Project Site all corner Latitude & Longitude:	**Boundary points**	**Latitude**	**Longitude**
		B.P .1	21° 14' 53.140" N	79° 44' 51.493" E
		B.P.2	21° 14' 50.635" N	79° 44' 52.243" E
		B.P.3	21° 14' 55.029" N	79° 45' 8.942" E
		B.P.4	21° 14' 57.533" N	79° 45' 8.192" E

EMP Implementation:

1	Total/ Capital investment: ₹ 1308200	Recurring Expenditure Provisions: ₹ 1373600
2	G.B./ Plantation (Total no. of trees): 844	Plantation Cost: ₹ 422000
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 186102	
4	Approach road maintenance cost: ₹ 95760	
5	Employees Health checkup and insurance cost: ₹ 132930	
6	Bio- Toilet facility cost: ₹ 132930	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 97482	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000

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	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410479/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 14134 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

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6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.
2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.
3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.
4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th /01 (22)	Proposal No: SIA/MH/MIN/529944/2025
Project: Warpindkepar Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Bawanthadi River bed having total sand ghat area of 3.0 ha, Total quantity of sand available in the ghat is 10600 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Warpindkepar	Taluka: Tumsar	District: Bhandara
2	Gat No: 339(part), 340, 412, 413, 414	Area: 3.0 (Ha)	
3	River name: Bawanthadi	Ghat Name: Warpindkepar	
4	Length/ Width/ Depth: 300 m ×100 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 10600 (brass)		
6	Nearest Habitat/ Village Distance: 596 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – NH-753, 15.23 Km, SE – SH-271, 2.55 Km, SE – Dam on Bawanthadi River 4 Km, W – Bawanthadi River – MP Maharashtra Border Bridge, 2.85 Km, East		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	

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Chairman

10	Gram Panchayat NOC: NA	GR Resolution: NA
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027	
12	Cluster Certificate: NA	
13	Earlier EC (if any):Yes	EC Compliance: Yes
14	Last year EC/Auction:NA	Court Matter (if any): No
15	Replenishment Study Report:Yes	
16	Minable Total reserve quantity:47700(Tons)	
17	Per year excavation quantity: 10600(Brass)	
18	DMO site survey report: Yes	
19	DMO report on Cluster Formation: Yes	
20	Project Site all corner Latitude & Longitude:	

Boundary points	Latitude	Longitude
B.P .1	21° 31' 45.193" N	79° 52' 15.061" E
B.P.2	21° 31' 41.955" N	79° 52' 14.736" E
B.P.3	21° 31' 41.042" N	79° 52' 25.118" E
B.P.4	21° 31' 44.280" N	79° 52' 25.443" E

EMP Implementation:

1	Total/ Capital investment: ₹1153250	Recurring Expenditure Provisions: ₹1210900
2	G.B./ Plantation (Total no. of trees):659	Plantation Cost: ₹329500
3	Air/ Noise/ Water Pollution mitigation cost: ₹188738	
4	Approach road maintenance cost: ₹71900	
5	Employees Health checkup and insurance cost: ₹134813	
6	Bio- Toilet facility cost: ₹134813	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹98863	

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Chairman

Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant & EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

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Chairman

Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410581/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 10600 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

<u>During deliberation, Committee pointed out following,</u>

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.

2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.

3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.

4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the

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committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Chairman

Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-1) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th /01(23)	Proposal No: SIA/MH/MIN/529973/2025
Project: Pachgaon-1 Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Sur River bed having total sand ghat area of 1.2 ha, Total quantity of sand available in the ghat is 4240 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Pachgaon	Taluka: Mohadi	District: Bhandara
2	Gat No: 258, 259, 260, 261, 264, 265, 266	Area: 1.2 (Ha)	
3	River name: Sur	Ghat Name: Pachgaon-1	
4	Length/ Width/ Depth: 400 m ×30 m × 1m	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 4240 (brass)		
6	Nearest Habitat/ Village Distance: 852 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – NH 247, 6.13 Km, SW – SH 355, 5.37 Km, E – Sur River – Bridge over Sur River, 2.61Km, WSW		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027		
12	Cluster Certificate: NA		
13	Earlier EC (if any):Yes	EC Compliance: Yes	
14	Last year EC/Auction:NA	Court Matter (if any): No	
15	Replenishment Study Report: Yes		

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Chairman

16	Minable Total reserve quantity: 19080 ton/annum			
17	Per year excavation quantity: 4240 (Brass)			
18	DMO site survey report: Yes			
19	DMO report on Cluster Formation: Yes			
20	Project Site all corner Latitude & Longitude:	**Boundary points**	**Latitude**	**Longitude**
		B.P .1	21° 16' 16.310" N	79° 37' 23.119" E
		B.P.2	21° 16' 15.375" N	79° 37' 23.417" E
		B.P.3	21° 16' 19.100" N	79° 37' 36.714" E
		B.P.4	21° 16' 20.035" N	79° 37' 36.416" E

EMP Implementation:

1	Total/ Capital investment: ₹ 643930	Recurring Expenditure Provisions: ₹ 676100
2	G.B./ Plantation (Total no. of trees): 599	Plantation Cost: ₹ 299500
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 72330	
4	Approach road maintenance cost: ₹ 42900	
5	Employees Health checkup and insurance cost: ₹ 51665	
6	Bio- Toilet facility cost: ₹ 51665	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 37887	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000

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Chairman

GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410573/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 4240 brass & life of sand ghat is Three (03) years.

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Chairman

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.
5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.
6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.
7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.
8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.
9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.
2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.
3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.
4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Meeting No./ Item No: 294th /01 (24)	Proposal No: SIA/MH/MIN/529987/2025
Project: Khairna Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Wainganga River bed having total sand ghat area of 1.15 ha, Total quantity of sand available in the ghat is 4063 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Khairna	Taluka: Lakhandur	District: Bhandara
2	Gat No: 476(partly), 478(partly)	Area: 1.15 (Ha)	
3	River name: Wainganga	Ghat Name: Khairna	
4	Length/ Width/ Depth: 230 m ×50 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 4063 (brass)		
6	Nearest Habitat/ Village Distance: 170 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – NH 335D, 11.03 Km, SSE – SH 9, 18.50 Km, SW – - – Wainganga River – Wainganga Bridge 16.71, SE		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	

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Chairman

Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027	
12	Cluster Certificate: (Date): NA	
13	Earlier EC (if any):Yes	EC Compliance: Yes
14	Last year EC/Auction:NA	Court Matter (if any): No
15	Replenishment Study Report: Yes	
16	Minable Total reserve quantity: 18283.5 ton/annum (Tons)	
17	Per year excavation quantity: 4063 (Brass)	
18	DMO site survey report: Yes	
19	DMO report on Cluster Formation: Yes	
20	Project Site all corner Latitude & Longitude:	

Boundary points	Latitude	Longitude
B.P 1	20° 42' 10.255" N	79° 48' 3.806" E
B.P 2	20° 42' 9.206" N	79° 48' 2.486" E
B.P 3	20° 42' 3.492" N	79° 48' 7.617" E
B.P 4	20° 42' 4.542" N	79° 48' 8.937" E

EMP Implementation:

1	Total/ Capital investment: ₹ 774130	Recurring Expenditure Provisions: ₹ 812800
2	G.B./ Plantation (Total no. of trees):563	Plantation Cost: ₹ 281500
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 103452	
4	Approach road maintenance cost: ₹ 54268	
5	Employees Health checkup and insurance cost: ₹ 93895	
6	Bio- Toilet facility cost: ₹ 73895	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 54189	

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Chairman

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Gram Panchayat Resolution and NOC	NA

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

Chairman

Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/411346/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 4063 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

<u>During deliberation, Committee pointed out following,</u>

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.

2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.

3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.

4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the

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Chairman

committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Chairman

Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th /01 (25)	Proposal No: SIA/MH/MIN/530002/2025
Project: Kanhalgaon Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Wainganga River bed having total sand ghat area of 1.1 ha, Total quantity of sand available in the ghat is 3887 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Kanhalgaon	Taluka: Mohadi	District: Bhandara
2	Gat No: 374, 375	Area: 1.1 (Ha)	
3	River name: Wainganga	Ghat Name: Kanhalgaon	
4	Length/ Width/ Depth: 220 m ×50 m × 1m	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 3887 (brass)		
6	Nearest Habitat/ Village Distance: 195 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – NH 753, 8.36 km, NNE – SH 271, 9.27 km, W – Wainganga river – Madaji Bridge, 8.36 km, NNE		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027		
12	Cluster Certificate: NA		
13	Earlier EC (if any):Yes	EC Compliance: Yes	
14	Last year EC/Auction:NA	Court Matter (if any): No	

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15	Replenishment Study Report: Yes			
16	Minable Total reserve quantity: 17491.5 ton/annum			
17	Per year excavation quantity: 3887 (Brass)			
18	DMO site survey report: Yes			
19	DMO report on Cluster Formation: Yes			
20	Project Site all corner Latitude & Longitude:	**Boundary points**	**Latitude**	**Longitude**
		B.P .1	21° 15' 35.919" N	79° 45' 51.107" E
		B.P.2	21° 15' 35.290" N	79° 45' 49.508" E
		B.P.3	21° 15' 28.693" N	79° 45' 52.462" E
		B.P.4	21° 15' 29.322" N	79° 45' 54.061" E

EMP Implementation:

1	Total/ Capital investment: ₹ 773450	Recurring Expenditure Provisions: ₹ 812100
2	G.B./ Plantation (Total no. of trees): 499	Plantation Cost: ₹ 224500
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 110030	
4	Approach road maintenance cost: ₹ 54980	
5	Employees Health checkup and insurance cost: ₹ 78593	
6	Bio- Toilet facility cost: ₹ 78593	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 57635	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000

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GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410548/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 3887 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

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5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.

2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.

3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.

4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th /01 (26)	Proposal No: SIA/MH/MIN/530006/2025
Project: Lakhandur Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Chulbandh River bed having total sand ghat area of 1.1 ha, Total quantity of sand available in the ghat is 3887 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Lakhandur	Taluka: Lakhandur	District: Bhandara
2	Gat No: 132, 143(partly)	Area: 1.1 (Ha)	
3	River name: Chulbandh	Ghat Name: Lakhandur	
4	Length/ Width/ Depth: 220 m ×50 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 3887 (brass)		
6	Nearest Habitat/ Village Distance: 660 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – NH 353C, 1.08 km, - – - – Chulbandh River – Road Bridge over Chulbandh River, 1.60 km, SSE		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	

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11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027	
12	Cluster Certificate: (Date): NA	
13	Earlier EC (if any):Yes	EC Compliance: Yes
14	Last year EC/Auction:NA	Court Matter (if any): No
15	Replenishment Study Report:Yes	
16	Minable Total reserve quantity:17491.5 ton/annum	
17	Per year excavation quantity: 3887 (Brass)	
18	DMO site survey report: Yes	
19	DMO report on Cluster Formation: Yes	
20	Project Site all corner Latitude & Longitude:	

Boundary points	Latitude	Longitude
B1	20° 44' 41.700" N	79° 52' 25.257" E
B2	20° 44' 40.642" N	79° 52' 23.944" E
B3	20° 44' 35.210" N	79° 52' 28.895" E
B4	20° 44' 36.269" N	79° 52' 30.208" E

EMP Implementation:

1	Total/ Capital investment: ₹ 1032000	Recurring Expenditure Provisions: ₹ 1083600
2	G.B./ Plantation (Total no. of trees):688	Plantation Cost: ₹ 344000
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 144480	
4	Approach road maintenance cost: ₹ 74432	
5	Employees Health checkup and insurance cost: ₹ 103200	
6	Bio- Toilet facility cost: ₹ 103200	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 75680	

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CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Gram Panchayat Resolution and NOC	NA

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/411287/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 3887 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.

2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.

3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-1) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th /01 (27)	Proposal No: SIA/MH/MIN/530005/2025
Project: Takli Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Sur River bed having total sand ghat area of 2.25 ha, Total quantity of sand available in the ghat is 7951 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Takli	Taluka: Mohadi	District: Bhandara
2	Gat No: 154, 155, 158, 159, 160, 203, 204, 205 (partly)	Area: 2.25 (Ha)	
3	River name: Sur	Ghat Name: Takli	
4	Length/ Width/ Depth: 450 m ×50 m × 1m	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 7951 (brass)		
6	Nearest Habitat/ Village Distance: 519 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – NH 753, 12.21 km, N – SH 252, 3.97 km, WSW – - – Sur River – Road Bridge, 3.99 km, WNW		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027		
12	Cluster Certificate: NA		
13	Earlier EC (if any): Yes	EC Compliance: Yes	

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14	Last year EC/Auction:NA	Court Matter (if any): No
15	Replenishment Study Report: Yes	
16	Minable Total reserve quantity:35779.5 ton/annum	
17	Per year excavation quantity: 7951 (Brass)	
18	DMO site survey report: Yes	
19	DMO report on Cluster Formation: Yes	
20	Project Site all corner Latitude & Longitude:	

Boundary points	Latitude	Longitude
B.P .1	21° 16' 18.157" N	79° 34' 20.309" E
B.P.2	21° 16' 16.542" N	79° 34' 20.512" E
B.P.3	21° 16' 18.255" N	79° 34' 36.016" E
B.P.4	21° 16' 19.870" N	79° 34' 35.813" E

EMP Implementation:

1	Total/ Capital investment: ₹ 830800	Recurring Expenditure Provisions: ₹ 872300
2	G.B./ Plantation (Total no. of trees): 536	Plantation Cost: ₹ 268000
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 118188	
4	Approach road maintenance cost: ₹ 59352	
5	Employees Health checkup and insurance cost: ₹ 84420	
6	Bio- Toilet facility cost: ₹ 84420	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 61908	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000

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centre	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410578/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved

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mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 7951 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1, PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.

2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.

3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.

4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th/01 (28)	Proposal No: SIA/MH/MIN/530032/2025
Project: Mohgaon Devi Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Sur River bed having total sand ghat area of 1.113 ha, Total quantity of sand available in the ghat is 3933 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Mohgaon Devi	Taluka: Mohgaon Devi	District: Bhandara
2	Gat No: 319, 320, 321	Area: 1.113 (Ha)	
3	River name: Sur	Ghat Name: Takli	
4	Length/ Width/ Depth: 210 m ×53 m × 1m	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 3933 (brass)		
6	Nearest Habitat/ Village Distance: 760 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – SH 355, 0.86 Km, W – - – Sur River – Road Bridge over Sur river 0.83 Km, W		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027		
12	Cluster Certificate: (Date): NA		
13	Earlier EC (if any):Yes	EC Compliance: Yes	
14	Last year EC/Auction:NA	Court Matter (if any): No	

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15	Replenishment Study Report:Yes			
16	Minable Total reserve quantity:17698.5(Tons)			
17	Per year excavation quantity: 3933(Brass)			
18	DMO site survey report: Yes			
19	DMO report on Cluster Formation: Yes			
20	Project Site all corner Latitude & Longitude:	**Boundary points**	**Latitude**	**Longitude**
		B.P.1	21° 16' 39.436" N	79° 40' 54.512" E
		B.P.2	21° 16' 38.062" N	79° 40' 53.401" E
		B.P.3	21° 16' 33.936" N	79° 40' 59.207" E
		B.P.4	21° 16' 35.309" N	79° 41' 0.318" E

EMP Implementation:

1	Total/ Capital investment: ₹641250	Recurring Expenditure Provisions: ₹673300
2	G.B./ Plantation (Total no. of trees):513	Plantation Cost: ₹256500
3	Air/ Noise/ Water Pollution mitigation cost: ₹80798	
4	Approach road maintenance cost: ₹30780	
5	Employees Health checkup and insurance cost: ₹57713	
6	Bio- Toilet facility cost: ₹57713	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹42323	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000

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	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410563/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 3933 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

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6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.

2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.

3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.

4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th /01 (29)	Proposal No: SIA/MH/MIN/530039/2025
Project: Mundhri Bu. Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Wainganga River bed having total sand ghat area of 3.5 ha, Total quantity of sand available in the ghat is 12367 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Mundhri Bu.	Taluka: Mohadi	District: Bhandara
2	Gat No: 463(partly), 468, 464(partly)	Area: 3.5 (Ha)	
3	River name: Wainganga	Ghat Name: Mundhri Bu.	
4	Length/ Width/ Depth: 350 m ×100 m × 1m	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 12367 (brass)		
6	Nearest Habitat/ Village Distance: 156 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – SH 271 - 9.01 Km, WSW – - – Wainganga – Mdagi bridge - 7.18 Km, NNE		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027		
12	Cluster Certificate: NA		
13	Earlier EC (if any): Yes	EC Compliance: Yes	
14	Last year EC/Auction: NA	Court Matter (if any): No	
15	Replenishment Study Report: Yes		

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16	Minable Total reserve quantity: 55651.5 ton/annum			
17	Per year excavation quantity: 12367 (Brass)			
18	DMO site survey report: Yes			
19	DMO report on Cluster Formation: Yes			
20	Project Site all corner Latitude & Longitude:	**Boundary points**	**Latitude**	**Longitude**
		B.P .1	21° 16' 20.368" N	79° 45' 33.975" E
		B.P.2	21° 16' 9.186" N	79° 45' 36.245" E
		B.P.3	21° 16' 9.794" N	79° 45' 39.653" E
		B.P.4	21° 16' 20.976" N	79° 45' 37.383" E

EMP Implementation:

1	Total/ Capital investment: ₹ 925500	Recurring Expenditure Provisions: ₹ 971800
2	G.B./ Plantation (Total no. of trees): 617	Plantation Cost: ₹ 308500
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 129570	
4	Approach road maintenance cost: ₹ 66340	
5	Employees Health checkup and insurance cost: ₹ 92550	
6	Bio- Toilet facility cost: ₹ 92550	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 67870	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000

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GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant & EIA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410542/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 12367 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

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5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.
2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.
3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.
4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th /01 (30)	Proposal No: SIA/MH/MIN/530065/2025
Project: Nilaj Khu. Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Wainganga River bed having total sand ghat area of 3.91 ha, Total quantity of sand available in the ghat is 20724 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Nilaj Khu.	Taluka: Mohadi	District: Bhandara
2	Gat No: 154 part, 220	Area: 3.91 (Ha)	
3	River name: Wainganga	Ghat Name: Nilaj Khu.	
4	Length/ Width/ Depth: 460 m ×85 m × 1.5m	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 20724 (brass)		
6	Nearest Habitat/ Village Distance: 513 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – SH 271 - 10.51 Km, WSW – - – Wainganga River – Madagi Bridge over Wainganga River 3.85 Km, N		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027		
12	Cluster Certificate: NA		
13	Earlier EC (if any):Yes	EC Compliance: Yes	
14	Last year EC/Auction:NA	Court Matter (if any): No	
15	Replenishment Study Report:		
16	Minable Total reserve quantity: 93258 ton/annum		

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17	Per year excavation quantity: 20724 (Brass)			
18	DMO site survey report: Yes			
19	DMO report on Cluster Formation: Yes			
20	Project Site all corner Latitude & Longitude:	**Boundary points**	**Latitude**	**Longitude**
		B.P.1	21° 17' 54.118" N	79° 46' 46.227" E
		B.P.2	21° 17' 39.855" N	79° 46' 41.412" E
		B.P.3	21° 17' 39.021" N	79° 46' 44.224" E
		B.P.4	21° 17' 53.284" N	79° 46' 49.039" E

EMP Implementation:

1	Total/ Capital investment: ₹ 1329000	Recurring Expenditure Provisions: ₹ 1395500
2	G.B./ Plantation (Total no. of trees): 886	Plantation Cost: ₹ 443000
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 186060	
4	Approach road maintenance cost: ₹ 97008	
5	Employees Health checkup and insurance cost: ₹ 132900	
6	Bio- Toilet facility cost: ₹ 132900	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 97460	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000

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GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410466/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved

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mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 20724 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.

2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.

3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.

4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th /01 (31)	Proposal No: SIA/MH/MIN/530078/2025
Project: Bhojapur Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Wainganga River bed having total sand ghat area of 3.0 ha, Total quantity of sand available in the ghat is 10600 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Bhojapur	Taluka: Pauni	District: Bhandara
2	Gat No: 230 (partly), 231, 232, 245, 233, 234, 235	Area: 3.0 (Ha)	
3	River name: Wainganga	Ghat Name: Bhojapur	
4	Length/ Width/ Depth: 300 m ×100 m × 1m	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 10600 (brass)		
6	Nearest Habitat/ Village Distance: 142 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – NH 247 at a distance of ~7.46 km towards WNW – SH 271 at a distance of ~7.63 Km towards WNW – - – Wainganga River – Road Bridge, NH 247,7.97 km NW		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027		
12	Cluster Certificate: NA		
13	Earlier EC (if any):Yes	EC Compliance: Yes	
14	Last year EC/Auction:NA	Court Matter (if any): No	

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15	Replenishment Study Report: Yes			
16	Minable Total reserve quantity: 47700 ton/annum			
17	Per year excavation quantity: 10600 (Brass)			
18	DMO site survey report: Yes			
19	DMO report on Cluster Formation: Yes			
20	Project Site all corner Latitude & Longitude:	**Boundary points**	**Latitude**	**Longitude**
		B.P .1	20° 45' 25.566" N	79° 41' 48.510" E
		B.P.2	20° 45' 22.858" N	79° 41' 46.596" E
		B.P.3	20° 45' 17.455" N	79° 41' 55.232" E
		B.P.4	20° 45' 20.162" N	79° 41' 57.147" E

EMP Implementation:

1	Total/ Capital investment: ₹ 687750	Recurring Expenditure Provisions: ₹ 722100
2	G.B./ Plantation (Total no. of trees):655	Plantation Cost: ₹ 327500
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 75653	
4	Approach road maintenance cost: ₹ 45908	
5	Employees Health checkup and insurance cost: ₹ 54038	
6	Bio- Toilet facility cost: ₹ 54038	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 39628	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000

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GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410447/2022 dated 03/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 10600 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

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6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.

2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.

3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.

4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th /01 (32)	Proposal No: SIA/MH/MIN/530118/2025
Project: Wakal Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Chulbandh River bed having total sand ghat area of 2.47 ha, Total quantity of sand available in the ghat is 10495 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Wakal	Taluka: Lakhani	District: Bhandara
2	Gat No: 164, 165, 173, 174, 175, 176, 177, 178, 181, 182, 186	Area: 2.47 (Ha)	
3	River name: Chulbandh	Ghat Name: Wakal	
4	Length/ Width/ Depth: 550 m ×45 m × 1.2 m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 10495 (brass)		
6	Nearest Habitat/ Village Distance: 582 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – NH-6- 19.0 km, N – - – Chulband River – Chulband River Highway Bridge- 2.3 km, S		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027		
12	Cluster Certificate: (Date): NA		
13	Earlier EC (if any):Yes	EC Compliance: Yes	

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

14	Last year EC/Auction:NA	Court Matter (if any): No		
15	Replenishment Study Report: Yes			
16	Minable Total reserve quantity: 47227.5 ton/annum			
17	Per year excavation quantity: 10495 (Brass)			
18	DMO site survey report: Yes			
19	DMO report on Cluster Formation: Yes			
20	Project Site all corner Latitude & Longitude:	**Boundary points**	**Latitude**	**Longitude**
		B.P .1	20° 53' 11.357" N	79° 50' 20.406" E
		B.P.2	20° 53' 10.581" N	79° 50' 21.726" E
		B.P.3	20° 53' 25.745" N	79° 50' 31.821" E
		B.P.4	20° 53' 26.522" N	79° 50' 30.501" E

EMP Implementation:

1	Total/ Capital investment: ₹ 1149750	Recurring Expenditure Provisions: ₹ 1207200
2	G.B./ Plantation (Total no. of trees): 1022	Plantation Cost: ₹ 511000
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 134138	
4	Approach road maintenance cost: ₹ 80312	
5	Employees Health checkup and insurance cost: ₹ 95813	
6	Bio- Toilet facility cost: ₹ 95813	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 70263	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000

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centre	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410680/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 10495 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

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5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.

2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.

3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.

4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th /01 (33)	Proposal No: SIA/MH/MIN/530140/2025
Project: Khatkheda Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Wainganga River bed having total sand ghat area of 3.0 ha, Total quantity of sand available in the ghat is 10600 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Khatkheda	Taluka: Pauni	District: Bhandara
2	Gat No: 202(partly), 570(partly), 217, 562, 219, 220, 560, 221, 561	Area: 3.0 (Ha)	
3	River name: Wainganga	Ghat Name: Khatkheda	
4	Length/ Width/ Depth: 300 m ×100 m × 1m	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 10600 (brass)		
6	Nearest Habitat/ Village Distance: 1121 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – NH 353 D at a distance of 13.77 km towards SW – NH 247 at a distance of 12.70 km towards WNW – SH 271 at a distance of 12.28 km towards NW – - – Wainganga River – Road Bridge over Wainganga River NH 247,12.60 Km, NW		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027		
12	Cluster Certificate: NA		
13	Earlier EC (if any):Yes	EC Compliance: Yes	
14	Last year EC/Auction:NA	Court Matter (if any): No	
15	Replenishment Study Report: Yes		

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16	Minable Total reserve quantity: 47700 ton/annum			
17	Per year excavation quantity: 10600 (Brass)			
18	DMO site survey report: Yes			
19	DMO report on Cluster Formation: Yes			
20	Project Site all corner Latitude & Longitude:	**Boundary points**	**Latitude**	**Longitude**
		B.P.1	20° 44' 11.404" N	79° 44' 10.591" E
		B.P.2	20° 44' 9.541" N	79° 44' 7.758" E
		B.P.3	20° 44' 1.544" N	79° 44' 13.699" E
		B.P.4	20° 44' 3.407" N	79° 44' 16.532" E

EMP Implementation:

1	Total/ Capital investment: ₹ 1100500	Recurring Expenditure Provisions: ₹ 1155500
2	G.B./ Plantation (Total no. of trees):710	Plantation Cost: ₹ 355000
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 156555	
4	Approach road maintenance cost: ₹ 79920	
5	Employees Health checkup and insurance cost: ₹ 111825	
6	Bio- Toilet facility cost: ₹ 111825	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 82005	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000

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	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant & EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410922/2022 dated 03/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 10600 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

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5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

<u>During deliberation, Committee pointed out following,</u>

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.

2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.

3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.

4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

<u>Decision:</u>

Recommended for rejection.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-1) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th /01 (34)	Proposal No: SIA/MH/MIN/530166/2025
Project: Khandala Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Chulbandh River bed having total sand ghat area of 1.13 ha, Total quantity of sand available in the ghat is 4023 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Khandala	Taluka: Sakoli	District: Bhandara
2	Gat No: 58, 59(partly), 54	Area: 1.13 (Ha)	
3	River name: Chulbandh	Ghat Name: Khandala	
4	Length/ Width/ Depth: 345 m ×33 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 4023 (brass)		
6	Nearest Habitat/ Village Distance: 1407 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – NH 6 - 5.2 km, NNW – - – Chulband River – Chulband River Highway Bridge, 5.5 km, NE		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027		

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

12	Cluster Certificate: NA	
13	Earlier EC (if any):Yes	EC Compliance: Yes
14	Last year EC/Auction:NA	Court Matter (if any): No
15	Replenishment Study Report:Yes	
16	Minable Total reserve quantity: 18103.5(Tons)	
17	Per year excavation quantity: 4023(Brass)	
18	DMO site survey report: Yes	
19	DMO report on Cluster Formation: Yes	
20	Project Site all corner Latitude & Longitude:	

Boundary points	Latitude	Longitude
B.P .1	21° 1' 22.866" N	79° 56' 59.560" E
B.P.2	21° 1' 22.239" N	79° 57' 0.487" E
B.P.3	21° 1' 31.342" N	79° 57' 7.473" E
B.P.4	21° 1' 31.970" N	79° 57' 6.546" E

EMP Implementation:

1	Total/ Capital investment: ₹776880	Recurring Expenditure Provisions: ₹815700
2	G.B./ Plantation (Total no. of trees):622	Plantation Cost: ₹311000
3	Air/ Noise/ Water Pollution mitigation cost: ₹97835	
4	Approach road maintenance cost: ₹37270	
5	Employees Health checkup and insurance cost: ₹69882	
6	Bio- Toilet facility cost: ₹69882	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹51247	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000

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	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410693/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

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3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 4023 brass & life of sand ghat is Three (03) years.
4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.
5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.
6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.
7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.
8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.
9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.
2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.
3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.
4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th /01 (35)	Proposal No: SIA/MH/MIN/530186/2025
Project: Salebardi Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Chulbandh River bed having total sand ghat area of 1.1 ha, Total quantity of sand available in the ghat is 3887 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Salebardi	Taluka: Sakoli	District: Bhandara
2	Gat No: 122 part, 123, 124	Area: 1.1 (Ha)	
3	River name: Chulbandh	Ghat Name: Salebardi	
4	Length/ Width/ Depth: 220 m ×50 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 3887 (brass)		
6	Nearest Habitat/ Village Distance: 1080 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – NH 6 - 16.0 km, N – Salebardi Dam and Reservoir 3.29, SE – Chulband River – Chulband River Highway Bridge 2.8 km, SW		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027		
12	Cluster Certificate: NA		
13	Earlier EC (if any):Yes	EC Compliance: Yes	
14	Last year EC/Auction:NA	Court Matter (if any): No	
15	Replenishment Study Report:Yes		
16	Minable Total reserve quantity: 17491.5(Tons)		
17	Per year excavation quantity: 3887(Brass)		
18	DMO site survey report: Yes		

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19	DMO report on Cluster Formation: Yes			
20	Project Site all corner Latitude & Longitude:	**Boundary points**	**Latitude**	**Longitude**
		B.P .1	20° 55' 15.707" N	79° 56' 7.797" E
		B.P.2	20° 55' 11.542" N	79° 56' 1.605" E
		B.P.3	20° 55' 10.220" N	79° 56' 2.612" E
		B.P.4	20° 55' 14.384" N	79° 56' 8.804" E

EMP Implementation:

1	Total/ Capital investment: ₹934550	Recurring Expenditure Provisions: ₹978100
2	G.B./ Plantation (Total no. of trees):601	Plantation Cost: ₹300500
3	Air/ Noise/ Water Pollution mitigation cost: ₹132521	
4	Approach road maintenance cost: ₹50484	
5	Employees Health checkup and insurance cost: ₹94658	
6	Bio- Toilet facility cost: ₹94658	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹69416	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410683/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 3887 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not

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situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.
2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.
3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.
4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th /01(36)	Proposal No: SIA/MH/MIN/530192/2025
Project: Vilam Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Wainganga River bed having total sand ghat area of 2.0 ha, Total quantity of sand available in the ghat is 7067 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Vilam	Taluka: Pauni	District: Bhandara
2	Gat No: 272 part, 273 part, 276 part, 274, 275	Area: 2.0 (Ha)	
3	River name: Wainganga	Ghat Name: Vilam	
4	Length/ Width/ Depth: 250 m ×80 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 7067 (brass)		
6	Nearest Habitat/ Village Distance: 182 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – NH 247 at a distance of 14.11 km towards NNW – SH 271 at a distance of 13.72 km towards NW 2.55 km, WSW – - – Wainganga River – Road Bridge over Wainganga River NH 247, 13.94 km NW		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027		
12	Cluster Certificate: NA		
13	Earlier EC (if any):Yes	EC Compliance: Yes	
14	Last year EC/Auction:NA	Court Matter (if any): No	

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15	Replenishment Study Report:Yes			
16	Minable Total reserve quantity: 31842(Tons)			
17	Per year excavation quantity: 7067 (Brass)			
18	DMO site survey report: Yes			
19	DMO report on Cluster Formation: Yes			
20	Project Site all corner Latitude & Longitude:	**Boundary points**	**Latitude**	**Longitude**
		B.P .1	20° 43' 59.455" N	79° 44' 56.487" E
		B.P.2	20° 43' 56.875" N	79° 44' 56.845" E
		B.P.3	20° 43' 57.928" N	79° 45' 5.415" E
		B.P.4	20° 44' 0.508" N	79° 45' 5.057" E

EMP Implementation:

1	Total/ Capital investment: ₹872650	Recurring Expenditure Provisions: ₹9163000
2	G.B./ Plantation (Total no. of trees):563	Plantation Cost: ₹281500
3	Air/ Noise/ Water Pollution mitigation cost: ₹124142	
4	Approach road maintenance cost: ₹47292	
5	Employees Health checkup and insurance cost: ₹88673	
6	Bio- Toilet facility cost: ₹88673	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹65027	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000

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GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EJA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410933/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 7067 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

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5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.

2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.

3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.

4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th /01 (37)	Proposal No: SIA/MH/MIN/530202/2025
Project: Sasra Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Chulbandh River bed having total sand ghat area of 1.1 ha, Total quantity of sand available in the ghat is 5830 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Sasra	Taluka: Sakoli	District: Bhandara
2	Gat No: 553(partly), 549(partly)	Area: 1.1 (Ha)	
3	River name: Chulbandh	Ghat Name: Sasra	
4	Length/ Width/ Depth: 220 m ×50 m × 1.5m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 5830 (brass)		
6	Nearest Habitat/ Village Distance: 670 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – NH 6 - 10.0 km, NNW – Salebardi Dam and Reservoir 8 km SE – Chulband River – Bridge over Chulband River - 2.3 km, S		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027		
12	Cluster Certificate: NA		
13	Earlier EC (if any):Yes	EC Compliance: Yes	
14	Last year EC/Auction:NA	Court Matter (if any): No	
15	Replenishment Study Report:Yes		
16	Minable Total reserve quantity: 26235(Tons)		
17	Per year excavation quantity: 5830 (Brass)		
18	DMO site survey report: Yes		

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19	DMO report on Cluster Formation: Yes			
20	Project Site all corner Latitude & Longitude:	**Boundary points**	**Latitude**	**Longitude**
		B.P.1	20° 58' 22.347" N	79° 56' 19.377" E
		B.P.2	20° 58' 15.428" N	79° 56' 17.437" E
		B.P.3	20° 58' 15.014" N	79° 56' 19.112" E
		B.P.4	20° 58' 21.933" N	79° 56' 21.051" E

EMP Implementation:

1	Total/ Capital investment: ₹708350	Recurring Expenditure Provisions: ₹743800
2	G.B./ Plantation (Total no. of trees):457	Plantation Cost: ₹228500
3	Air/ Noise/ Water Pollution mitigation cost: ₹100769	
4	Approach road maintenance cost: ₹38388	
5	Employees Health checkup and insurance cost: ₹71978	
6	Bio- Toilet facility cost: ₹71978	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹52784	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

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Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/411168/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 5830 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

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7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.
2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.
3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.
4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th /01 (38)	Proposal No: SIA/MH/MIN/530235/2025
Project: Wattekar Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Chulbandh River bed having total sand ghat area of 1.1 ha, Total quantity of sand available in the ghat is 3887 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Wattekar	Taluka: Sakoli	District: Bhandara
2	Gat No: 10(partly), 11	Area: 1.1 (Ha)	
3	River name: Chulbandh	Ghat Name: Wattekar	
4	Length/ Width/ Depth: 220 m ×50 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 3887 (brass)		
6	Nearest Habitat/ Village Distance: 1155 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – NH 6 - 6.5 km, N – Salebardi Dam and Reservoir 12.5, SSE – Chulband River – Chulband River Highway Bridge - 6.5 km, NE		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027		

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12	Cluster Certificate: NA	
13	Earlier EC (if any):Yes	EC Compliance: Yes
14	Last year EC/Auction:NA	Court Matter (if any): No
15	Replenishment Study Report:Yes	
16	Minable Total reserve quantity: 17491.5(Tons)	
17	Per year excavation quantity: 3887 (Brass)	
18	DMO site survey report: Yes	
19	DMO report on Cluster Formation: Yes	
20	Project Site all corner Latitude & Longitude:	

Boundary points	Latitude	Longitude
B.P.1	21° 0' 46.309" N	79° 57' 8.296" E
B.P.2	21° 0' 45.851" N	79° 57' 6.634" E
B.P.3	21° 0' 38.985" N	79° 57' 8.779" E
B.P.4	21° 0' 39.443" N	79° 57' 10.440" E

EMP Implementation:

1	Total/ Capital investment: ₹692000	Recurring Expenditure Provisions: ₹726600
2	G.B./ Plantation (Total no. of trees):692	Plantation Cost: ₹346000
3	Air/ Noise/ Water Pollution mitigation cost: ₹72660	
4	Approach road maintenance cost: ₹27680	
5	Employees Health checkup and insurance cost: ₹51900	
6	Bio- Toilet facility cost: ₹51900	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹38060	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000

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	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/411700/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

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3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03-Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 3887 brass & life of sand ghat is Three (03) years.
4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.
5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.
6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.
7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.
8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.
9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.
2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Deparment about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.
3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.
4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th/01 (39)	Proposal No: SIA/MH/MIN/530269/2025
Project: Mandavi Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Wainganga River bed having total sand ghat area of 4.0 ha, Total quantity of sand available in the ghat is 14134 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Mandavi	Taluka: Tumsar	District: Bhandara
2	Gat No: 14	Area: 4.0 (Ha)	
3	River name: Wainganga	Ghat Name: Mandavi	
4	Length/ Width/ Depth: 400 m ×10 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 14134 (brass)		
6	Nearest Habitat/ Village Distance: 436 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – NH 753, 5.82 km, SE – SH 271, 5.46 Km, NW – Kawlewada Dam, 2.09 km, NNE – Wainaganga River – Bridge over Wainganga river, 2.09 km, NNE		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	

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Chairman

Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027			
12	Cluster Certificate: NA			
13	Earlier EC (if any):Yes	EC Compliance: Yes		
14	Last year EC/Auction:NA	Court Matter (if any): No		
15	Replenishment Study Report:Yes			
16	Minable Total reserve quantity: 63603(Tons)			
17	Per year excavation quantity: 14134(Brass)			
18	DMO site survey report: Yes			
19	DMO report on Cluster Formation: Yes			
20	Project Site all corner Latitude & Longitude:	**Boundary points**	**Latitude**	**Longitude**
		B.P.1	21° 25' 17.573" N	79° 52' 11.892" E
		B.P.2	21° 25' 14.634" N	79° 52' 13.379" E
		B.P.3	21° 25' 20.203" N	79° 52' 25.934" E
		B.P.4	21° 25' 23.142" N	79° 52' 24.447" E

EMP Implementation:

1	Total/ Capital investment: ₹936200	Recurring Expenditure Provisions: ₹983000
2	G.B./ Plantation (Total no. of trees):604	Plantation Cost: ₹302000
3	Air/ Noise/ Water Pollution mitigation cost: ₹129182	
4	Approach road maintenance cost: ₹50736	
5	Employees Health checkup and insurance cost: ₹95130	
6	Bio- Toilet facility cost: ₹95130	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹69762	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)

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School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant & EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410609/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

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3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 14134 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.

2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.

3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.

4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th /01 (40)	Proposal No: SIA/MH/MIN/530212/2025
Project: Parsodi (Maleghat) Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Chulbandh River bed having total sand ghat area of 1.35 ha, Total quantity of sand available in the ghat is 4770 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Parsodi (Maleghat)	Taluka: Sakoli	District: Bhandara
2	Gat No: 540(partly), 541, 581, 653(partly)	Area: 1.35 (Ha)	
3	River name: Chulbandh	Ghat Name: Parsodi (Maleghat)	
4	Length/ Width/ Depth: 300 m ×45 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 4770 (brass)		
6	Nearest Habitat/ Village Distance: 1605 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – NH 6 - 5.2 km, N, – - – Chulband River – Railway Bridge on Chulband River - 2.5 km, ENE		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027	
12	Cluster Certificate: NA	
13	Earlier EC (if any):Yes	EC Compliance: Yes
14	Last year EC/Auction:NA	Court Matter (if any): No
15	Replenishment Study Report:Yes	
16	Minable Total reserve quantity: 21465 (Tons)	
17	Per year excavation quantity: 4770 (Brass)	
18	DMO site survey report: Yes	
19	DMO report on Cluster Formation: Yes	
20	Project Site all corner Latitude & Longitude:	

Boundary points	Latitude	Longitude
B.P.1	21°2' 5.932" N	80°4' 2.206" E
B.P.2	21°2' 4.647" N	80°4' 2.953" E
B.P.3	21°2' 9.319" N	80°4' 12.077" E
B.P.4	21°2' 10.604" N	80°4' 11.330" E

EMP Implementation:

1	Total/ Capital investment: ₹1139250	Recurring Expenditure Provisions: ₹1196200
2	G.B./ Plantation (Total no. of trees):735	Plantation Cost: ₹367500
3	Air/ Noise/ Water Pollution mitigation cost: ₹162068	
4	Approach road maintenance cost: ₹61740	
5	Employees Health checkup and insurance cost: ₹115763	
6	Bio- Toilet facility cost: ₹115763	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹84893	

CER Implementation:

1	Total budget: ₹ 200000

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2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/411281/2022 dated 02/05/2023 having validity of 30/09/2023. Subsequently,

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revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 4770 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.

2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.

3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.

4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th /01 (41)	Proposal No: SIA/MH/MIN/530357/2025
Project: Parsodi (Aamrai) Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Chulbandh River bed having total sand ghat area of 1.17 ha. Total quantity of sand available in the ghat is 4134 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Parsodi (Aamrai)	Taluka: Sakoli	District: Bhandara
2	Gat No: 533, 534, 536, 537	Area: 1.17 (Ha)	
3	River name: Chulbandh	Ghat Name: Parsodi (Aamrai)	
4	Length/ Width/ Depth: 260 m ×45 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 4134 (brass)		
6	Nearest Habitat/ Village Distance: 1340 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – NH 6 - 4.8 km, N – - – Chulband River – Railway Bridge over Chulband River - 1.8 km, NE		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	

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11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027	
12	Cluster Certificate: NA	
13	Earlier EC (if any):Yes	EC Compliance: Yes
14	Last year EC/Auction:NA	Court Matter (if any): No
15	Replenishment Study Report:Yes	
16	Minable Total reserve quantity: 18603(Tons)	
17	Per year excavation quantity: 4134 (Brass)	
18	DMO site survey report: Yes	
19	DMO report on Cluster Formation: Yes	
20	Project Site all corner Latitude & Longitude:	

Boundary points	Latitude	Longitude
B.P .1	21°2' 14.531" N	80°4' 26.859" E
B.P.2	21°2' 13.624" N	80°4' 28.082" E
B.P.3	21°2' 20.259" N	80°4' 33.666" E
B.P.4	21°2' 21.166" N	80°4' 32.443" E

EMP Implementation:

1	Total/ Capital investment: ₹821500	Recurring Expenditure Provisions: ₹862600
2	G.B./ Plantation (Total no. of trees):530	Plantation Cost: ₹265000
3	Air/ Noise/ Water Pollution mitigation cost: ₹116865	
4	Approach road maintenance cost: ₹44520	
5	Employees Health checkup and insurance cost: ₹83475	
6	Bio- Toilet facility cost: ₹83475	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹61215	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)

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School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410688/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

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3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 4134 brass & life of sand ghat is Three (03) years.
4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.
5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.
6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.
7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.
8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.
9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.
2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.
3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.
4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Chairman

Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th /01 (42)	Proposal No: SIA/MH/MIN/530379/2025
Project: Moharna 2 Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Wainganga River bed having total sand ghat area of 4.72 ha. Total quantity of sand available in the ghat is 16696 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Moharna	Taluka: Lakhandur	District: Bhandara
2	Gat No: 848 (Part)	Area: 4.72 (Ha)	
3	River name: Wainganga	Ghat Name: Moharna 2	
4	Length/ Width/ Depth: 315 m ×150 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 16696 (brass)		
6	Nearest Habitat/ Village Distance: 146 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – NH 353C, 8.61 Km, ENE – SH 233, 19.13 Km, SW – - – Wainganga River – Wainganga Bridge 15.57, SE		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027	
12	Cluster Certificate: (Date): NA	
13	Earlier EC (if any):No	EC Compliance: No
14	Last year EC/Auction:NA	Court Matter (if any): No
15	Replenishment Study Report: Yes	
16	Minable Total reserve quantity:75132 ton/annum	
17	Per year excavation quantity: 16696 (Brass)	
18	DMO site survey report: Yes	
19	DMO report on Cluster Formation: Yes	
20	Project Site all corner Latitude & Longitude:	

Boundary points	Latitude	Longitude
B1	20°41'48.49"N	79°48'47.32"E
B2	20°41'43.76"N	79°48'46.26"E
B3	20°41'39.75"N	79°48'56.39"E
B4	20°41'44.57"N	79°48'57.46"E

EMP Implementation:

1	Total/ Capital investment: ₹ 907530	Recurring Expenditure Provisions: ₹ 952900
2	G.B./ Plantation (Total no. of trees): 586	Plantation Cost: ₹ 293000
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 129051	
4	Approach road maintenance cost: ₹ 65200	
5	Employees Health checkup and insurance cost: ₹ 92180	
6	Bio- Toilet facility cost: ₹ 92180	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 67598	

CER Implementation:

1	Total budget: ₹ 200000

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2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Gram Panchayat Resolution and NOC	NA

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

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2. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 16696 brass & life of sand ghat is Three (03) years.
3.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.
4.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.
5. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.
6.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.
7.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.
8. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.
2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.
3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.
4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th /01 (43)	Proposal No: SIA/MH/MIN/530361/2025
Project: Narvha Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Chulbandh River bed having total sand ghat area of 3.0 ha, Total quantity of sand available in the ghat is 15901 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Narvha	Taluka: Lakhani	District: Bhandara
2	Gat No: 137, 139, 140, 141, 173, 178, 179, 180 (Part)	Area: 3.0 (Ha)	
3	River name: Chulbandh	Ghat Name: Narvha	
4	Length/ Width/ Depth: 500 m ×60 m × 1.5m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 15901 (brass)		
6	Nearest Habitat/ Village Distance: 380 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – NH-6 - 19.0 km, N – Salebardi Dam and Reservoir – 6.20 NE – Chulband River – Chulband River Highway Bridge- 2.3 km, NE		
8	DSR Approval: 26.11.2024		

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9	Public Hearing: 30.01.2025	PH objection (if any): No
10	Gram Panchayat NOC: NA	GR Resolution: NA
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027	
12	Cluster Certificate: (Date): NA	
13	Earlier EC (if any):Yes	EC Compliance: Yes
14	Last year EC/Auction:NA	Court Matter (if any): No
15	Replenishment Study Report: Yes	
16	Minable Total reserve quantity:71554.5 ton/annum	
17	Per year excavation quantity: 15901 (Brass)	
18	DMO site survey report: Yes	
19	DMO report on Cluster Formation: Yes	
20	Project Site all corner Latitude & Longitude:	

Boundary points	Latitude	Longitude
B.P.1	20° 53' 12.247" N	79° 53' 39.479" E
B.P.2	20° 53' 10.326" N	79° 53' 39.847" E
B.P.3	20° 53' 13.207" N	79° 53' 56.877" E
B.P.4	20° 53' 15.127" N	79° 53' 56.509" E

EMP Implementation:

1	Total/ Capital investment: ₹ 1213650	Recurring Expenditure Provisions: ₹ 1274300
2	G.B./ Plantation (Total no. of trees): 783	Plantation Cost: ₹ 391500
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 172652	
4	Approach road maintenance cost: ₹ 88548	
5	Employees Health checkup and insurance cost: ₹ 123323	
6	Bio- Toilet facility cost: ₹ 123323	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 90437	

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. They had received earlier EC for the proposed Sand ghat vide letter No. SIA/MH/MIN/410671/2022 dated 06/04/2023 having validity of 30/09/2023. Subsequently, revalidation of earlier EC had obtained vide letter dated:01/02/2024 having validity up to 30/09/2024.

3. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 15901 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

9. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

<u>During deliberation, Committee pointed out following,</u>

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.

2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.

3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.

4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the

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committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

e-KYC CAF DSS e-Processing e-Payments e-Compliance KYA PARIVESH CPCC GREEN

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th/01 (44)	Proposal No: SIA/MH/MIN/530446/2025
Project: Donad Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Wainganga River bed having total sand ghat area of 2.99 ha, Total quantity of sand available in the ghat is 10565 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Donad	Taluka: Lakhandur	District: Bhandara
2	Gat No: 714 (Part),716	Area: 2.99 (Ha)	
3	River name: Wainganga	Ghat Name: Donad	
4	Length/ Width/ Depth: 230 m ×130 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 10565 (brass)		
6	Nearest Habitat/ Village Distance: 329 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – NH 353C, 9.90 Km, ENE – SH 233, 20.6 Km, SW – - – Wainganga River – Wainganga River Bridge - 18 km, SE		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC:NA	GR Resolution: NA	

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11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027	
12	Cluster Certificate: (Date): NA	
13	Earlier EC (if any):No	EC Compliance: No
14	Last year EC/Auction:NA	Court Matter (if any): No
15	Replenishment Study Report:Yes	
16	Minable Total reserve quantity:47542.5 ton	
17	Per year excavation quantity: 10565 (Brass)	
18	DMO site survey report: Yes	
19	DMO report on Cluster Formation: Yes	
20	Project Site all corner Latitude & Longitude:	

Boundary points	Latitude	Longitude
B1	20°43'16.22"N	79°47'37.24"E
B2	20°43'12.64"N	79°47'34.91"E
B3	20°43'8.68"N	79°47'41.62"E
B4	20°43'12.28"N	79°47'44.00"E

EMP Implementation:

1	Total/ Capital investment: ₹ 878850	Recurring Expenditure Provisions: ₹ 922800
2	G.B./ Plantation (Total no. of trees):567	Plantation Cost: ₹ 283500
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 106334	
4	Approach road maintenance cost: ₹ 60884	
5	Employees Health checkup and insurance cost: ₹ 75953	
6	Bio- Toilet facility cost: ₹ 75953	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 55699	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)

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School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

	Undertakings Reports & Letters: (uploaded)	
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 10565 brass & life of sand ghat is Three (03) years.

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3.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.
4.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.
5. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.
6.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.
7.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.
8. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.
2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.
3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.
4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th /01 (45)	Proposal No: SIA/MH/MIN/530561/2025
Project: Nanded 2 Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Wainganga River bed having total sand ghat area of 3.44 ha, Total quantity of sand available in the ghat is 12155 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.c. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Nanded	Taluka: Lakhandur	District: Bhandara
2	Gat No: 206,210,211	Area: 3.44 (Ha)	
3	River name: Wainganga	Ghat Name: Nanded 2	
4	Length/ Width/ Depth: 215 m ×160 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 12155 (brass)		
6	Nearest Habitat/ Village Distance: 890 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – NH 353C, 12.32 Km, ENE – SH 233, 18.66 Km, SW - – Wainganga River – Wainganga River Bridge 633 m, West		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	

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Chairman

11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027			
12	Cluster Certificate: (Date): NA			
13	Earlier EC (if any):No	EC Compliance: No		
14	Last year EC/Auction:NA	Court Matter (if any): No		
15	Replenishment Study Report:Yes			
16	Minable Total reserve quantity: 54697.5 ton/annum			
17	Per year excavation quantity: 12155 (Brass)			
18	DMO site survey report: Yes			
19	DMO report on Cluster Formation: Yes			
20	Project Site all corner Latitude & Longitude:	**Boundary points**	**Latitude**	**Longitude**
		B1	20°44'10.50"N	79°45'54.67"E
		B2	20°44'5.78"N	79°45'52.60"E
		B3	20°44'3.81"N	79°45'59.25"E
		B4	20°44'8.40"N	79°46'1.85"E

EMP Implementation:

1	Total/ Capital investment: ₹ 873430	Recurring Expenditure Provisions: ₹ 873430
2	G.B./ Plantation (Total no. of trees):564	Plantation Cost: ₹ 281750
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 124200	
4	Approach road maintenance cost: ₹ 47314	
5	Employees Health checkup and insurance cost: ₹ 88715	
6	Bio- Toilet facility cost: ₹88715	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 65057	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)

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Chairman

School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 12155 brass & life of sand ghat is Three (03) years.

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Chairman

3.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.
4.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.
5. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.
6.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.
7.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.
8. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.
2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.
3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.
4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Chairman

Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th/01 (46)	Proposal No: SIA/MH/MIN/530581/2025
Project: Yenola 2 Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Wainganga River bed having total sand ghat area of 4.56 ha, Total quantity of sand available in the ghat is 16,131 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Yenola	Taluka: Pauni	District: Bhandara
2	Gat No: 38,41	Area: 4.56 (Ha)	
3	River name: Wainganga	Ghat Name: Yenola 2	
4	Length/ Width/ Depth: 415 m ×110 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 16,131 (brass)		
6	Nearest Habitat/ Village Distance: 423 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – NH 247: 670 meters, West – SH 271: 790 meters, NW – Gosekhurd Dam -8 Km, NW – Wainganga River – Road Bridge over Wainganga River 670 meters, West		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027		
12	Cluster Certificate: NA		
13	Earlier EC (if any):No	EC Compliance: No	
14	Last year EC/Auction:NA	Court Matter (if any): No	
15	Replenishment Study Report:Yes		
16	Minable Total reserve quantity: 72589.5(Tons)		
17	Per year excavation quantity: 16,131(Brass)		

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18	DMO site survey report: Yes			
19	DMO report on Cluster Formation: Yes			
20	Project Site all corner Latitude & Longitude:	**Boundary points**	**Latitude**	**Longitude**
		B.P .1	20°47'55.87"N	79°38'51.35"E
		B.P.2	20°47'52.62"N	79°38'49.82"E
		B.P.3	20°48'0.01"N	79°38'37.71"E
		B.P.4	20°48'3.24"N	79°38'39.32"E

EMP Implementation:

1	Total/ Capital investment: ₹1250080	Recurring Expenditure Provisions: ₹1312600
2	G.B./ Plantation (Total no. of trees):807	Plantation Cost: ₹403500
3	Air/ Noise/ Water Pollution mitigation cost: ₹177782	
4	Approach road maintenance cost: ₹67726	
5	Employees Health checkup and insurance cost: ₹126987	
6	Bio- Toilet facility cost: ₹126987	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹93124	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-1) held on 07th April 2025 through Video Conferencing.

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation-/PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 16,131 brass & life of sand ghat is Three (03) years.

3.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

4.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

5. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

6.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

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7.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

8. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.
2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.
3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.
4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th /01 (47)	Proposal No: SIA/MH/MIN/530579/2025
Project: Sondya 2 Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Bawanthadi River bed having total sand ghat area of 3.22 ha, Total quantity of sand available in the ghat is 11378 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Sondya	Taluka: Tumsar	District: Bhandara
2	Gat No: 171,172,173, 174, 175, 176	Area: 3.22 (Ha)	
3	River name: Bawanthadi	Ghat Name: Sondya 2	
4	Length/ Width/ Depth: 460 m ×70 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 11378 (brass)		
6	Nearest Habitat/ Village Distance: 350 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – NH-543K, 4.90 Km, SE – SH-271, 4.90 Km, SE – Dam over Bawanthadi River 2.12 Km, West – Bawanthadi River – MP Maharashtra Border Bridge over Bawanthadi river, 5.20 Km, East		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	

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10	Gram Panchayat NOC: NA	GR Resolution: NA
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027	
12	Cluster Certificate: NA	
13	Earlier EC (if any):No	EC Compliance: No
14	Earlier EC (if any):Yes	EC Compliance: Yes
15	Replenishment Study Report:Yes	
16	Minable Total reserve quantity:51201(Tons)	
17	Per year excavation quantity: 11378(Brass)	
18	DMO site survey report: Yes	
19	DMO report on Cluster Formation: Yes	
20	Project Site all corner Latitude & Longitude:	

Boundary points	Latitude	Longitude
B.P.1	21°32'10.52"N	79°51'17.75"E
B.P.2	21°32'12.55"N	79°51'18.86"E
B.P.3	21°32'21.88"N	79°51'6.32"E
B.P.4	21°32'19.78"N	79°51'5.24"E

EMP Implementation:

1	Total/ Capital investment: ₹1272550	Recurring Expenditure Provisions: ₹1336200
2	G.B./ Plantation (Total no. of trees):821	Plantation Cost: ₹410500
3	Air/ Noise/ Water Pollution mitigation cost: ₹181031	
4	Approach road maintenance cost: ₹68964	
5	Employees Health checkup and insurance cost: ₹129308	
6	Bio- Toilet facility cost: ₹129308	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹94826	

CER Implementation:

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1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant & EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

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2. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 11378 brass & life of sand ghat is Three (03) years.
3.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.
4.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.
5. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.
6.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.
7.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.
8. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.
2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.
3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.
4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-1 (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th /01 (48)	Proposal No: SIA/MH/MIN/530610/2025
Project: Mandavi 2 Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Wainganga River bed having total sand ghat area of 3.65 ha, Total quantity of sand available in the ghat is 12916 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Mandavi	Taluka: Tumsar	District: Bhandara
2	Gat No: 28, 14 (Part), 29	Area: 3.65(Ha)	
3	River name: Wainganga	Ghat Name: Mandavi 2	
4	Length/ Width/ Depth: 430 m ×85 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 12916 (brass)		
6	Nearest Habitat/ Village Distance: 1427 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – NH 543, 5.12 km, W – SH 279, 712 Km, E – Kawlewada Dam, 3.10 km, NNE – Wainaganga River – Bridge over Wainganga river, 3.10 km, NNE		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027	
12	Cluster Certificate: NA	
13	Earlier EC (if any):No	EC Compliance: No
14	Last year EC/Auction:NA	Court Matter (if any): No
15	Replenishment Study Report:Yes	
16	Minable Total reserve quantity:58122(Tons)	
17	Per year excavation quantity: 12916(Brass)	
18	DMO site survey report: Yes	
19	DMO report on Cluster Formation: Yes	

20	Project Site all corner Latitude & Longitude:	**Boundary points**	**Latitude**	**Longitude**
		B.P .1	21°25'9.99"N	79°51'46.60"E
		B.P.2	21°25'7.53"N	79°51'47.83"E
		B.P.3	21°25'12.35"N	79°52'1.89"E
		B.P.4	21°25'14.86"N	79°52'0.59"E

EMP Implementation:

1	Total/ Capital investment: ₹1077250	Recurring Expenditure Provisions: ₹1131100
2	G.B./ Plantation (Total no. of trees):695	Plantation Cost: ₹347500
3	Air/ Noise/ Water Pollution mitigation cost: ₹153248	
4	Approach road maintenance cost: ₹58380	
5	Employees Health checkup and insurance cost: ₹109463	
6	Bio- Toilet facility cost: ₹109463	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹80273	

CER Implementation:

1	Total budget: ₹ 200000

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2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant & EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved

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mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 12916 brass & life of sand ghat is Three (03) years.

3.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

4.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

5. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

6.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

7.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

8. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.

2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.

3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.

4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th /01 (49)	Proposal No: SIA/MH/MIN/530609/2025
Project: Bhojapur 2 Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Wainganga River bed having total sand ghat area of 4.73 ha, Total quantity of sand available in the ghat is 16714 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Bhojapur	Taluka: Pauni	District: Bhandara
2	Gat No: 204, 205, 206, 212, 213, 215, 216 part	Area: 4.73 (Ha)	
3	River name: Wainganga	Ghat Name: Bhojapur 2	
4	Length/ Width/ Depth: 430 m ×110 m × 1m	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 16714 (brass)		
6	Nearest Habitat/ Village Distance: 615 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – NH 247 at a distance of ~4.2 km towards W – SH 233 at a distance of ~13.0 Km towards SW – - – Wainganga River – Road Bridge over Wainganga River NH247 6.92 km NW		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027		
12	Cluster Certificate: NA		
13	Earlier EC (if any):No	EC Compliance: No	
14	Last year EC/Auction:NA	Court Matter (if any): No	

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15	Replenishment Study Report: Yes			
16	Minable Total reserve quantity: 75213 ton/annum			
17	Per year excavation quantity: 16714 (Brass)			
18	DMO site survey report: Yes			
19	DMO report on Cluster Formation: Yes			
20	Project Site all corner Latitude & Longitude:	**Boundary points**	**Latitude**	**Longitude**
		B.P .1	20°45'37.43"N	79°41'31.29"E
		B.P.2	20°45'39.93"N	79°41'33.51"E
		B.P.3	20°45'49.20"N	79°41'22.46"E
		B.P.4	20°45'46.35"N	79°41'20.08"E

EMP Implementation:

1	Total/ Capital investment: ₹ 1387250	Recurring Expenditure Provisions: ₹ 1456600
2	G.B./ Plantation (Total no. of trees): 895	Plantation Cost: ₹ 447500
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 197348	
4	Approach road maintenance cost: ₹ 101788	
5	Employees Health checkup and insurance cost: ₹ 140963	
6	Bio- Toilet facility cost: ₹140963	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 103373	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000

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GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 16714 brass & life of sand ghat is Three (03) years.

3.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

4.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

5. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

6.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not

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situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

7.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

8. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following.

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.

2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.

3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.

4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-1 (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th /01 (50)	Proposal No: SIA/MH/MIN/530605/2025
Project: Irali Dambi Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Wainganga River bed having total sand ghat area of 3.35 ha, Total quantity of sand available in the ghat is 11837 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Irali Dambi	Taluka: Lakhandur	District: Bhandara
2	Gat No: 652 (Part),645 (Part)	Area: 3.35 (Ha)	
3	River name: Wainganga	Ghat Name: Irali Dambi	
4	Length/ Width/ Depth: 335 m ×100 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 11837 (brass)		
6	Nearest Habitat/ Village Distance: 750 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – NH 353C, 5.60 Km, ENE – SH 233, 22.37 Km, SSW – - – Wainganga River – Wainganga River Bridge 10.91 SE		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC:	GR Resolution: NA	

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

	NA	
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027	
12	Cluster Certificate: (Date): NA	
13	Earlier EC (if any):No	EC Compliance: No
14	Last year EC/Auction:NA	Court Matter (if any): No
15	Replenishment Study Report:Yes	
16	Minable Total reserve quantity: 53266.5 ton/annum	
17	Per year excavation quantity: 11837 (Brass)	
18	DMO site survey report: Yes	
19	DMO report on Cluster Formation: Yes	
20	Project Site all corner Latitude & Longitude:	

Boundary points	Latitude	Longitude
B1	20°41'15.54"N	79°51'40.88"E
B2	20°41'12.52"N	79°51'42.10"E
B3	20°41'17.22"N	79°51'52.53"E
B4	20°41'20.28"N	79°51'51.34"E

EMP Implementation:

1	Total/ Capital investment: ₹ 1029980	Recurring Expenditure Provisions: ₹ 1081500
2	G.B./ Plantation (Total no. of trees):665	Plantation Cost: ₹ 332500
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 146471	
4	Approach road maintenance cost: ₹ 74540	
5	Employees Health checkup and insurance cost: ₹ 104522	
6	Bio- Toilet facility cost: ₹104522	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 76723	

CER Implementation:

1	Total budget: ₹ 200000

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2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved

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mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 11837 brass & life of sand ghat is Three (03) years.

3.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

4.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

5. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

6.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

7.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

8. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.

2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.

3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.

4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-1) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th /01 (51)	Proposal No: SIA/MH/MIN/530635/2025
Project: Mangli 1 Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Wainganga River bed having total sand ghat area of 4.6 ha, Total quantity of sand available in the ghat is 16245 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Mangli	Taluka: Pauni	District: Bhandara
2	Gat No: 593, 558/1, 558/2	Area: 4.6 (Ha)	
3	River name: Wainganga	Ghat Name: Mangli 1	
4	Length/ Width/ Depth: 460 m ×100 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 16245 (brass)		
6	Nearest Habitat/ Village Distance: 780 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – NH 247 at a distance of ~9.25 km towards NW – - – Wainganga River – Road Bridge over Wainganga River NH 247 9.25 km NW		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027		
12	Cluster Certificate: (Date)		
13	Earlier EC (if any):No	EC Compliance: No	
14	Last year EC/Auction:NA	Court Matter (if any): No	
15	Replenishment Study Report: Yes		
16	Minable Total reserve quantity:73102.5 Ton		
17	Per year excavation quantity: 16245 (Brass)		

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18	DMO site survey report: Yes			
19	DMO report on Cluster Formation: Yes			
20	Project Site all corner Latitude & Longitude:	**Boundary points**	**Latitude**	**Longitude**
		B.P .1	20°45'22.71"N	79°42'41.69"E
		B.P.2	20°45'19.60"N	79°42'40.66"E
		B.P.3	20°45'15.49"N	79°42'56.11"E
		B.P.4	20°45'18.52"N	79°42'57.01"E

EMP Implementation:

1	Total/ Capital investment: ₹979600	Recurring Expenditure Provisions: ₹1028600
2	G.B./ Plantation (Total no. of trees):632	Plantation Cost: ₹316000
3	Air/ Noise/ Water Pollution mitigation cost: ₹139356	
4	Approach road maintenance cost: ₹53088	
5	Employees Health checkup and insurance cost: ₹99540	
6	Bio- Toilet facility cost: ₹99540	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹72996	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 16245 brass & life of sand ghat is Three (03) years.

3.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

4.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

5. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

6.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

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7.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

8. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.
2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.
3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.
4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th /01 (52)	Proposal No: SIA/MH/MIN/530630/2025
Project: Narvha 2 Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Chulbandh River bed having total sand ghat area of 3.0 ha, Total quantity of sand available in the ghat is 10601 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Narvha	Taluka: Lakhani	District: Bhandara
2	Gat No: 208 part, 211,212,213,214 part	Area: 3.0 (Ha)	
3	River name: Chulbandh	Ghat Name: Narvha 2	
4	Length/ Width/ Depth: 300 m ×100 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 10601 (brass)		
6	Nearest Habitat/ Village Distance: 1014 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – NH-6 - 19.0 km, N – Salebardi Dam and Reservoir – 7.11, NE – Chulband River – Chulband River Highway Bridge- 3.15 km, NE		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC:	GR Resolution: NA	

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

	NA	
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027	
12	Cluster Certificate: (Date): NA	
13	Earlier EC (if any):No	EC Compliance: No
14	Last year EC/Auction:NA	Court Matter (if any): No
15	Replenishment Study Report:Yes	
16	Minable Total reserve quantity:47704.5 ton/annum	
17	Per year excavation quantity: 10601 (Brass)	
18	DMO site survey report: Yes	
19	DMO report on Cluster Formation: Yes	
20	Project Site all corner Latitude & Longitude:	

Boundary points of Narvha	Latitude	Longitude
B.P .1	20°52'52.99"N	79°53'16.69"E
B.P.2	20°52'50.35"N	79°53'18.86"E
B.P.3	20°52'55.72"N	79°53'26.84"E
B.P.4	20°52'58.64"N	79°53'25.09"E

EMP Implementation:

1	Total/ Capital investment: ₹ 1154750	Recurring Expenditure Provisions: ₹ 1212500
2	G.B./ Plantation (Total no. of trees): 745	Plantation Cost: ₹ 372500
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 164273	
4	Approach road maintenance cost: ₹ 84060	
5	Employees Health checkup and insurance cost: ₹ 117338	
6	Bio- Toilet facility cost: ₹ 117337	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 86048	

CER Implementation:

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

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2. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 10601 brass & life of sand ghat is Three (03) years.

3.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

4.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

5. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

6.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

7.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

8. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

<u>During deliberation, Committee pointed out following,</u>

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.

2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.

3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.

4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

<u>Decision:</u>

Recommended for rejection.

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Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th/01 (53)	Proposal No: SIA/MH/MIN/530667/2025
Project: Junona 2 Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: Open Arch Design & Enviro Solutions LLP	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Wainganga River bed having total sand ghat area of 4.16 ha, Total quantity of sand available in the ghat is 14700 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Junona	Taluka: Pauni	District: Bhandara
2	Gat No: 54,59,61/9	Area: 4.16 (Ha)	
3	River name: Wainganga	Ghat Name: Junona	
4	Length/ Width/ Depth: 260 m ×160 m × 1m	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 14700 (brass)		
6	Nearest Habitat/ Village Distance: 290 (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – NH 247: 2.65 km, West – SH 271: 2.70 km, West – - – Wainganga River – Road Bridge over Wainganga River 2.58 km, NW		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	
11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027		
12	Cluster Certificate: NA		
13	Earlier EC (if any):No	EC Compliance: No	
14	Last year EC/Auction:NA	Court Matter (if any): No	

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15	Replenishment Study Report: Yes			
16	Minable Total reserve quantity: 66150 ton/annum			
17	Per year excavation quantity: 14700 (Brass)			
18	DMO site survey report: Yes			
19	DMO report on Cluster Formation: Yes			
20	Project Site all corner Latitude & Longitude:	**Boundary points**	**Latitude**	**Longitude**
		B.P.1	20°47'33.65"N	79°39'36.33"E
		B.P.2	20°47'29.03"N	79°39'33.82"E
		B.P.3	20°47'25.38"N	79°39'41.93"E
		B.P.4	20°47'30.00"N	79°39'44.45"E

EMP Implementation:

1	Total/ Capital investment: ₹ 1098950	Recurring Expenditure Provisions: ₹ 1153900
2	G.B./ Plantation (Total no. of trees): 709	Plantation Cost: ₹ 354500
3	Air/ Noise/ Water Pollution mitigation cost: ₹ 156335	
4	Approach road maintenance cost: ₹ 79804	
5	Employees Health checkup and insurance cost: ₹ 111668	
6	Bio- Toilet facility cost: ₹ 111668	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹ 81890	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)
School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000

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GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant &EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 14700 brass & life of sand ghat is Three (03) years.

4.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

5.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

6. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

Chairman

7.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

8.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

8. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.
2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.
3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.
4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Chairman

Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

Meeting No./ Item No: 294th/01 (54)	Proposal No: SIA/MH/MIN/530686/2025
Project: Sondya 3 Sand Ghat	Category: B2
PP: District Mining Officer, Bhandara, Maharashtra	Accreditation No: NABET/EIA/24-27/RA 0356
Consultant: **Open Arch Design & Enviro Solutions LLP**	Accreditation Validity: 22.05.2027

Introduction: -

PP submitted the application for environmental clearance to their proposed sand mining in Bawanthadi River bed having total sand ghat area of 2.92 ha, Total quantity of sand available in the ghat is 10336 brass & life of sand ghat is Three (03) years as mentioned in the project details.

Project Proponent i.e. District Mining Officer, Bhandara was present along with accredited environment consultant Open Arch Design & Enviro Solutions LLP. The project activity is listed at Sr.No.1 (a) Mining of the Minerals under category B2 of the EIA Notification,2006 amended time to time.

The details of project are as mentioned below:

1	Village/Town: Sondya	Taluka: Tumsar	District: Bhandara
2	Gat No: 48, 47, 46, 45, 486, 44, 43, 42, 38/1, Sakardhara 38/2/39	Area: 2.92 (Ha)	
3	River name: Bawanthadi	Ghat Name: Sondya 3	
4	Length/ Width/ Depth: 450 m ×65 m × 1m (mts)	Life of sand ghat: 3 (years)	
5	Quantity of sand available: 10336 (brass)		
6	Nearest Habitat/ Village Distance: (mts)		
7	Sensitive Structures (Nearby): (Highway/Dam/River/Bridge etc.) – NH-543K, 6.20 Km, SE – SH-271, 6.20 Km, SE – Bawanthadi River – Kawlewada Dam, 11.63 Km, SE – MP Maharashtra Border Bridge, 6.23 Km, East		
8	DSR Approval: 26.11.2024		
9	Public Hearing: 30.01.2025	PH objection (if any): No	
10	Gram Panchayat NOC: NA	GR Resolution: NA	

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Chairman

11	Mining Plan Approval & Validity: MLV/MISC/432/2025/888 dated 11.03.2025 valid up to 30.09.2027	
12	Cluster Certificate: NA	
13	Earlier EC (if any):No	EC Compliance: No
14	Last year EC/Auction:NA	Court Matter (if any): No
15	Replenishment Study Report:Yes	
16	Minable Total reserve quantity: 46512(Tons)	
17	Per year excavation quantity: 10336(Brass)	
18	DMO site survey report: Yes	
19	DMO report on Cluster Formation: Yes	

20	Project Site all corner Latitude & Longitude:	Boundary points	Latitude	Longitude
		B.P.1	21°32'31.78"N	79°50'38.59"E
		B.P.2	21°32'33.57"N	79°50'39.79"E
		B.P.3	21°32'37.90"N	79°50'24.83"E
		B.P.4	21°32'35.96"N	79°50'23.76"E

EMP Implementation:

1	Total/ Capital investment: ₹970300	Recurring Expenditure Provisions: ₹1018800
2	G.B./ Plantation (Total no. of trees):626	Plantation Cost: ₹313000
3	Air/ Noise/ Water Pollution mitigation cost: ₹138033	
4	Approach road maintenance cost: ₹52584	
5	Employees Health checkup and insurance cost: ₹98595	
6	Bio- Toilet facility cost: ₹98595	
7	Safety, Security, Drinking Water & Solar light etc cost: ₹72303	

CER Implementation:

1	Total budget: ₹ 200000
2	Budget Provisions for (a: School, b: Health centre, c: Gram Panchayat- specify names)

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Chairman

School	a) Drinking Water facility with Water pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
Health centre	a) Drinking Water facility with Water Pipeline and RO (with AMC): ₹ 25000
	b) Construction of toilet block with water tank: ₹35000
GP	a) Common area Drinking Water facility with Water pipeline and RO & Solar light (With AMC): ₹ 45000
	b) Construction of Toilet block with water tank or plantation etc: ₹ 35000

Required Reports & Letters:

Undertakings Reports & Letters: (uploaded)		
1	Project consultant & EIA Coordinator (UT):	Yes
2	EC, EMP & CER Implementation (UT): (Yes	Yes
3	Non coverage in western ghat notification (UT):	Yes
4	DMO Site survey report:	Yes
5	Mining plan approval letter:	Yes
6	GSDA- Geological Report:	Yes
7	Forest Department Letter:	No
8	NOC's are required if any from (Irrigation /PWD/ Water supply etc):	NA
9	Project consultant &EIA Coordinator (UT):	Yes

Deliberation:

During the deliberations with the Project Proponent (PP) and consultant regarding the necessary Certificates, NOCs, Govt Permissions, and clearances required for the project execution, the Project Proponent submitted that the following steps were taken over the time.

The details are outlined below:

1.DMO, Bhandara presented the District Survey Report of Bhandara district along with Replenishment Study Report prepared as per various guidelines of Sand mining issued by MoEF &CC, which was approved by District Collector & published on 26/11/2024.

2. The Mining Plan was approved by D.G&M, Nagpur, dated: 11/03/2025 & valid up to 03 Years (2024-25, 2025-26 & 2026-27) or till excavation of sand permitted annually in the approved mining plan whichever is earlier. As per approved Mining Plan total quantity of sand available is 10336 brass & life of sand ghat is Three (03) years.

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Chairman

Minutes of the 294th meeting of the State Level Expert Appraisal Committee-I (SEAC-I) held on 07th April 2025 through Video Conferencing.

3.The Site does not fall within Eco Sensitive Zone, Eco Sensitive Area & Notified Forest.

4.There is no cluster formation more than 5 ha. in the proposed sand ghats and cluster certificate dated: 27/03/2025 is submitted mentioning that no cluster formation with 54 proposed sand ghats in Bhandara District.

5. The technical sub-committee site visit report for year 2024-25 to 2026-27 for feasibility of proposed sand mining is submitted.

6.As per latest Government Resolution for Sand mining, NOC from Grampanchayat is not required if no sand ghat is proposed within the territory of PESA village. The proposed sand ghat is not situated within the territory of PESA village, therefore, they have not submitted Grampanchayat NoC.

7.The notice/advertisement of the public hearing was published in one local as well as one national newspaper on 28/12/2024 & Public hearing was conducted on 09/01/2025 and copy of MOM is submitted.

8. PP submitted letter received from the District Mining Office, Bhandara on 25/04/2025 mentioning that they have applied for Environmental Clearance for a total of 54 sand ghats. This includes 42 sand ghats with previously granted EC and 12 newly proposed sand ghats. Out of the 42 existing sand ghats, 38 are linked to 25 sand depots, which are part of an auction process valid for three years. Among these 25 depots, 11 have auctions valid for two years, while the remaining 14 have validity for one year as of the current date.

During deliberation, Committee pointed out following,

1. PP had not submitted pointwise compliance of earlier EC granted to the sand ghat received from Regional Officer, MoEF & CC, Nagpur.
2. PP had submitted the proposal as per existing Sand Mining Policy, 2024 issued by Revenue Department. The sand ghat proposed is attached to the sand depot as per earlier sand policy. Therefore, the committee is in opinion that, PP should submit justification from Revenue Department about applicability of new/proposed sand policy for designating this sand ghat to the existing sand depot.
3.PP has not submitted details of amount of sand excavated as per earlier EC as well as details of replenishment study with sand available in the sand ghat.
4.PP has uploaded the proposal as per existing Sand Policy, 2024. However, the committee noted that the new Sand Policy, 2025 was in process & same will be launched soon. Therefore, the committee is of opinion that PP shall submit revised proposal as per new policy to which PP agreed during the meeting.

In view of the above, Committee is of opinion that the proposal is recommended for rejection.

Decision:

Recommended for rejection.

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Chairman

Signature Not Verified

Digitally Signed by : Shri Chandrakant Vibhute
Member Secretary, SEAC

Date: 12/08/2025

Exhibit 7

जिल्हाधिकारी भंडारा यांचे कार्यालय
(खनिकर्म शाखा)

E-Mail:-dmobhandara123@gmail.com

क्र.आसन-14/खनिज/अका/कावि/205/2025 दिनांक :- 25/04/2025

प्रती,

अवर सचिव,
महसुल व वनविभाग,
मंत्रालय,मुंबई.

विषय:- भंडारा जिल्हयातील रेती घाटांना पर्यावरण अनुमती मिळण्याचे अनुषंगाने रेतीघाटांकरीता मार्गदर्शन मिळणेबाबत.

संदर्भ:- 1. महाराष्ट्र शासन, महसूल व वनविभाग, शासन निर्णय क्र. गौखनि-10/1123/प्र.क्र.75/ख-1, दि. 16/02/2024.
2. महाराष्ट्र शासन, महसुल व वनविभाग, शासन परिपत्रक क्र. गौखनि-10/0125/प्र.क्र.05/ख-1 दिनांक 30/01/2025
3. राज्यस्तरीय तज्ञ मुल्यांकन समिती यांची सभा दिनांक 07/04/2025.
4. महाराष्ट्र शासन, महसूल व वनविभाग, शासन निर्णय क्र. गौखनि-10/0125/प्र.क्र.05/ख-1, दि. 08/04/2025.

उपरोक्त विषयान्वये वाळू डेपो कार्यान्वित करण्याच्या अनुषंगाने संदर्भ क्रं. 1 चे शासन निर्णयाला अनुसरुन भंडारा जिल्हयातील सन 2024-25, 2025-26 व 2026-27 या कालावधीकरीता पर्यावरण अनुमती प्राप्त करण्यासाठी 54 रेती घाटांचे सादरीकरण संदर्भिय क्रं. 3 चे राज्यस्तरीय तज्ञ मुल्यांकन समिती यांचे सभेमध्ये करण्यात आले आहे. सदर सभेमध्ये झालेल्या चर्चेनुसार संदर्भिय क्र. 02 नुसार शासनाचे सुधारित नवीन शासन निर्णय जाहीर होणार असून त्याअनुषंगाने हरकती/ सुचना मागविण्यात आले आहेत. त्यानुसार मांडण्यात आलेल्या 54 रेतीघाटांचे कार्यवाही पूर्वीच्या वाळू डेपोबाबतच्या शासन निर्णय दिनांक 16/02/2024 अन्वये करणार अथवा नविन वाळुधोरण प्राप्त झाल्यावर त्यानुसार करणार, याबाबत शहानिशा करुन तसे समिती समोर सादर करावे, असे पर्यावरण समितीने सुचविले आहे. तद्नंतर संदर्भ क्र. 3 अन्वये नविन वाळु धोरण जाहीर झाले आहे व त्यामध्ये वाळुघाट लिलावाव्दारे मंजुर करण्याची कार्यपद्धती विशद करण्यात आलेली आहे.

सदर सभेमध्ये सादर करण्यात आलेले 42 रेती घाटांपैकी 38 रेतीघाट हे 25 रेती डेपोंना संलग्न आहेत (4 रेतीघाटांकरीता डेपो निविदा प्राप्त झाली नाही.) उक्त 25 रेतीडेपोंचे निविदा कालावधी हा 3 वर्षाकरीता मंजुर करण्यात आलेले असुन, त्यानुसार करारनामे करण्यात आले आहेत व वाळुगटातुन वाळु उत्खनन करण्याचा कालावधी हा 3 वर्षे (पर्यावरण अनुमतीमध्ये निर्धारीत केलेल्या कालावधीनुसार असेल)

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अथवा वाळुगटातील वाळु साठा संपेपर्यंत या अगोदर जे घडेल त्याकालावधीसाठी असेल, यानुसार परवानगी देण्यात आल्या आहेत. त्यानुसार उक्त 42 रेतीघाट संलग्न असलेले 25 डेपों पैकी 11 डेपोंचा 2 वर्षे कालावधी शिल्लक असुन, उर्वरीत 14 वाळु डेपोंचा 1 वर्षे कालावधी शिल्लक आहे. त्यानुसार मागील वाळु धोरणाला अनुसरुन 42 रेतीघाटांचे प्रस्ताव सादर करण्यात आलेले आहे.

संदर्भ क्र. 3 चे शासन वाळु धोरणातील भाग-चौदा ii) मध्ये यापुर्वी दिनांक 19/04/2023 व 16/02/2024 च्या शासन निर्णयातील तरतुदीनुसार जे वाळु डेपो कार्यान्वित झालेले आहेत, ते वाळु डेपो त्यांच्या मंजुर कालावधीपर्यंत तसेच सुरु राहतील. तथापि, सदर वाळु डेपोकरीता दिनांक 16/02/2024 च्या धोरणातील प्रकरण क्रमांक सहा (iii) मधील वाळु/रेती विक्रीची किंमत आकारण्यात यावी, असे नमुद आहे.

तरी भंडारा जिल्हयातील उक्त वाळु घाटांना पर्यावरण अनुमती प्राप्त झाल्यानंतर, सबंधित वाळु डेपोंचा कालावधी शिल्लक असल्यामुळे सदर वाळु घाट डेपोंना संलग्न करुन वाळु उत्खनन, साठवणुक, विक्री करण्याची कार्यवाही करावी अथवा संदर्भ क्र. 3 अन्वये दि. 08/04/2025 रोजी प्रसिद्ध झालेल्या शासन निर्णयानुसार नविन वाळु धोरणानुसार सदर वाळु घाटांचा लिलाव करावा, याबाबत मार्गदर्शन करण्यात यावे, ही विनंती.

(डॉ. संजय कोलते, भाप्रसे.)
जिल्हाधिकारी, भंडारा.

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Office of the District Collector, Bhandara
(Mining Branch)

E-Mail: dmobhandara123@gmail.com

No. Asan-14/Mineral/AKA/KAVI/ /2025 Date: /04/2025

To,
The Hon'ble Deputy Secretary,
Revenue and Forest Department,
Mantralaya, Mumbai.

Subject: Seeking guidance regarding sand ghats in Bhandara district in connection with obtaining Environmental Clearance.

Reference:

1. Government of Maharashtra, Revenue and Forest Department, Government Resolution No. GaukhaNi-10/1123/Pra.Kra.75/K-1, dated 16/02/2024.
2. Meeting of the State Level Expert Appraisal Committee held on 07/04/2025.
3. Government of Maharashtra, Revenue and Forest Department, Government Resolution No. GaukhaNi-10/0125/Pra.Kra.05/K-1, dated 08/04/2025.

With reference to the above subject, as per Government Resolution cited at Reference No. 1, proposals for obtaining Environmental Clearance for **54 sand ghats** in Bhandara district for the period **2024–25, 2025–26, and 2026–27** were submitted in the meeting mentioned at Reference No. 2. However, as per Reference No. 3, a **new sand policy** has been announced, in which the procedure for approval of sand ghats through auction has been clearly specified.

Out of the **42 sand ghats** presented in the said meeting, **38 sand ghats are attached to 25 sand depots** (no depot tenders were received for 4 sand ghats). The tender period of these **25 sand depots has been approved for 3 years**, and agreements have been executed accordingly. Permission has been granted for sand excavation from sand groups for a period of **3 years (as per the duration specified in the Environmental Clearance)** or until the sand stock in the sand group is exhausted, whichever occurs earlier.

Accordingly, out of these **25 sand depots**, **11 depots have a remaining tenure of 2 years**, while the remaining **14 sand depots have a remaining tenure of 1 year**. Therefore, proposals for **42 sand ghats** have been submitted as per the earlier sand policy.

As per **Part Fourteen (ii)** of the Government sand policy mentioned in Reference No. 3, sand depots that were made operational under the Government Resolutions dated **19/04/2023** and **16/02/2024** shall continue to operate till the end of their approved tenure. However, it is specified that for these sand depots, **sand/sand material sale prices should be charged as per Clause No. 6 (iii) of the policy dated 16/02/2024**.

Therefore, after obtaining Environmental Clearance for the said sand ghats in Bhandara district, since the related sand depots still have remaining tenure, this office is of the opinion that **permission may be granted to attach these sand ghats to the respective depots and allow sand excavation, storage, and sale**. It is requested that this opinion be confirmed.

(Dr.Sanjay Kolte, IAS)
District Collector, Bhandara

Exhibit 8

जनहिताय सर्वदा

महाराष्ट्र शासन
महसूल व वन विभाग
मादाम कामा मार्ग, हुतात्मा राजगुरु चौक
मंत्रालय, मुंबई-४०००३२.

Email ID :dokh.rfd@maharashtra.gov.in

क्रमांक.गौखनि-५०/०५२५/प्र.क्र.७९/ख-१ दिनांक:- ०३ जून,२०२५

प्रति,
जिल्हाधिकारी,
भंडारा

विषय:- गौण खनिज - भंडारा.
भंडारा जिल्ह्यातील वाळू डेपोबाबत मार्गदर्शन मिळणेबाबत

संदर्भ:-आपले पत्र क्र.आसन-१४/खनिज/अका/कावि/२०५/२०२५, दि.२५.०४.२०२५

भंडारा जिल्हयातील २५ वाळू डेपोंचा मंजूर कालावधी शिल्लक असून सदर वाळू डेपोंस सल्लगन ४२ वाळू घाटांना पर्यावरण अनुमती घेण्याची कार्यवाही सुरु आहे. तरी, सदर वाळू गटांस पर्यावरण प्राप्त झाल्यानंतर हे वाळू गट डेपोंना संलग्न करुन दिनांक १६.०२.२०२४ च्या धोरणानुसार कार्यवाही करावी किंवा दि. ०८,०४.२०२५ रोजी प्रसिद्ध झालेल्या वाळू/रेती निर्गती धोरणानुसार कार्यावाही करावी याबाबत मार्गदर्शन करण्याची विनंती आपण संदर्भीय पत्रान्वये केली आहे.

०२. त्यानुषंगाने आपणास कळविण्यात येते की, वाळू धोरणानुसार निविदेचा कमाल कालावधी ३ वर्षापर्यत (हा पर्यावरण अनुमती मध्ये निर्धारित केलेल्या कालवधीनुसार असेल) अथवा सदर वाळू गटातील वाळू साठा संपेपर्यंत यापैकी जे अगोदर घडेल त्या कालावधीसाठी असेल अशी तरतूद केली आहे. सबब, ज्या वाळू गटांची पर्यावरण अनुमती समाप्त झाली आहे असा वाळू गट ज्या वाळूडेपोस सल्लगन आहे, त्या वाळू डेपोचा करारनामा निविदाधारकास रितसर नोटीस देऊन रद्द करण्यात येवून, सदर वाळू गटाबाबत दिनांक ०८.०४.२०२५ च्या वाळू/रेती निर्गती धोरणानुसार कार्यवाही करावी, ही विनंती.

(सदानंद गो. माहिते)
कक्ष अधिकारी, महाराष्ट्र शासन

1719

Govt. of Maharashtra
Revenue Forest Department
Madak Kama road, Huttatma Rajguru chowk
Mantrayala Mumbai -400032

Email : dokh.rdf@maharashta.gov.in

No.: Gaukhani-50/0525/Pr. No. 79/K-1 **Date:** 03 June 2025

To,
The District Collector,
Bhandara

Subject: Minor Minerals – Bhandara District: Request for guidance regarding sand depots in Bhandara District.

Reference: Your letter No. Asan-14/Minerals/Ak/Kavi/205/2025 dated 25.04.2025.

In Bhandara District, the approved period of 25 sand depots is still valid, and the process of obtaining environmental clearance for the 42 sand ghats attached to these sand depots is underway. In this context, through the above-referred letter, you have requested guidance on whether, after obtaining environmental clearance for the said sand ghats, these sand ghats should be attached to the sand depots and action should be taken as per the policy dated 16.02.2024, or whether action should be taken as per the Sand/Gravel Extraction Policy published on 08.04.2025.

2. Accordingly, it is hereby informed that as per the Sand Policy, the maximum tender period shall be up to three years (subject to the period specified in the environmental clearance) or until the sand stock in the concerned sand ghat is exhausted, whichever occurs earlier. Further, in cases where the environmental clearance of a sand ghat has expired, and such sand ghat is attached to a sand depot, the agreement of the concerned sand depot should be cancelled after issuing due notice in accordance with the tender conditions, and action regarding the said sand ghat should be taken as per the Sand/Gravel Extraction Policy dated 08.04.2025. This is requested accordingly.

(Sadanand M. Patil)
Section Officer,
Government of Maharashtra

Exhibit 9

Bhandara Average Rainfall: -

Month	Total Rainfall (mm)	% Rainfall	Rainy Days
October 2024	1.2	2.7	0
November 2024	0	0	0
December 2024	12.1	172.9	1
January 2025	0	0	0
February 2025	0	0	0
March 2025	0	0	0
April 2025	17.6	283.9	2
May 2025	36.2	344.8	6
June 2025	93.4	58.8	9

Source: https://maharain.maharashtra.gov.in

Exhibit 10

1723

2022-2023									2023-2024								2024-2025								2025-2026							
Sr NO	Name of Village/Sand Ghat	Taluka	Name of the River	Gat. No. / Survey No. / Khasra No. Etc.	Total Area In Ha.	Volume in Cu m=Length X Width X Depth (m3)	Total depth in mtr (Minable)	Available sand Quantity in Brass	Sr No	Name of Village/Sand Ghat	Taluka	Name of the River	Gat. No. / Survey No. / Khasra No. Etc.	Total Area In Ha.	Volume in Cu m=Length X Width X Depth (m3)	Total depth in mtr (Minable)	Available sand Quantity in Brass	Sr No	Name of Village/Sand Ghat	Taluka	Name of the River	Gat. No. / Survey No. / Khasra No. Etc.	Total Area In Ha.	Volume in Cu m=Length X Width X Depth (m3)	Total depth in mtr (Minable)	Available sand Quantity in Brass	Sr No	Name of Village/Sand Ghat	Taluka	Name of the River	Gat. No. / Survey No. / Khasra No. Etc.	Total Area In Ha.	Volume in Cu m=Length X Width X Depth (m3)	Total depth in mtr (Minable)	Available sand Quantity in Brass
1	Wadegaon (Rithi)	Bhandara	Wainganga	1 Part	3.6000	36000=360X100X1	1.00	12720	1	Wadegaon (Rithi)	Bhandara	Wainganga	1 Part	3.6000	36000=360X100X1	1.00	12720	1	Wadegaon Rithi	Bhandara	Wainganga	1 Part	3.6	360 X100	1	12720	1	Wadegaon Rithi	Bhandara	Wainganga	1 Part	4.6	460 X100	1.2	19505
2	Mandvi	Bhandara	Wainganga	558, 559, 560, 561, 562	3.5000	35000=350X100X1	1.00	12368	2	Mandvi	Bhandara	Wainganga	558, 559, 560, 561, 562	3.5000	35000=350X100X1	1.00	12368	2	Mandavi	Bhandara	Wainganga	558, 559, 560, 561, 562	3.5	350 X 100	1	12368	2	Mandavi	Bhandara	Wainganga	558, 559, 560, 561, 562	3.5	350 X 100	1	12367
3	Kothurna	Bhandara	Wainganga	573, 571/1, 571/2, 569, 570	1.6200	19440=270X60X1.2	1.20	6869	3	Kothurna	Bhandara	Wainganga	573, 571/1, 571/2, 569, 570	1.6200	19440=270X60X1.2	1.20	6869	3	Kothruna	Bhandara	Wainganga	573, 571/1, 571/2, 569, 570	1.62	270 X 60	1.2	6869	3	Kothruna	Bhandara	Wainganga	573, 571/1, 571/2, 569, 570	1.62	270 X 60	1	5724
4	Juni Takli	Bhandara	Wainganga	319/1, 319/2	4.0000	40000=400X100X1	1.00	14134	4	Juni Takli	Bhandara	Wainganga	319/1, 319/2	4.0000	40000=400X100X1	1.00	14134	4	Juni Takli	Bhandara	Wainganga	319/1, 319/2	4	400 X 100	1	14134	4	Juni Takli	Bhandara	Wainganga	319/1, 319/2	4	400 X 100	1	16961
5	Yenola	Pauni	Wainganga	100 Part, 41 Part	1.2500	12500=125X100X1	1.00	4416	5	Bhojapur	Pauni	Wainganga	230 Part, 231, 232, 245, 233, 234, 235	3.0000	30000=300X100X1	1.00	10600	5	Bhojapur	Pauni	Wainganga	230 Part, 231, 232, 245, 233, 234, 235	3	300 X 100	1	10600	5	Bhojapur	Pauni	Wainganga	222,226,227,230 , 231, 232, 245,	4.9	490X 100	1	17314
6	Junona	Pauni	Wainganga	402 part, 404, 406, 407, 410, 411/2, 412, 413, 415/2/B	3.0000	30000=200X150X1	1.00	10600	6	Khatkheda	Pauni	Wainganga	202 part, 570 part, 217, 562, 219, 220, 560, 221, 561	3.0000	30000=300X100X1	1.00	10600	6	Khatkheda	Pauni	Wainganga	202 part, 570 part, 217, 562, 219, 220, 560, 221, 561	3	300 X 100	1	10600	6	Khatkhed a	Pauni	Wainganga	564 , 560, 119, 200, 202, 517, 562, 219, 220,201	4.9	490 X 100	1.5	25972
7	Bhojapur	Pauni	Wainganga	230 Part, 231, 232, 245, 233, 234, 235	3.0000	30000=300X100X1	1.00	10600	7	Vilam	Pauni	Wainganga	272 part, 273 part, 276 part, 274, 275	2.0000	20000=250X80X1	1.00	7067	7	Vilam	Pauni	Wainganga	272 part, 273 part, 276 part, 274, 275	2	250 X 80	1	7067	7	Vilam	Pauni	Wainganga	268,272 , 273 , 269,270,275,271	4.9	490 X 100	1.5	25972
8	Gudegaon	Pauni	Wainganga	150 part, 190 part, 175, 176, 177, 178, 179, 180	4.0000	40000=400X100X1	1.00	14134	8	Chargaon	Tumsar	Wainganga	10 (Part), 11, 16, 17 (Part)	3.9900	39900=350X114X1	1.00	14098	8	Chargaon	Tumsar	Wainganga	10 (Part), 11, 16, 17 (Part)	3.99	350 X 114	1	14098	8	Chargaon	Tumsar	Wainganga	10 (Part), 11, 16, 17 (Part)	4.03	350 X 115	1.5	21334
9	Pauni	Pauni	Wainganga	24/2, 25, 35/1 part	3.9000	58500=300X130X1.5	1.50	20671	9	Sukli De	Tumsar	Wainganga	451, 450, 446	2.0000	20000=200X100X1	1.00	7067	9	Sukdi De	Tumsar	Wainganga	451, 450, 446	2	200 X 100	1	7067	9	Sukdi De	Tumsar	Wainganga	451, 450, 446	2	200 X 100	1.2	8481
10	Shivnala	Pauni	Wainganga	609 Part	4.0000	40000=250X160X1	1.00	14134	10	Lobhi (Digdha)	Tumsar	Bawanthadi	248 (Part), 249, 250, 258 (Part)	1.1500	11500=230X50X1	1.00	4063	10	Lobhi	Tumsar	Bawanthadi	248 (Part), 249, 250, 258 (Part)	1.15	230 X 50	1	4063	10	Lobhi	Tumsar	Bawanthadi	25,82,59,26,02,61,262	2.7	450 X 60	1.5	14311
11	Walani	Pauni	Wainganga	880 Part, 881, 882, 883, 884, 885	4.0000	40000=250X160X1	1.00	14134	11	Mandvi	Tumsar	Wainganga	14 & 12	4.0000	40000=400X100X1	1.00	14134	11	Mandavi	Tumsar	Wainganga	14	4	400 X 100	1	14134	11	Mandavi	Tumsar	Wainganga	14	4	400 X 100	1.5	21201
12	Khatkheda	Pauni	Wainganga	202 part, 570 part, 217, 562, 219, 220, 560, 221, 561	3.0000	30000=300X100X1	1.00	10600	12	Warpindkepar	Tumsar	Bawanthadi	339 (Part), 340, 412, 413, 414	3.0000	30000=300X100X1	1.00	10600	12	Warpindkepar	Tumsar	Bawanthadi	339 (Part), 340, 412, 413, 414	3	300 X 100	1	10600	12	Warpindk epar	Tumsar	Bawanthadi	339 (Part), 340, 412, 413, 414	3.5	350 X 100	1.5	18551
13	Vilam	Pauni	Wainganga	272 part, 273 part, 276 part, 274, 275	2.0000	20000=250X80X1	1.00	7067	13	Sondya	Tumsar	Bawanthadi	227, 235 (Part)	4.0000	40000=400X100X1	1.00	14134	13	Sondya	Tumsar	Bawanthadi	227, 235 (Part)	4	400 X 100	1	14134	13	Sondya	Tumsar	Bawanthadi	227, 235 (Part)	4	400 X 100	1	14134
14	Itgaon	Pauni	Wainganga	8 part, 691 part, 13, 14, 19, 20, 23	3.9000	39000=300X130X1	1.00	13780	14	Chandmara	Tumsar	Bawanthadi	97, 101, 168 (Part)	3.0000	30000=200X150X1	1.00	10601	14	Chandmara	Tumsar	Bawanthadi	97, 101, 168 (Part)	3	200 X 150	1	10601	14	Chandmara	Tumsar	Bawanthadi	97,96,92,90, 101,	3	315 X 125	1	16696
15	Kurza	Pauni	Wainganga	761 part, 739 part, 761, 760, 759, 758, 745, 744, 743, 742,	1.2000	12000=400X30X1	1.00	4240	15	Aashti/Aajan Vihri	Tumsar	Bawanthadi	1183, 2818, 2821, 1190	1.5700	15750=175X90X1	1.00	5563	15	Aashti/Anjanvihiri	Tumsar	Bawanthadi	1183, 2818, 2821, 1190	1.57	175 X 90	1	5563	15	Aashti/Anjanvihiri	Tumsar	Bawanthadi	1183, 2818, 2821, 1190	4.5	450 X 100	1.5	23852
16	Chargaon	Tumsar	Wainganga	10 (Part), 11, 16, 17 (Part)	3.9900	39900=350X114X1	1.00	14098	16	Nilaj Khu	Mohadi	Wainganga	154 part, 220	3.9100	58650=460X85X1.5	1.50	20724	16	Nilaj Khu	Mohadi	Wainganga	154 part, 220	3.91	460 X 85	1.5	20724	16	Nilaj Khu	Mohadi	Wainganga	221, 220	3.91	460 X 85	1.5	20724
17	Bamhni	Tumsar	Wainganga	371 (Part), 373/1, 373/2	3.5000	35000=350X100X1	1.00	12367	17	Dhiwarwada	Mohadi	Wainganga	460, 461, 462, 463	4.0000	40000=500X80X1	1.00	14134	17	Dhiwarwada	Mohadi	Wainganga	460, 461, 462, 463	4	500 X 80	1	14134	17	Dhiwarwada	Mohadi	Wainganga	430 A, 431,432,433,434, 435	4.8	480 X 100	1.6	27138
18	Sukli De	Tumsar	Wainganga	451, 450, 446	2.0000	20000=200X100X1	1.00	7067	18	Mundhri Bu	Mohadi	Wainganga	463 (Part), 468, 464 (Part)	3.5000	35000=350X100X1	1.00	12367	18	Mundari Bu	Mohadi	Wainganga	463 (Part), 468, 464 (Part)	3.5	350 X 100	1	12367	18	Mundari Bu	Mohadi	Wainganga	1 , 468	4.7	470 X 100	1.6	26572
19	Lobhi (Digdha)	Tumsar	Bawanthadi	248 (Part), 249, 250, 258 (Part)	1.1500	11500=230X50X1	1.00	4063	19	Kanhalgaon	Mohadi	Wainganga	374, 375	1.1000	11000=220X50X1	1.00	3887	19	Kanhalgaon	Mohadi	Wainganga	374, 375	1.1	220 X 50	1	3887	19	Kanhalgaon	Mohadi	Wainganga	374, 375	1.1	220 X 50	1	3887
20	Tamaswadi	Tumsar	Wainganga	187 (Part), 188, 229	4.0000	40000=400X100X1	1.00	14134	20	Devhada Kh.	Mohadi	Wainganga	33 part, 32, 31, 25/1, 25/2, 24 part	1.4124	14124=132X107X1	1.00	4991	20	Dewhada Khu	Mohadi	Wainganga	33 part, 32, 31, 25/1, 25/2, 24 part	1.41	132 X 107	1	4991	20	Dewhada Khu	Mohadi	Wainganga	31, 32, 25, 24, 310	1.41	132 X 107	1.2	5989
21	Panjra Re	Tumsar	Wainganga	132/1, 132/2	4.0000	40000=400X100X1	1.00	14134	21	Takli	Mohadi	Sur	154, 155, 158, 159, 160, 203, 204, 205 (Part)	2.2500	22500=450X50X1	1.00	7951	21	Takli	Mohadi	Sur	154, 155, 158, 159, 160, 203, 204, 205 (Part)	2.25	450 X 50	1	7951	21	Takli	Mohadi	Sur	154, 155, 158, 159, 160, 203, 204, 205 (Part)	2.25	450 X 50	0.6	4770
22	Umarwada	Tumsar	Wainganga	366, 369, 370	4.0000	40000=400X100X1	1.00	14134	22	Panchgaon 1	Mohadi	Sur	258, 259, 260, 261, 264, 265, 266	1.2000	12000=400X30X1	1.00	4240	22	Pachgaon	Mohadi	Sur	258, 259, 260, 261, 264, 265, 266	1.2	400 X 30	1	4240	22	Pachgaon	Mohadi	Sur	258, 259, 260, 261, 264, 265, 266	1.2	400 X 30	0.5	2120
23	Mandvi	Tumsar	Wainganga	14 & 12	4.0000	40000=400X100X1	1.00	14134	23	Bothli	Mohadi	Sur	181, 182, 183, 201 (Part)	2.5000	25000=500X50X1	1.00	8834	23	Bothali	Mohadi	Sur	181, 182, 183, 201 (Part)	2.5	500 X 50	1	8834	23	Bothali	Mohadi	Sur	181, 182, 183, 201	2.5	500 X 50	0.7	6184
24	Warpindkepar	Tumsar	Bawanthadi	339 (Part), 340, 412, 413, 414	3.0000	30000=300X100X1	1.00	10600	24	Mohgaon Devi	Mohadi	Sur	319, 320, 321	1.1130	11130=210X53X1	1.00	3933	24	Mohgaon Devi	Mohadi	Sur	319, 320, 321	1.113	210 X 53	1	3933	24	Mohgaon Devi	Mohadi	Sur	319, 320, 321	1.113	210 X 53	0.5	1966
25	Sondya	Tumsar	Bawanthadi	227, 235 (Part)	4.0000	40000=400X100X1	1.00	14134	25	Wattekar	Sakoli	Chulband	10 part, 11	1.1000	11000=220X50X1	1.00	3887	25	Watetekar	Sakoli	Chulband	10 part, 11,	1.1	220 X 50	1	3887	25	Watetekar	Sakoli	Chulband	10	2.4	400 X 60	1	8481
26	Chandmara	Tumsar	Bawanthadi	97, 101, 168 (Part)	3.0000	30000=200X150X1	1.00	10601	26	Salebardi	Sakoli	Chulband	122 part, 123, 124, 125	1.1000	11000=220X50X1	1.00	3887	26	Saleburdi	Sakoli	Chulband	122 part, 123, 124	1.1	220 X 50	1	3887	26	Saleburdi	Sakoli	Chulband	122, 123, 124,125	1.5	300 X 50	1	5300
27	Aashti/Aajan Vihri	Tumsar	Bawanthadi	1183, 2818, 2821, 1190	1.5700	15750=175X90X1	1.00	5563	27	Sasra	Sakoli	Chulband	549 part, 553 part	1.1000	16500=220X50X1.5	1.50	5830	27	Sasra	Sakoli	Chulband	549 part, 553 part	1.1	220 X 50	1.5	5830	27	Sasra	Sakoli	Chulband	553, 556	2.75	550 X 50	1	9719
28	Sakkardara	Tumsar	Bawanthadi	256 (Part)	1.5000	15000=250X60X1	1.00	5300	28	Khandala	Sakoli	Chulband	58, 59 part, 54	1.1385	11385=345X33X1	1.00	4023	28	Khandala	Sakoli	Chulband	58, 59 part, 54	1.1385	345 X33	1	4023	28	Khandala	Sakoli	Chulband	58, 59 part, 54	1.1385	345 X33	1	4023
29	Betala South	Mohadi	Wainganga	1035, 1036, 1037, 1040, 1041, 1042, 1043	3.9100	39100=340X115X1	1.00	13816	29	Parsodi (Maleghat)	Sakoli	Chulband	540 part, 541, 581, 653 (Part)	1.3500	13500=300X45X1	1.00	4770	29	Parsodi (Madeghat)	Sakoli	Chulband	540 part, 541, 581, 653 (Part)	1.35	300 X 45	1	4770	29	Parsodi (Madegha t)	Sakoli	Chulband	540, 581, 541, 657, 655, 656, 654, 653	2.5	500 X 50	1	8834
				887 (Part),																											530, 531, 525, 533				

30	Betala North	Mohadi	Wainganga	887 (Part), 753 (Part), 754, 884, 886	4.2100	42120=360X117X1	1.00	14883	30	Parsodi (Aamrai)	Sakoli	Chulband	533, 534, 536, 537	1.1700	11700=260X45X1	1.00	4134	30	Parsodi (Aamrai)	Sakoli	Chulband	533, 534, 536, 537	1.17	260 X 45	1	4134	30	Parsodi (Aamrai)	Sakoli	Chulband	530, 531, 529, 533, 534, 536, 537, 539, 538, 532, 529	2	400 X 50	1	7067
31	Nilaj Bu	Mohadi	Wainganga	427 (Part), 428, 429/1 (Part)	4.0000	40000=400X100X1	1.00	14134	31	Palasgaon	Lakhani	Chulband	17/1/1, 17/2, 17/3, 19/2, 19/3, 19/4, 19/5, 19/6, 19/7	1.9000	22800=380X50X1.20	1.20	8057	31	Palasgaon	Lakhani	Chulband	17/1/1, 17/2,17/3,19/2,19/3,19/4,19/5,19/6,19/7	1.9	380 X50	1.2	8057	31	Palasgaon	Lakhani	Chulbandh	6, 17/1/1, 17/2,17/3,19/2,19/3,19/4,19/5,19/6,19/7, 19/8, 19/9	2.5	500 X 50	1.1	9717
32	Nilaj Khu	Mohadi	Wainganga	154 part, 220	3.9100	58650=460X85X1.5	1.50	20724	32	Miregaon	Lakhani	Chulband	621, 307, 306, 305, 304, 303, 302	1.6000	19200=400X40X1.20	1.20	6784	32	Maregaon	Lakhani	Chulband	621, 307, 306, 305, 304, 303, 302	1.6	400 X 40	1.2	6784	32	Wakal	Lakhani	Chulbandh	155, 158, 391, 163, 164, 165, 173, 174, 175, 176, 177, 178, 181, 182	2.48	550 X 45	1.1	9620
33	Dhiwarwada	Mohadi	Wainganga	460, 461, 462, 463	4.0000	40000=500X80X1	1.00	14134	33	Wakal	Lakhani	Chulband	164, 165, 173, 174, 175, 176, 177, 178, 181, 182, 186	2.4700	29700=550X45X1.20	1.20	10495	33	Wakal	Lakhani	Chulband	164, 165, 173, 174, 175, 176, 177, 178, 181, 182, 186	2.47	550 X45	1.2	10495	33	Vihirgaon	Lakhani	Chulbandh	329, 328, 327, 326, 318, 316, 315, 314, 313, 309, 307, 306	2.6	650 X 40	0.8	7350
34	Mundhri Bu	Mohadi	Wainganga	463 (Part), 468, 464 (Part)	3.5000	35000=350X100X1	1.00	12367	34	Vihirgaon	Lakhani	Chulband	328, 327, 326, 318, 316, 315, 314, 313	1.2000	18000=300X40X1.5	1.50	6360	34	Vihirgaon	Lakhani	Chulband	328, 327, 326, 318, 316, 315, 314, 313	1.2	300 X 40	1.5	6360	34	Narwha 1	Lakhani	Chulbandh	137, 139, 140, 141, 173, 178, 179, 180, 133	3	500 X 60	0.8	8481
35	Kanhalgaon	Mohadi	Wainganga	374, 375	1.1000	11000=220X50X1	1.00	3887	35	Narvha	Lakhani	Chulband	137, 139, 140, 141, 173, 178, 179, 180, 183, 184, 185, 186, 187, 188	3.0000	45000=500X60X1.5	1.50	15901	35	Narva	Lakhani	Chulband	137, 139, 140, 141, 173, 178, 179, 180 (Part)	3	500 X 60	1.5	15901	35	Marhegaon	Lakhani	Chulbandh	410, 408, 407, 406, 405, 404, 403, 718, 402, 400, 411, 466	1.5	300 X 50	0.7	3710
36	Devhada Kh.	Mohadi	Wainganga	33 part, 32, 31, 25/1, 25/2, 24 part	1.4124	14124=132X107X1	1.00	4991	36	Marhegaon	Lakhani	Chulband	405, 406, 407, 408/1, 408/2, 410, 467/1, 467/2, 467/3	2.4500	29400=350X70X1.2	1.20	10389	36	Marhegaon	Lakhani	Chulband	405, 406, 407, 408/1, 408/2, 410, 467/1, 467/2, 467/3,	2.45	350 X70	1.2	10389	36	Asola	Lakhandur	Chulbandh	13, 12, 26, 3, 27, 872, 34	2.09	380 X 55	0.5	3693
37	Takli	Mohadi	Sur	154, 155, 158, 159, 160, 203, 204, 205 (Part)	2.2500	22500=450X50X1	1.00	7951	37	Asola	Lakhandur	Chulband	26, 3, 27, 872, 34 (Part)	1.1250	11250=250X45X1	1.00	3975	37	Asola	Lakhandur	Chulband	26, 3, 27, 872, 34 (Part)	1.125	250 X 45	1	3975	37	Lakhandur	Lakhandur	Chulbandh	132, 143	1.5	250 X 60	1	5300
38	Panchgaon 1	Mohadi	Sur	258, 259, 260, 261, 264, 265, 266	1.2000	12000=400X30X1	1.00	4240	38	Lakhandur	Lakhandur	Chulband	132, 143 (Part)	1.1000	11000=220X50X1	1.00	3887	38	Lakhandur	Lakhandur	Chulband	132, 143 (Part)	1.1	220 X 50	1	3887	38	Antargaon Kha.	Lakhandur	Chulbandh	344/2, 345/3	1.25	250 X 50	1	4417
39	Bothli	Mohadi	Sur	181, 182, 183, 201 (Part)	2.5000	25000=500X50X1	1.00	8834	39	Aantargaon Kh.	Lakhandur	Chulband	344, 345	1.1000	11000=220X50X1	1.00	3886	39	Antargaon Kha	Lakhandur	Chulband	344, 345 (Part)	1.1	220 X 50	1	3886	39	Bhagadi 1	Lakhandur	Chulbandh	57, 62	1.3	250 X 50	0.5	2297
40	Mohgaon Devi	Mohadi	Sur	319, 320, 321	1.1130	11130=210X53X1	1.00	3933	40	Bhagdi	Lakhandur	Chulband	57 (Part)	1.3200	13200=240X55X1	1.00	4664	40	Bhagdi	Lakhandur	Chulband	57 (Part), 62, 63 (Part)	1.32	240 X 55	1	4664	40	Khairna	Lakhandur	Waingnga	476, 478, 489, 487	4.5	450 X 100	1.5	23852
41	Wattekar	Sakoli	Chulband	10 part, 11	1.1000	11000=220X50X1	1.00	3887	41	Khairna	Lakhandur	Wainganga	476 Part, 478 Part	1.1500	11500=230X50X1	1.00	4063	41	Khairna	Lakhandur	Waingnga	476 (Part), 478 (Part)	1.15	230 X 50	1	4063	41	Kholmara	Lakhandur	Chulbandh	125, 124, 117, 116, 113, 163	3.6	450 X 80	1	12721
42	Salebardi	Sakoli	Chulband	122 part, 123, 124, 125	1.1000	11000=220X50X1	1.00	3887	42	Kholmara	Lakhandur	Wainganga	125, 124, 117, 116, 113, 163 Part	1.2000	12000=240X50X1	1.00	4240	42	Kholmara	Lakhandur	Chulband	125, 124, 117, 116, 113, 163 (Part)	1.2	240 X 50	1	4240	42	Nanded 1	Lakhandur	Waingnga	206, 210, 211	4.8	400 X 120	1.3	22049
43	Sasra	Sakoli	Chulband	549 part, 553 part	1.1000	16500=220X50X1.5	1.50	5830	43	Yenola	Pauni	Wainganga	100 Part, 41 Part	1.2500	12500=125X100X1	1.00	4416	43	Bhojapur 2	Pauni	Waingnga	204,205,206,212,213, 215, 216part	4.73	430X110	1	16714	43	Irali Dambi	Lakhandur	Waingnga	654, 664, 447, 446	4.8	400 X 120	1.5	25442
44	Khandala	Sakoli	Chulband	58, 59 part, 54	1.1385	11385=345X33X1	1.00	4023	44	Junona	Pauni	Wainganga	402 part, 404, 406, 407, 410, 411/2, 412, 413, 415/2/B Part	3.0000	30000=200X150X1	1.00	10600	44	Nanded 2	Lakhandur	Waingnga	20,62,10,211	3.44	215X160	1	12155	44	Junona 2	Pauni	Waingnga	419, 415, 413, 412	3	200 X 150	1.5	15901
45	Parsodi (Maleghat)	Sakoli	Chulband	540 part, 541, 581, 653 (Part)	1.3500	13500=300X45X1	1.00	4770	45	Gudegaon	Pauni	Wainganga	150 part, 190 part, 175, 176, 177, 178, 179, 180	4.0000	40000=400X100X1	1.00	14134	45	Irali Dambi	Lakhandur	Waingnga	652 (Part),645 (Part)	3.35	335X100	1	11837	45	Mandvi 2	Tumsar	Waingnga	29	3.66	430 X 85	1.2	15498
46	Parsodi (Aamrai)	Sakoli	Chulband	533, 534, 536, 537	1.1700	11700=260X45X1	1.00	4134	46	Pauni	Pauni	Wainganga	24/2, 25, 35/1 part	3.9000	39000=300X130X1.5	1.50	20671	46	Junona 2	Pauni	Waingnga	54,59,61/9	4.16	260X160	1	14700	46	Moharna 2	Lakhandur	Waingnga	848, 836	4.8	400 X 120	1.5	25442
47	Parsodi (Powartoli)	Sakoli	Chulband	865 (Part), 867 (Part), 863, 864, 835, 836, 837, 838	2.0000	20000=400X50X1	1.00	7067	47	Shivnala	Pauni	Wainganga	609 Part	4.0000	40000=250X160X1	1.00	14134	47	Mandavi 2	Tumsar	Waingnga	28, 14 (Part), 29	3.65	430X85	1	12916	47	Narwa 2	Lakhani	Chulbandh	208, 211, 212, 213, 214	3	300 X 100	0.7	7420
48	Palasgaon	Lakhani	Chulband	17/1/1, 17/2, 17/3, 19/2, 19/3, 19/4, 19/5, 19/6, 19/7	1.9000	22800=380X50X1.20	1.20	8057	48	Walani	Pauni	Wainganga	880 Part, 881, 882, 883, 884, 885	4.0000	40000=250X160X1	1.00	14134	48	Moharana 2	Lakhandur	Waingnga	848 (Part)	4.72	315X150	1	16696	48	Sondya 2	Tumsar	Bawantha di	171, 172, 173	4.6	460 X 120	1.5	24382
49	Miregaon	Lakhani	Chulband	621, 307, 306, 305, 304, 303, 302	1.6000	19200=400X40X1.20	1.20	6784	49	Itgaon	Pauni	Wainganga	8 part, 691 part, 13, 14, 19, 20, 23	3.9000	39000=300X130X1	1.00	13780	49	Narva 2	Lakhani	Chulband	208 part, 211,212,213,214 part	3	300X100	1	10601	49	Sondya 3	Tumsar	Bawantha di	48, 47, 46, 45	2.97	270 X 110	1.2	12594
50	Wakal	Lakhani	Chulband	164, 165, 173, 174, 175, 176, 177, 178, 181, 182, 186	2.4700	29700=550X45X1.20	1.20	10495	50	Kurza	Pauni	Wainganga	761 part, 739 part, 761, 760, 759, 758, 745, 744, 743, 742, 741, 740, 739	1.2000	12000=400X30X1	1.00	4240	50	Sondya 2	Tumsar	Bawantha di	171,172,173, 174, 175, 176	3.22	460X70	1	11378	50	Yenoda	Pauni	Waingnga	38, 41	4.57	415 X 110	1.3	20970
51	Vihirgaon	Lakhani	Chulband	328, 327, 326, 318, 316, 315, 314, 313	1.2000	18000=300X40X1.5	1.50	6360	51	Bamhni	Tumsar	Wainganga	371 (Part), 373/1, 373/2	3.5000	35000=350X100X1	1.00	12367	51	Sondya 3	Tumsar	Bawantha di	48,47,46,45,486,44,43,42, 38/1, Sakardhara 38/2/39	2.92	450X65	1	10336	51	Mangli 1	Pauni	Waingnga	593, 558/1, 558/2	4.9	490 X 100	1.5	25972
52	Narvha	Lakhani	Chulband	137, 139, 140, 141, 173, 178, 179, 180, 183, 184, 185, 186, 187, 188	3.0000	45000=500X60X1.5	1.50	15901	52	Tamaswadi	Tumsar	Wainganga	187 (Part), 188, 229	4.0000	40000=400X100X1	1.00	14134	52	Yenoda 2	Pauni	Waingnga	38,41	4.56	415X110	1	16131	52	Donad	Lakhandur	Waingnga	714, 716	3.01	230 X 131	1	10647
53	Marhegaon	Lakhani	Chulband	405, 406, 407, 408/1, 408/2, 410, 467/1, 467/2, 467/3	2.4500	29400=350X70X1.2	1.20	10389	53	Panjra Re	Tumsar	Wainganga	132/1, 132/2	4.0000	40000=400X100X1	1.00	14134	53	Mangali 1	Pauni	Waingnga	593,558/1,558/2	4.6	460X100	1	16245	53	Junona	Pauni	Waingnga	62, 61, 59	4.5	300 X 150	1.5	23852
54	Asola	Lakhandur	Chulband	26, 3, 27, 872, 34 (Part)	1.1250	11250=250X45X1	1.00	3975	54	Betala South	Mohadi	Wainganga	1035, 1036, 1037, 1040, 1041, 1042, 1043	3.9100	39100=340X115X1	1.00	13816	54	Donad	Lakhandur	Waingnga	714 (Part),716	2.99	230X130	1	10565	54	Gudegaon	Pauni	Waingnga	150, 176, 177, 178, 179, 180, 189, 190	4.9	490 X 100	1.5	25972
55	Lakhandur	Lakhandur	Chulband	132, 143 (Part)	1.1000	11000=220X50X1	1.00	3887	55	Betala North	Mohadi	Wainganga	887 (Part), 753 (Part), 754, 884, 886	4.2100	42120=360X117X1	1.00	14883										55	Pauni	Pauni	Waingnga	23, 15/3A, 15/3B	4.06	325 X 125	1.2	17226
56	Mohrna	Lakhandur	Wainganga	835 (Part), 836	3.9000	39000=300X130X1	1.00	13780	56	Nilaj Bu	Mohadi	Wainganga	427 (Part), 428, 429/1 (Part)	4.0000	40000=400X100X1	1.00	14134										56	Pauni 2	Pauni	Waingnga	86, 85, 82/2/1	3.98	215 X 185	1.3	18271
57	Nanded	Lakhandur	Wainganga	210 (Part), 211 (Part)	3.7400	37400=220X170X1	1.00	13216	57	Mohrna	Lakhandur	Wainganga	835 (Part), 836	3.9000	39000=300X130X1	1.00	13780										57	Shivnala	Pauni	Waingnga	609, 608, 607, 606	4.5	250 X 180	1.5	23852
58	Gavrala	Lakhandur	Wainganga	65/1, 65/2	4.0000	40000=200X200X1	1.00	14134	58	Nanded	Lakhandur	Wainganga	210 (Part), 211 (Part)	3.7400	37400=220X170X1	1.00	13216										58	Walni 1	Pauni	Waingnga	4, 5, 889, 888, 887, 886, 885	5.5	251 X 180	1.5	23853
59	Aantargaon Kh.	Lakhandur	Chulband	344, 345	1.1000	11000=220X50X1	1.00	3886	59	Gavrala A	Lakhandur	Wainganga	65/1, 65/2	4.0000	40000=200X200X1	1.00	14134										59	Walni 2	Pauni	Waingnga	815, 816, 814	6.5	252 X 180	2.5	23854
60	Vihirgaon	Lakhandur	Waingnga	252 (Part), 257	1.1200	11200=140X80X1	1.00	3958	60	Gavrala B	Lakhandur	Wainganga	65/1 Part , 65/2 Part	4.8000	48000=400X120X1	1.00	16961										60	Itgaon	Pauni	Waingnga	13, 14, 19, 20, 23, 691, 27	4.55	350 X 130	1	16078

61	Bhagdi	Lakhandur	Chulband	57 (Part)	1.3200	13200=240 X55X1	1.00	4664									
62	Khairna	Lakhandur	Wainganga	476 Part, 478 Part	1.1500	11500=230 X50X1	1.00	4063									
63	Kholmara	Lakhandur	Wainganga	125, 124, 117, 116, 113, 163 Part	1.2000	12000=240 X50X1	1.00	4240									
64	Donad	Lakhandur	Wainganga	714 (Part), 716, 761	2.9900	29900=230 X130X1	1.00	10565									

61	Kurza	Pauni	Wainganga	740, 745, 757, 770, 774	3.15	350 X 90	1.2	13357
62	Ruyad	Pauni	Wainganga	65, 66, 119, 122	4.5	300 X 150	1.5	23852
63	Khaksi	Pauni	Wainganga	165, 166, 167, 168, 170, 171, 172, 173, 174, 175, 176, 177	4.8	400 X 120	1.5	25442
64	Dhanori	Pauni	Wainganga	181/1, 180/2, 181, 579, 182,183	4.5	450 X 100	1.5	23852
65	Visapur	Pauni	Wainganga	33/1, 33/2, 33/3, 32, 69, 70	4.5	450 X 100	1.5	23852
66	Kodurli	Pauni	Wainganga	344, 345	2	200 X 100	1.2	8481
67	Parsodi (Powartoli)	Sakoli	Chulbandh	865, 867, 865, 864, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 824, 829, 830, 831, 832, 833	3	500 X 60	1	10601
68	Mahalgaon	Sakoli	Chulbandh	319, 317, 316, 228/1, 212, 225	1.1	220 X 50	1	3887
69	Jambhali	Sakoli	Chulbandh	285, 286, 287, 288, 289, 290, 293, 294, 295, 296	1.35	300 X 45	1	4770
70	Nyaharwani	Sakoli	Chulbandh	84/1, 84/2	2	500 X 60	1	7067
71	Pathari	Lakhani	Chulbandh	470, 471,/1	2.38	340 X 70	0.7	5887
72	Moharna 1	Lakhandur	Wainganga	835/1, 835/2, 836	4.5	300 X 150	1.5	23852
73	Gavrala1	Lakhandur	Wainganga	65/1, 65/2, 50	4.8	400 X 120	1.6	27138
74	Gavrala 2	Lakhandur	Wainganga	65/1, 65/2	4.8	400X 120	1.6	27138
75	Gavrala 3	Lakhandur	Wainganga	65, 50, 739	4.8	400X 120	1.6	27138
76	Vihirgaon	Lakhandur	Wainganga	248, 249, 252	1.6	200X 80	0.5	2827
77	Tembhari	Lakhandur	Wainganga	13, 15, 14,1/1	4.5	450X 100	1.5	23852
78	Itan	Lakhandur	Wainganga	18, 19	4.3	215X 200	1.5	22792
79	Dandegaon	Lakhandur	Chulbandh	253, 254, 255, 256, 257, 259	1.11	201 X 55	1	3906
80	Dhamapuri	Lakhandur	Chulbandh	1, 2, 12, 14	2	210 X 95	1.5	10574
81	Kocchi	Lakhandur	Chulbandh	8, 9, 10, 12, 13, 17	3.5	500X 70	0.5	6184
82	Dighori Mothi	Lakhandur	Chulbandh	245, 235, 262, 225, 248	2.5	385 X 65	0.5	4421
83	Barvha	Lakhandur	Chulbandh	373, 371, 370, 369	2	250 X 80	1.2	8481
84	Bhagdi 2	Lakhandur	Chulbandh	20, 21, 22, 23	1.75	350 X 50	0.5	3092
85	Soni	Lakhandur	Chulbandh	742, 740, 737, 718, 719/1, 739	1	200 X 50	1	3534
86	Mundhri Khu	Mohadi	Wainganga	440, 439, 438, 437, 436, 431, 404, 403, 402	4.2	350 X 120	1.7	25230
87	Betala South	Mohadi	Wainganga	952, 1035,1036, 1037, 1040	4.8	300 X 160	1.6	27138
88	Betala North	Mohadi	Wainganga	949, 887	4.8	400 X 120	1.6	27138
89	Nilaj Bu 1	Mohadi	Wainganga	417, 416, 415, 414, 413, 410, 409, 408	4.9	245 X 200	1.5	25972
90	Nilaj Bu 2	Mohadi	Wainganga	42, 429, 428	4.8	400 X 120	1.6	27138
91	Betala (Ghatkuroda)	Mohadi	Wainganga	160, 161, 171	4.8	300 X 160	1.5	25442

92	Khamari Bu	Mohadi	Sur	40,41,47,48	1.2	300 X 40	0.6	2544
93	Chikhali 1	Tumsar	Bawant hadi	515, 514. 513	1.05	350 X 30	1.3	4823
94	Chikhali 2	Tumsar	Bawant hadi	489	1.2	300 X 40	1.2	5088
95	Dongri Buzurg 1	Tumsar	Bawant hadi	220, 221, 858, 957, 490, 171, 178, 170, 865, 177, 166, 164, 167, 168, 169, 180	1.93	275 X 70	1	6802
96	Dongri Buzurg 2	Tumsar	Bawant hadi	263, 264, 265, 356, 352, 353, 354, 355	1.62	270 X 60	1	5724
97	Lobhi 2	Tumsar	Bawant hadi	221, 225/1, 225/2, 226, 227, 236, 237	1.46	225 X 65	1	5168
98	Lobhi 3	Tumsar	Bawant hadi	60, 61/1, 61/2, 62, 63/1, 63/2, 63/3	1.3	260 X 50	1.5	6890
99	Chandmara 2	Tumsar	Bawant hadi	228, 216, 229, 230, 231	1.85	410 X 45	1.5	9779
100	Aashti Aanjan Vihri 2	Tumsar	Bawant hadi	1275, 1270, 1271, 1265	3.8	400 X 95	1.5	20141
101	Dhutera 1	Tumsar	Bawant hadi	63, 65, 62, 66	3.36	420 X 80	1	11873
102	Dhutera 2	Tumsar	Bawant hadi	118, 128, 117, 116, 130	3.33	475 X 70	1	11749
103	Dhutera 3	Tumsar	Bawant hadi	140, 141, 142, 143, 144, 145, 146, 147	2.13	355 X 60	1	7527
104	Kavlewada 1	Tumsar	Bawant hadi	152, 149, 148, 144	2.78	555 X 50	1	9806
105	Kavlewada 2	Tumsar	Bawant hadi	253, 254, 255, 256	2.15	330 X 65	1	7580
106	Kavlewada 3	Tumsar	Bawant hadi	237, 238, 239, 240, 241	2.67	445 X 60	1	9435
107	Umarwada	Tumsar	Wainganga	390, 393, 395, 397	4.5	450 X 100	1.2	19081
108	Panjra Re	Tumsar	Wainganga	132/1, 132/2	4	400 X 100	1.5	21201
109	Tamaswadi	Tumsar	Wainganga	245, 246, 260, 261, 267, 269, 270, 271	4	400 X 100	1.5	21201
110	Koshti	Tumsar	Wainganga	291, 294, 295, 330, 327, 325	3	250 X 120	1.5	15901
111	Bamhani	Tumsar	Wainganga	371, 372, 373/1, 373/2	3.5	350 X 100	1.5	18551

Exhibit 11

REPLENISHMENT STUDY

Project

Sand Scooping/Mining Proposals at Bhandara District

Proposed By:

District Mining Officer, Bhandara,

Maharashtra

PREPARED BY

OPEN ARCH DESIGN & ENVIRO SOLUTIONS LLP

OFFICE NO. 1104 & 1005, REAL TECH PARK, SECTOR 30 A,

NEAR VASHI RAILWAY STATION, VASHI, NAVI MUMBAI - 400705

QCI/ NABET Accreditation No: NABET/EIA/24-27/RA 0356 issued on 11th November, 2024

REPORT NO.: November, 2025

Sand Replenishment Studies

1. Physical Monitoring Requirements

Monitoring sand extraction activities requires detailed physical assessments to understand both site-specific and system-wide impacts. The following parameters are essential:

- Surveyed channel cross-sections – to capture channel geometry and changes over time.
- Longitudinal profiles – to track elevation changes along the river reach.
- Bed material measurements – to determine sediment composition and size distribution.
- Geomorphic maps – to document morphological features and changes.
- Discharge and sediment transport measurements – to quantify flow rates and sediment movement.

2. Monitoring Approach

- Local Monitoring: At individual mining sites, local monitoring helps in evaluating the immediate impact of sand extraction and replenishment efforts.
- Reach-Based Monitoring: Monitoring the entire river reach provides a broader context, capturing the cumulative response of the system to extraction activities. This is particularly important because the elevation of the riverbed can vary from year to year.

If long-term monitoring data indicate a reach-scale trend of bed lowering, sand extraction may need to be limited or managed carefully to prevent adverse geomorphic or ecological impacts.

3. Field Instrumentation and Data Collection

- Flow Measurement: A concurrent-type cup flow meter with a fish weight of 10 kg, equipped with an automatic data logger, is used to record stream flow velocity accurately.
- Silt Sampling: A Punjab-type silt sampler is employed to collect surface water samples for silt measurement. The sampler is calibrated to collect 1 liter of surface water per sample, ensuring consistent and reliable data.

Data collected from these instruments allow for quantitative assessment of sediment transport and help in planning sand replenishment or extraction limits.

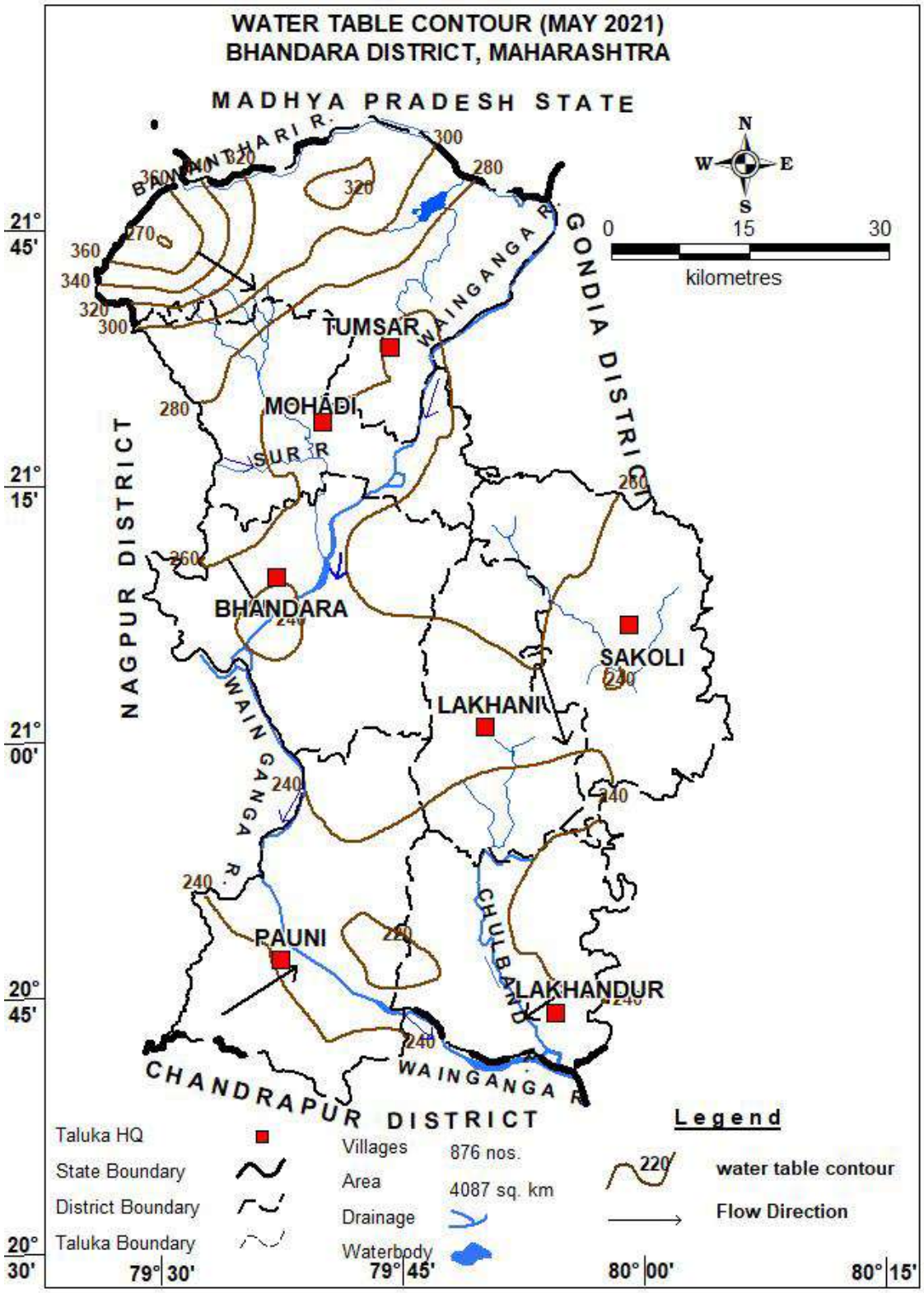


Figure 1: Water Table Contour, Bhandara district (Source - CGWB Report)

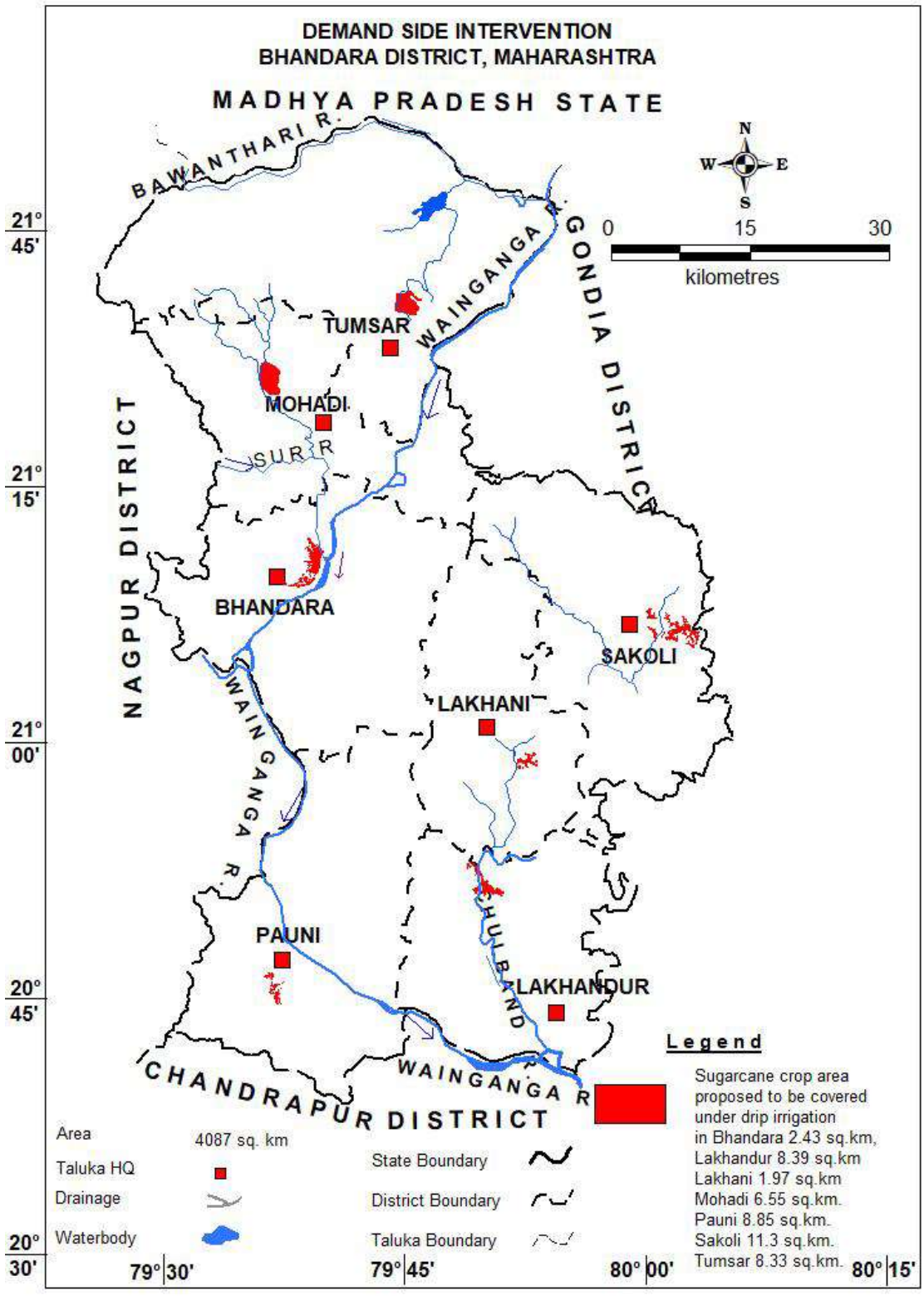


Fig 2: Major Rivers of Bhandara District (Source- cgwb.gov.in)

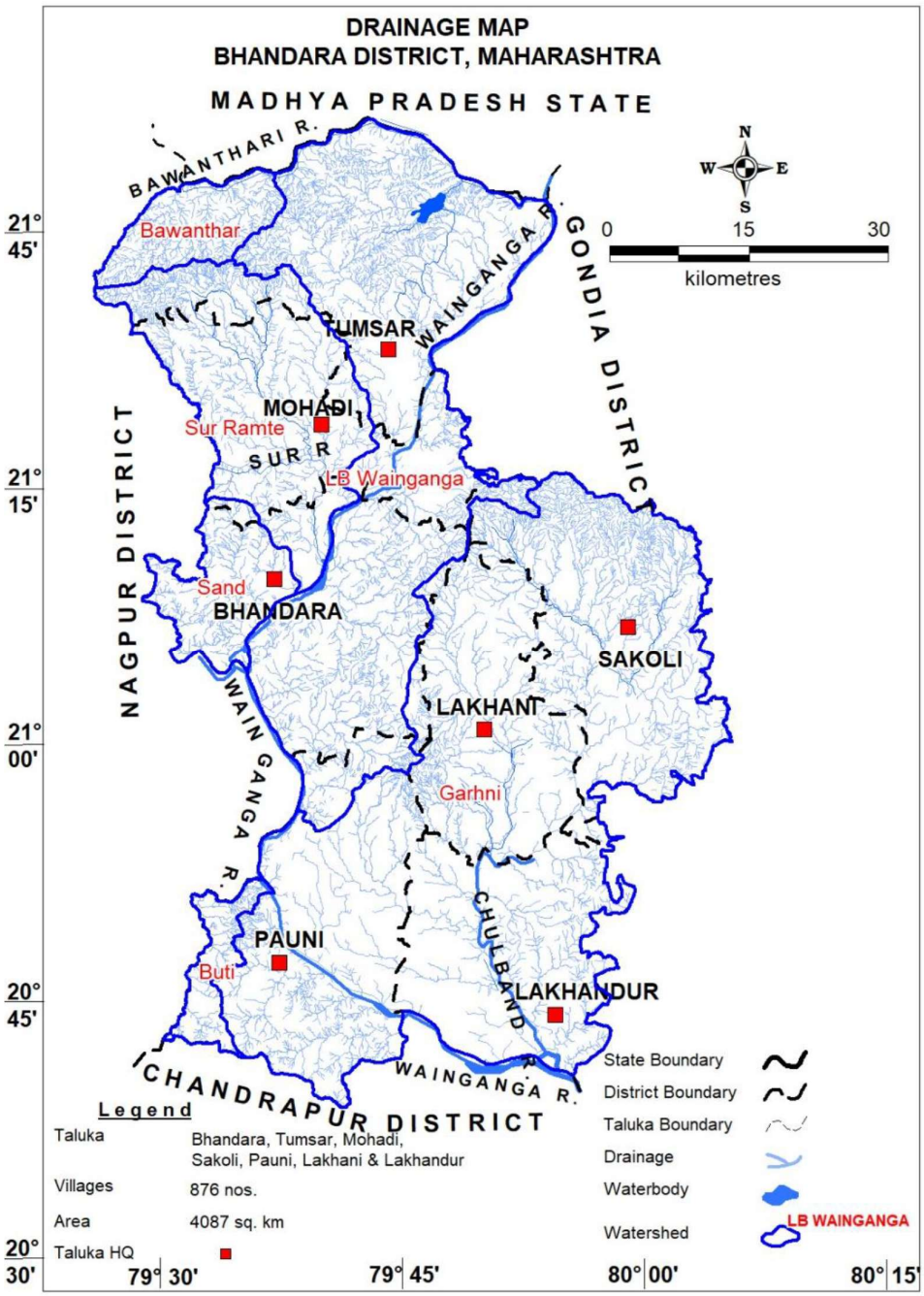


Fig 3- Drainage Map

Sand Replenishment by channel cross-sections :

Physical monitoring requirements of sand extraction activities should include surveyed channel cross-sections, longitudinal profiles, bed material measurements in addition to local monitoring for replenishment at specific mining sites. Data interpreted is as below

1. Wainganga River Study

Monitored Site	Stretch h Monitored L X B (m)	GL monitored in May Year 2023 (AVG in M)	Average Depth in mYear 2023	GL monitored in Oct Year 2023 (AVG in M)	Incremental depth in m Year 2023	Replenishment % Year 2023	GL monitored in May Year 2024 (AVG in M)	Average Depth in m Year 2024	GL monitored in Oct Year 2024(AVG in M)	Incremental depth in m Year 2024	Replenishment % Year 2024	GL monitored in May Year 2025 (AVG in M)	Average Depth in m Year 2025	GL monitored in Oct Year 2025 (AVG in M)	Incremental depth in m Year 2025	Replenishment % Year 2025
Wadegaon Rithi	25 x 25	266	1	266.5	0.5	50	267.4	1	268.2	0.8	80	268.7	1	269	1.3	100
Mandavi	25 x 25	265	1	266	1	100	266	1	266.5	0.5	50	266	1	267	1	100
Kothurna	25 x 25	267.2	1	268	0.8	80	268	1	269	1	100	268.2	1	269.2	1	100
Juni Takli	25 x 25	266	1	266.6	0.6	60	267.4	1	268.3	0.7	70	268.7	1	269	1.3	100
Bhojapur	25 x 25	239.5	1	240	0.5	50	241	1	241.5	0.5	50	241	1	242	1	100
Khatkheda 1	25 x 25	241	1	241.7	0.7	70	242	1	242.6	0.6	60	243	1	244.5	1.5	100
Vilam	25 x 25	236	1	237	1	100	237.2	1	238	0.8	80	240	1	241.5	1.5	100

Mangli 1	25 x 25	243.6	1	244.2	0.6	60	244.8	1	245.5	0.7	70	244.8	1	246.3	1.5	100
Junona 2	25 x 25	243.5	1	244.5	1	100	244.5	1	245.4	0.9	90	244.8	1	246.3	1.5	100
Yenoda	25 x 25	244.5	1	245	0.5	50	244.8	1	245.5	0.7	70	246	1	246.3	1.3	100
Junona	25 x 25	243.6	1	244.2	0.6	60	244.8	1	245.8	1	100	244.8	1	246.3	1.5	100
Gudegaon	25 x 25	244.5	1	245.3	0.7	70	244.8	1	245.6	0.8	80	246	1	246.5	1.5	100
Pauni	25 x 25	244.5	1	245.5	1	100	245.5	1	246.5	1	100	246	1	246.5	1.3	100
Pauni 2	25 x 25	0	0	0	0	0	0	0	0	0	0	245	1	246.5	1.5	100
Shivnala	25 x 25	243	1	243.5	0.5	50	244.8	1	245.8	1	100	244	1	246.5	1.5	100
Walni 1	25 x 25	241	1	242	1	100	242	1	242.8	0.8	80	243	1	244.5	1.5	100
Walni 2	25 x 25	0	0	0	0	0	0	0	0	0	0	243	1	244.5	1.5	100
Itgaon	25 x 25	247	1	248	1	100	247	1	248	1	100	247	1	248	1	100
Kurza	25 x 25	247	1	247.9	0.9	90	247	1	247.5	0.5	0.5	247	1	248	1	100
Ruyad	25 x 25	0	0	0	0	0	0	0	0	0	0	245	1	246.5	1.5	100
Khaksi	25 x 25	0	0	0	0	0	0	0	0	0	0	246	1	247.5	1.5	100
Dhanori	25 x 25	0	0	0	0	0	0	0	0	0	0	246.5	1	247	1.5	100
Visapur	25 x 25	0	0	0	0	0	0	0	0	0	0	244	1	245.5	1.5	100
Kodurli	25 x	0	0	0	0	0	0	0	0	0	0	246	1	247.5	1.5	100

	25															
Khairna	25 x 25	241	1	242	1	100	242	1	242.7	0.7	70	243	1	244.5	1.5	100
Donad	25 x 25	0	0	0	0	0	0	0	0	0	0	236	1	237	1	100
Moharna 2	25 x 25	0	0	0	0	0	0	0	0	0	0	243	1	244.5	1.5	100
Irali Dambi	25 x 25	241	1	241.7	0.7	70	242	1	242.8	0.8	80	243	1	244.5	1.5	100
Nanded 1	25 x 25	236	1	237	1	100	237.2	1	238	0.8	80	240	1	241.5	1.5	100
Moharna 1	25 x 25	241	1	242	1	100	242	1	242.7	0.7	70	243	1	244.5	1.5	100
Gavrala1	25 x 25	241	1	242	1	100	242	1	242.7	0.7	70	243	1	244.5	1.5	100
Gavrala 2	25 x 25	242	1	243	1	100	243	1	243.7	0.7	70	243	1	244.5	1.5	100
Gavrala 3	25 x 25	0	0	0	0	0	0	0	0	0	0	243	1	244.5	1.5	100
Vihirgaon	25 x 25	0	0	0	0	0	0	0	0	0	0	236	0.5	236.5	0.5	100
Tembhari	25 x 25	0	0	0	0	0	0	0	0	0	0	236	0.5	236.5	0.5	100
Itan	25 x 25	0	0	0	0	0	0	0	0	0	0	240	1	241.5	1.5	100
Dhiwarwada 1	25 x 25	247	1	248	1	100	247	1	248	1	100	247	1	248	1	100
Mundhri Khu	25 x 25	0	0	0	0	0	0	0	0	0	0	269	1	270	1	100
Mundhri Bu	25 x 25	269	1	270	1	100	269	1	270	1	100	269	1	270	1	100
Kanhalgaon	25 x 25	269	1	269.8	0.8	80	269	1	269.8	0.8	80	269	1	270.5	1.5	100

Devhada Kh.	25 x 25	269	1	269.8	0.8	80	269	1	269.7	0.7	70	269	1	270.2	1.2	100
Nilaj Khu	25 x 25	270.2	1	271	0.8	80	271.4	1	272.3	9	90	270.2	1	271.2	1	100
Betala South	25 x 25	269	1	270	1	100	269	1	270	1	100	269	1	270	1	100
Betala North	25 x 25	269	1	269.8	0.8	80	269	1	269.8	0.8	80	269	1	270.5	1.5	100
Nilaj Bu 1	25 x 25	269	1	270	1	100	269	1	270	1	100	269	1	270	1	100
Nilaj Bu 2	25 x 25	269	1	270	1	100	269	1	269.8	0.8	80	269	1	270.5	1.5	100
Betala (Ghatkuroda)	25 x 25	0	0	0	0	0	0	0	0	0	0	269	1	270.5	1.5	100
Mandvi 1	25 x 25	275	1	275.8	0.8	80	275	1	276	1	100	275	1	276	1	100
Mandvi 2	25 x 25	0	0	0	0	0	0	0	0	0	0	275	1	276	1	100
Sukli de	25 x 25	273	1	274	1	100	274	1	274.8	0.8	80	274	1	275	1	100
Chargaon	25 x 25	269	1	269.8	0.8	80	269	1	269.8	0.8	80	269	1	270.5	1.5	100
Umarwada	25 x 25	0	0	0	0	0	0	0	0	0	0	275	1	276	1	100
Panjra Re	25 x 25	273	1	274	1	100	274	1	274.8	0.8	80	274	1	275	1	100
Tamaswadi	25 x 25	275	1	275.8	0.8	80	275	1	276	1	100	275	1	276	1	100
Koshti	25 x 25	0	0	0	0	0	0	0	0	0	0	275	1	276	1	100
Bamhani	25 x 25	0	0	0	0	0	0	0	0	0	0	275	1	276	1	100

Note- Replenishment study is carried out and continued by physical survey on field by conventional method fixing bench mark with elevation status grid of 25 m x 25 m, area slope method and theoretical method. The replenishment rate for the year 2023-2024 is considered to be 84 %, The replenishment rate for the year 2024-2025 is considered to be 76 % & 2025–26 is considered to be 58 %, as no changes have occurred in the sand ghat and the proposed sand ghats have not been excavated for the past 1.5 years.

2. Sur River Study:

Monitored Site	Stretch Monitored L X B (m)	GL monitored in May Year 2023 (AVG in M)	Average Depth in mYear 2023	GL monitored in Oct Year 2023 (AVG in M)	Incremental depth in m Year 2023	Replenishment % Year 2023	GL monitored in May Year 2024 (AVG in M)	Average Depth in m Year 2024	GL monitored in Oct Year 2024(AVG in M)	Incremental depth in m Year 2024	Replenishment % Year 2024	GL monitored in May Year 2025 (AVG in M)	Average Depth in m Year 2025	GL monitored in Oct Year 2025 (AVG in M)	Incremental depth in m Year 2025	Replenishment % Year 2025
Takli	25 x 25	283	1	283.5	0.5	50	283	1	283.4	0.4	40	283	0.5	28.35	0.7	50
Pachgaon-1	25 x 25	278	1	278.5	0.5	50	278	1	278.5	0.5	50	278	1	278.5	0.7	70
Bothali	25 x 25	283	1	283.4	0.4	40	283	1	283.4	0.4	40	283	0.5	28.35	0.7	50
Mohgaon Devi	25 x 25	278	1	278.4	0.4	40	278	1	278.4	0.4	40	278	1	278.5	0.7	70
Khumari Bu	25 x 25	0	0	0	0	0	0	0	0	0	0	283	0.5	28.35	0.7	50

Note- Replenishment study is carried out and continued by physical survey on field by conventional method fixing bench mark with elevation status grid of 25 m x 25 m, area slope method and theoretical method. The replenishment rate for the year 2023-2024 is considered to be 45 %, The replenishment rate for the year 2024-2025 is considered to be 42.5 % & 2025–26 is considered to be 58 %, as no changes have occurred in the sand ghat and the proposed sand ghats have not been excavated for the past 1.5 years.

3. Chulbandh River Study:

Monitored Site	Stretch Monitored L X B (m)	GL monitored in May Year 2023 (AVG in M)	Average Dept h in mYear 2023	GL monitored in Oct Year 2023 (AVG in M)	Incremental depth in m Year 2023	Replenishment % Year 2023	GL monitored in May Year 2024 (AVG in M)	Average Dept h in m Year 2024	GL monitored in Oct Year 2024(AVG in M)	Incremental depth in m Year 2024	Replenishment % Year 2024	GL monitored in May Year 2025 (AVG in M)	Average Dept h in m Year 2025	GL monitored in Oct Year 2025 (AVG in M)	Incremental depth in m Year 2025	Replenishment % Year 2025
Wattetkar	25 x 25	256.3	0.6	256.8	0.5	50	256.5	0.6	257	0.5	50	256.3	0.6	257	0.7	70
Salebardi	25 x 25	252	0.6	252.6	0.6	60	252.5	0.6	253	0.5	50	252.5	0.6	253	0.5	50
Sasra	25 x 25	256.3	0.6	257	0.7	70	256.5	0.6	257	0.5	50	256	0.6	256.5	0.5	50
Khandala	25 x 25	256	0.6	256.7	0.7	70	256.5	0.6	257	0.5	50	256.3	0.6	257	0.7	70
Parsodi (Madeghat)	25 x 25	272	0.8	272.5	0.5	50	272	0.8	272.5	0.5	50	272	0.8	272.5	0.5	50
Parsodi (Amrai)	25 x 25	272	0.8	272.5	0.5	50	272	0.8	272.5	0.5	50	272	0.8	272.5	0.5	50
Parsodi (Powartoli)	25 x 25	272	0.8	272.5	0.5	50	272	0.8	272.5	0.5	50	272	0.8	272.5	0.5	50
Mahalgaon	25 x 25	268.2	0.5	268.7	0.5	50	268.2	0.5	268.7	0.5	50	268.2	0.5	268.7	0.5	50
Jambhali	25 x 25	0	0	0	0	0	0	0	0	0	0	256	0.6	256.7	0.7	70
Nyaharwani	25 x 25	0	0	0	0	0	0	0	0	0	0	256.3	0.6	257	0.7	70

Palasgaon	25 x 25	256	0.6	2565	0.5	50	256.5	0.6	257	0.5	50	256.3	0.6	257	0.7	70
Marhegaon	25 x 25	247	0.6	247.6	0.6	60	247	0.6	247.6	0.6	60	247	0.6	247.6	0.6	60
Wakal	25 x 25	250	0.7	250.5	0.5	50	250.7	0.7	250.3	0.6	60	250.7	0.7	250.3	0.6	60
Vihirgaon	25 x 25	250	0.7	250.4	0.4	40	250.7	0.7	250.3	0.6	60	250.7	0.7	250.3	0.6	60
Narwha 1	25 x 25	250	0.7	250.5	0.5	50	250.7	0.7	250.3	0.6	60	250.7	0.7	250.3	0.6	60
Narwa 2	25 x 25	0	0	0	0	0	0	0	0	0	0	250	0.7	250.7	0.7	70
Patharі	25 x 25	0	0	0	0	0	0	0	0	0	0	250.7	0.7	250.3	0.6	60
Kholmara	25 x 25	243.3	0.7	244	0.7	70	244	0.7	244.6	0.6	60	244	0.7	244.6	0.6	60
Lakhandur	25 x 25	240	0.6	240.6	0.6	60	241	0.7	241.7	0.7	70	240	0.6	240.6	0.6	60
Asola	25 x 25	238	0.7	238.7	0.7	70	238	0.7	238.7	0.7	70	238	0.7	238.7	0.7	70
Bhagadi 1	25 x 25	238	0.7	238.5	0.5	50	238	0.7	238.7	0.7	70	238	0.7	238.7	0.7	70
Antargaon Kha.	25 x 25	236.2	0.6	236.8	0.6	60	236.2	0.6	236.8	0.6	60	236.2	0.6	236.8	0.6	60
Dandegaon	25 x 25	0	0	0	0	0	0	0	0	0	0	240	0.6	240.6	0.6	60
Dhamapuri	25 x 25	0	0	0	0	0	0	0	0	0	0	243.3	0.7	244	0.7	70
Kocchi	25 x 25	0	0	0	0	0	0	0	0	0	0	243.3	0.7	244	0.7	70
Dighori Mothi	25 x 25	0	0	0	0	0	0	0	0	0	0	250	0.7	250.6	0.6	60
Barvha	25 x 25	0	0	0	0	0	0	0	0	0	0	243.3	0.7	244	0.7	70
Bhagdi 2	25 x 25	0	0	0	0	0	0	0	0	0	0	238	0.7	238.7	0.7	70

Soni	25 x 25	0	0	0	0	0	0	0	0	0	0	238	0.7	238.6	0.6	60

Note- Replenishment study is carried out and continued by physical survey on field by conventional method fixing bench mark with elevation status grid of 25 m x 25 m, area slope method and theoretical method. The replenishment rate for the year 2023-2024 is considered to be 56 %, The replenishment rate for the year 2024-2025 is considered to be 57 % & 2025–26 is considered to be 62%, as no changes have occurred in the sand ghat and the proposed sand ghats have not been excavated for the past 1.5 years.

Bawanthali River Study:

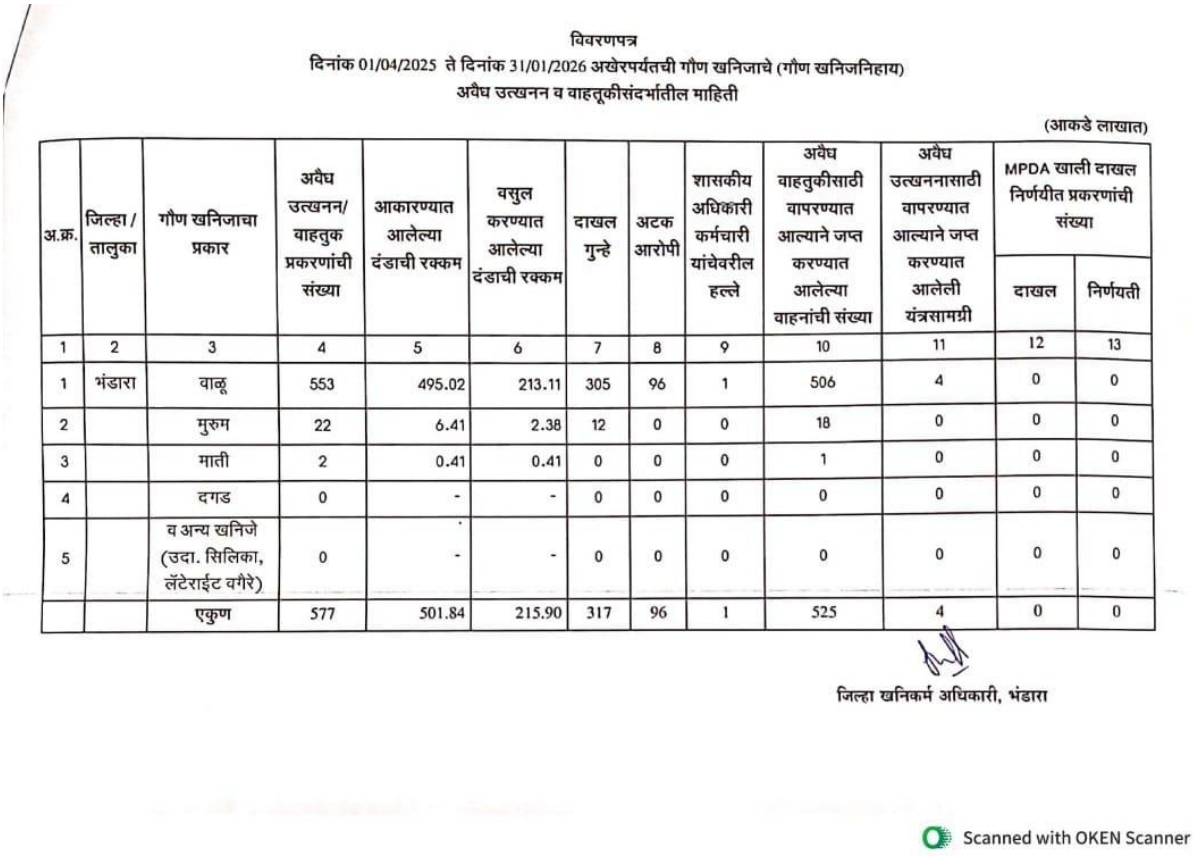
Monitored Site	Stretch Monitored L X B (m)	GL monitored in May Year 2023 (AVG in M)	Average Depth in mYear 2023	GL monitored in Oct Year 2023 (AVG in M)	Incremental depth in m Year 2023	Replenishment % Year 2023	GL monitored in May Year 2024 (AVG in M)	Average Depth in m Year 2024	GL monitored in Oct Year 2024(AVG in M)	Incremental depth in m Year 2024	Replenishment % Year 2024	GL monitored in May Year 2025 (AVG in M)	Average Depth in m Year 2025	GL monitored in Oct Year 2025 (AVG in M)	Incremental depth in m Year 2025	Replenishment % Year 2025
Chikhali 1	25 x 25	0	0	0	0	0	0	0	0	0	0	327	1	328	1	100
Chikhali 2	25 x 25	0	0	0	0	0	0	0	0	0	0	326	1	327	1	100
Dongri Buzurg 1	25 x 25	0	0	0	0	0	0	0		0	0	322	1	323	1	100
Dongri Buzurg 2	25 x 25	0	0	0	0	0	0	0	0	0	0	320	1	321	1	100
Lobhi 1	25 x 25	314	1	314.6	0.6	60	315	1	315.5	5	50	315	1	316	1	100
Lobhi 2	25 x 25	0	0	0	0	0	0	0		0	0	315	1	316	1	100
Lobhi 3	25 x 25	0	0	0	0	0	0	0	0	0	0	315	1	316	1	100

Chandmara 1	25 x 25	322	1	322.7	0.7	70	323	1	323.7	0.7	70	323	1	324	1	100
Chandmara 2	25 x 25	0	0	0	0	0	0	0	0	0	0	323	1	324	1	100
Aashti Aanjan Vihri 1	25 x 25	311	1	311.5	0.5	50	311	1	311.5	0.5	50	311	1	312	1	100
Aashti Aanjan Vihri 2	25 x 25	0	0	0	0	0	0	0	0	0	0	311	1	312	1	100
Dhutera 1	25 x 25	0	0	0	0	0	0	0	0	0	0	301.3	1	302.3	1	100
Dhutera 2	25 x 25	0	0	0	0	0	0	0	0	0	0	301.3	1	302.3	1	100
Dhutera 3	25 x 25	0	0	0	0	0	0	0	0	0	0	301.3	1	302.3	1	100
Kavlewada 1	25 x 25	0	0	0	0	0	0	0	0	0	0	298.5	1	299.5	1	100
Kavlewada 2	25 x 25	0	0	0	0	0	0	0	0	0	0	300	1	301	1	100
Kavlewada 3	25 x 25	0	0	0	0	0	0	0	0	0	0	294	1	295	1	100
Sondya 1	25 x 25	292.2	1	292.8	0.6	60	292	1	292.8	0.8	80	293	1	294	1	100
Sondya 2	25 x 25	0	0	0	0	0	0	0	0	0	0	294	1	295	1	100
Sondya 3	25 x 25	0	0	0	0	0	0	0	0	0	0	293	1	294	1	100
Warpindkepar	25 x 25	291	1	291.6	0.6	60	292	1	292.7	0.7	70	293	1	294	1	100

Note- Replenishment study is carried out and continued by physical survey on field by conventional method fixing bench mark with elevation status grid of 25 m x 25 m, area slope method and theoretical method. The replenishment rate for the year 2023-2024 is considered to be 60 %, The replenishment rate for the year 2024-2025 is considered to be 64 % & 2025–26 is considered to be 100%, as no changes have occurred in the sand ghat and the proposed sand ghats have not been excavated for the past 1.5 years.

Exhibit 12

Illegal Mining Details



विवरणपत्र

दिनांक 01/04/2025 ते दिनांक 31/01/2026 अखेरपर्यंतची गौण खनिजाचे (गौण खनिजनिहाय)

अवैध उत्खनन व वाहतूकीसंदर्भातील माहिती

(आकडे लाखात)

अ.क्र.	जिल्हा / तालुका	गौण खनिजाचा प्रकार	अवैध उत्खनन/ वाहतुक प्रकरणांची संख्या	आकारण्यात आलेल्या दंडाची रक्कम	वसुल करण्यात आलेल्या दंडाची रक्कम	दाखल गुन्हे	अटक आरोपी	शासकीय अधिकारी कर्मचारी यांचेवरील हल्ले	अवैध वाहतुकीसाठी वापरण्यात आल्याने जप्त करण्यात आलेल्या वाहनांची संख्या	अवैध उत्खननासाठी वापरण्यात आल्याने जप्त करण्यात आलेली यंत्रसामग्री	MPDA खाली दाखल निर्णयीत प्रकरणांची संख्या	
											दाखल	निर्णयती
1	2	3	4	5	6	7	8	9	10	11	12	13
1	भंडारा	वाळू	553	495.02	213.11	305	96	1	506	4	0	0
2		मुरुम	22	6.41	2.38	12	0	0	18	0	0	0
3		माती	2	0.41	0.41	0	0	0	1	0	0	0
4		दगड	0	-	-	0	0	0	0	0	0	0
5		व अन्य खनिजे (उदा. सिलिका, लॅटेराईट वगैरे)	0	-	-	0	0	0	0	0	0	0
		एकुण	577	501.84	215.90	317	96	1	525	4	0	0

जिल्हा खनिकर्म अधिकारी, भंडारा

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During the period when no Environment Clearance was available, that is from 1st April 2025 to 31st January 2026, a total of 553 vehicles involved in illegal sand transportation, including tractors and trucks, were caught. A total penalty of ₹495 lakh was imposed, out of which ₹213 lakh was recovered. In addition, 305 FIRs were registered and 96 arrests were made.

Exhibit 13

परिशिष्ट

दिनांक 01/02/2025 ते दिनांक 24/02/2026 अखेरपर्यंतची गौण खनिजाचे (गौण खनिजनिहाय)

अवैध उत्खनन व वाहतूकीसंदर्भातील माहिती

(आकडे लाखात)

अ.क्र.	जिल्हा / तालुका	गौण खनिजाचा प्रकार	अवैध उत्खनन/ वाहतुक प्रकरणांची संख्या	आकारण्यात आलेल्या दंडाची रक्कम	वसुल करण्यात आलेल्या दंडाची रक्कम	दाखल गुन्हे	अटक आरोपी	शासकीय अधिकारी कर्मचारी यांचेवरील हल्ले	अवैध वाहतुकीसाठी वापरण्यात आल्याने जप्त करण्यात आलेल्या वाहनांची संख्या	अवैध उत्खननासाठी वापरण्यात आल्याने जप्त करण्यात आलेली यंत्रसामग्री	MPDA खाली दाखल निर्णयीत प्रकरणांची संख्या	
											दाखल	निर्णयती
1	2	3	4	5	6	7	8	9	10	11	12	13
1	भंडारा	वाळू	6	10.51	5.27	6	0	0	6			
		मुरुम	9	8.86	0.00	4	0	0	4			
2	पवनी	वाळू	2	0.41	0.00	2	2	0	2			
		मुरुम										
3	तुमसर	वाळू	6	1.24	0.21	6	0	0	6			
		मुरुम										
4	मोहाडी	वाळू	8	4.21	4.21	0	0	0	6			
		मुरुम	2	0.21	0.00	0	0	0	2			
5	साकोली	वाळू	2	0.62	0.62	2	0	0	0			
		मुरुम										
6	लाखनी	वाळू	1	0.21	0.00	0	0	0	1			
		मुरुम										
7	लाखांदूर	वाळू	3	5.44	4.24	3	0	0	1			
		मुरुम										
		एकुण	39	31.69	14.53	23	2	0	28	0	0	0

District Mining Officer
Collectorate, Bhandara

Scanned with OKEN Scanner

Statement of Particulars
Information regarding illegal mining and transportation of minor minerals (mineral-wise) from 01/02/2025 to 24/02/2026

(Figures in lakhs)

Sr. No.	District / Taluka	Type of Minor mineral	Number of cases of illegal mining / transportation	Amount of fine imposed	Amount of fine recovered	Cases registered	Arrested accused	Attacks on government officers and employees	Number of vehicles seized for being used in illegal transportation	Machinery seized for being used in illegal mining	Number of cases filed and decided under MPDA	
											Registered	Decided / Disposed (by decision)
1	2	3	4	5	6	7	8	9	10	11	12	13
1	Bhandara	Sand	6	10.51	5.27	6	0	0	6			
		Stone	9	8.86	0.00	4	0	0	4			
2	Pauni	Sand	2	0.41	0.00	2	2	0	2			
		Stone										
3	Tumsar	Sand	6	1.24	0.21	6	0	0	6			
		Stone										
4	Mohadi	Sand	8	4.21	4.21	0	0	0	6			
		Stone	2	0.21	0.00	0	0	0	2			
5	Sakoli	Sand	2	0.62	0.62	2	0	0	0			
		Stone										
6	Lakhani	Sand	1	0.21	0.00	0	0	0	1			
		Stone										
7	Lakhandur	Sand	3	5.44	4.24	3	0	0	1			
		Stone										
		Total	39	31.69	14.53	23	2	0	28	0	0	0

ED UNEARTHS SAND MINING RACKET WORTH ₹30 CR IN NAGPUR

Abhishek Sharan
abhishek.sharan@hindustantimes.com

MUMBAI: The Enforcement Directorate (ED) has unearthed a large-scale illegal sand mining racket operating in Nagpur and Bhandara districts of Vidarbha, allegedly using fabricated Electronic Transit Permits (ETPs) from Madhya Pradesh to pass off illegally excavated sand as legally sourced material. The agency has pegged the proceeds of crime at over ₹30 crore.

According to ED officials, multiple organised networks extracted sand from river ghats in and around Nagpur and Bhandara despite restrictions on mining. The syndicates allegedly procured fake ETPs purportedly issued for mining and transport operations in Madhya Pradesh, enabling them to show on paper that the sand originated from leased ghats in the neighbouring state.

Each forged ETP was allegedly purchased for ₹6,000 to ₹10,000 from a fraud network based in Madhya Pradesh. The permits carried vehicle numbers that appeared valid on government portals. However, analysis of the vehicles' GPS data told a different story.

"The GPS data revealed that the vehicles mentioned in the ETPs never travelled to the Madhya Pradesh locations cited in the permits. Instead, during the same period, they made repeated trips from illegal sand ghats in and around Nagpur," an ED official said.

On January 9, the ED conducted searches at 16 premises in Maharashtra and Madhya Pradesh — including Bhopal, Hoshangabad, Betul and Nagpur. The agency said it seized unaccounted cash worth ₹38.43 lakh, froze bank deposits of ₹1.34 crore and impounded eight vehicles, including four hydraulic excavators and a BMW car.

Investigators also recovered documents, property papers and digital devices that allegedly point to large-scale illegal excavation, generation of unlawful proceeds and investment in immovable properties.

The ED claimed that one of the syndicates was allegedly operated by two men, Rahul and Bablu, from Madhya Pradesh. They are accused of preparing forged ETPs showing legal authorisation linked to leased sand ghats in MP and supplying them on demand to illegal sand mining operators in Nagpur and Bhandara.



The syndicates procured fake documents for mining.

लोकमत

#क्विक Shorts

ट्रॅक्टर पकडला, दोघांवर गुन्हा

भंडारा : अवैधरीत्या रेतीचे उत्खनन करून वाहतूक करणारा ट्रॅक्टर आंधळगाव पोलिसांनी पकडला. ही कारवाई २० फेब्रुवारीला आंबागड-पवनारा रोडवर करण्यात आली. या प्रकरणी ट्रॅक्टर (एमएच ३६ एएल ७६४१) व निळ्या रंगाच्या ट्रॉलीसह १ ब्रास रेती जप्त करण्यात आली. ट्रॅक्टर चालक शक्तिनाथ पंधरे (२४) व मालक राजहंस पंधरे (६५) अशी आरोपींची नावे आहेत. आंधळगाव पोलिस ठाण्यात गुन्हा दाखल करण्यात आला.

Hello Bhandara
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सकाळ

तहसीलदाराची वाळू माफियांवर कारवाई

दीड कोटींचा मुद्देमाल; पुलाखाली लपवलेले चार टिप्पर जप्त

तुमसर, ता. २४ : अवैध वाळू वाहतुकीविरोधात प्रशासनाने पुन्हा एकदा कठोर पाऊल उचलत पहाटेच्या सुमारास धडक कारवाई केली. उपविभागीय अधिकारी उपेश अंबादे यांच्या आदेशावरून भरारी पथकाने देव्हाडा खुर्द येथील रेल्वे पुलाखाली लपवून ठेवलेले चार टिप्पर जप्त केले.

याबाबत माहितीनुसार, २४ फेब्रुवारी रोजी पहाटे सुमारे ४ वाजता अचानक गस्त मोहीम राबविण्यात आली. मोहाडी व तुमसर तहसील येथील अधिकारी-कर्मचाऱ्यांना तत्काळ गस्तीचे आदेश देण्यात आले होते. गस्तीदरम्यान देव्हाडा खुर्द परिसरातील रेल्वे पुलाखाली विनापरवाना वाळूची वाहतूक करणारे ट्रक क्रमांक एमएच ३६/ एफ ३४३०, एमएच ४९/बीझेड ५६०२, एमएच ४९ बीझेड ८७०२ व एमएच ४०/ डीसी ५२९५ आढळून आले.

ही चारही वाहने तात्काळ जप्त करून पुढील कारवाईसाठी तहसील कार्यालय मोहाडी येथे आणण्यात आली.

या कारवाईत अंदाजे दीड कोटी रुपयांचा मुद्देमाल जप्त करण्यात आल्याची माहिती प्रशासनाकडून देण्यात आली आहे. ही कारवाई तुमसरचे नायब तहसीलदार अप्पासाहेब वनखेडे यांच्या नेतृत्वाखाली पार पडली. मंडल अधिकारी विलास धावडे, ग्रामविकास अधिकारी आशिष कुकडे, आयुष गणवीर, गजानन उपराडे आणि मोहाडीच्या तहसीलदार प्राजक्ता बुरांडे यांच्या मार्गदर्शनात महसूल पथकातील ग्राम महसूल अधिकारी कार्तिक शिरस्कर, विकास कदम, महसूल सेवक चंद्रकुमार नंदनवार यांनी तुमसर पोलिसांच्या सहकार्याने केली. अचानक झालेल्या या धडक कारवाईमुळे वाळू माफियांमध्ये चांगलीच खळबळ उडाली असून अवैध उत्खनन व वाहतुकीविरोधात प्रशासनाची भूमिका अधिक कठोर होणार असल्याचे संकेत मिळत आहेत. नागरिकांकडून या कारवाईचे स्वागत करण्यात येत आहे.



तुमसर : कारवाईत जप्त केलेले वाळूचे टिप्पर.

Nagpur, Chandrapur-Today
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